



MAN INFRACONSTRUCTION LIMITED

CIN: L70200MH2002PLC136849

Registered Office: 12th Floor, Krushal Commercial Complex, Above Shoppers Stop, G. M. Road, Chembur (West), Mumbai - 400089, Maharashtra, India

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PUBLIC ANNOUNCEMENT

FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS/BENEFICIAL OWNERS OF THE EQUITY SHARES OF MAN INFRACONSTRUCTION LIMITED FOR THE BUYBACK OF EQUITY SHARES FROM THE OPEN MARKET THROUGH STOCK EXCHANGES UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUY-BACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED.

This public announcement ("Public Announcement") is being made in relation to the Buyback (as defined hereinafter) of Equity Shares (as defined hereinafter) of Man Infraconstruction Limited ("Company") from the open market through stock exchange mechanism, pursuant to the provisions of Regulation 16(vi)(b) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, (including any statutory modifications) or amendment(s) from time to time ("SEBI Buyback Regulations") and contains the disclosures as specified in Schedule IV read with Schedule I of the SEBI Buyback Regulations.

Certain figures contained in this Public Announcement, including financial information, have been subjected to rounding-off adjustments. All decimals have been rounded off to two decimal points. In certain instances (i) the sum or percentage change of such numbers may not conform exactly to the total figure given; and (ii) the sum of the numbers in a column or row in certain tables may not conform exactly to the total figure given for that column or row.

"Working Day" means any working day of the Securities and Exchange Board of India.

OFFER FOR BUYBACK OF EQUITY SHARES OF MAN INFRACONSTRUCTION LIMITED FROM OPEN MARKET THROUGH STOCK EXCHANGES

PART A - DISCLOSURES IN ACCORDANCE WITH SCHEDULE I OF THE SEBI BUYBACK REGULATIONS

1. DETAILS OF THE BUYBACK OFFER AND OFFER PRICE

1.1 Pursuant to the provisions of Article 15 of the Articles of Association of the Company and the provisions of Sections 68, 69, 70 and all other applicable provisions of the Companies Act, 2013 ("Companies Act" or "Act") read with the Companies (Share Capital and Debentures) Rules, 2014 (to the extent applicable) (hereinafter referred to as the "Share Capital Rules") and other relevant rules made thereunder, as amended from time to time, and in compliance with the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended ("SEBI Buyback Regulations") and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, ("SEBI Listing Regulations") (including any statutory amendments), modifications) or re-enactments thereof from time to time), and subject to other approvals, permissions, consents, exemptions and sanctions as may be necessary, and subject to such conditions, alterations, amendments and modifications as may be prescribed or imposed by the Securities and Exchange Board of India ("SEBI"), Registrar of Companies Mumbai (at Maharashtra ("ROC") and/or other authorities, institutions or bodies ("Appropriate Authorities") while granting such approvals, permissions, consents, exemptions and sanctions, which may be agreed to by the Directors of the Company (the "Board") which expression shall be deemed to include any committee constituted by the Board and/or officials, which the Board may constitute/authorise to exercise its powers, including the powers conferred by this resolution, the Board at its meeting held on September 1, 2026 ("Board Meeting") approved the buyback of fully paid up equity shares of the Company having a face value of ₹ 2/- each ("Equity Shares") by the Company from the shareholders/beneficial owners of the Company (other than those who are promoters, members of the Promoter Group or persons in control), at a price not exceeding ₹ 171/- (Indian Rupees One Hundred and Seventy-One Rupees only) per Equity Share ("Maximum Buyback Price") payable in cash from the open market through stock exchanges (i.e. through the National Stock Exchange of India Limited ("NSE") and BSE Limited ("BSE"), (together "Stock Exchanges") out of free reserves or other sources as permitted by law, for an amount not exceeding ₹ 169,29,00,000/- (Indian Rupees One Hundred and Sixty-Nine Crores Twenty-Nine Lakhs only) ("Maximum Buyback Size") excluding any expenses incurred or to be incurred for the Buyback, viz. brokerage, advisor's fees, intermediaries' fees, public announcement publication fees, filing fees, printing and dispatch expenses, turnover charges, applicable taxes such as tax on distributed income on buyback, securities transaction tax, goods and services tax, income tax, stamp duty and other incidental and related expenses, etc. ("Transaction Costs") representing 8.66% and 7.99% of the total paid up equity share capital and free reserves (including securities premium account) as per the audited standalone financial statements and audited consolidated financial statements for the financial year ended March 31, 2026, respectively (being the latest audited financial statements of the Company) which is not more than 10% of the total paid up capital and free reserves of the Company based on the lower of the latest audited standalone and consolidated financial statements in accordance with the proviso to the Regulation 5(b) of the SEBI Buyback Regulations and the Companies Act (hereinafter referred to as "Buyback").

1.2 Subject to the maximum price of the Equity Shares being equal to the Maximum Buyback Price, the indicative maximum number of Equity Shares bought back would be 99,00,000 (Ninety-Nine Lakhs) ("Maximum Buyback Shares"), representing 2.45% which is less than 25% of the total number of Equity Shares in the total paid up equity share capital of the Company as of March 31, 2026. If the Equity Shares are bought back at a price below the Maximum Buyback Price, the number of Equity Shares bought back could exceed the Maximum Buyback Size, but will always be subject to the Maximum Buyback Size i.e. ₹ 169,29,00,000/- (Indian Rupees One Hundred and Sixty-Nine Crores Twenty-Nine Lakhs only). The Company will comply with the requirement of maintaining a minimum public shareholding of at least 25% of the total paid up equity share capital of the Company as provided under Regulation 4(x) of the SEBI Buyback Regulations and Regulation 35 of the SEBI Listing Regulations, during the Buyback period and upon completion thereof.

1.3 The Company shall utilize at least 75% of the Maximum Buyback Size i.e. ₹ 126,96,75,000/- (Indian Rupees One Hundred Twenty-Six Crores Ninety-Six Lakhs Seventy-Five Thousand only) ("Minimum Buyback Size") towards the Buyback and accordingly, based on the Maximum Buyback Price and Minimum Buyback Size, the Company will purchase an indicative minimum number of 74,50,000 (Seventy-Four Lakh Twenty-Five Thousand) Equity Shares. Further, at least 40% of the Maximum Buyback Size i.e. ₹ 67,71,60,000/- (Indian Rupees Sixty-Seven Crore Seventy-One Lakh Sixty Thousand only) shall be utilized within the initial seven of the sixty-six Working Days from the date of the opening of the offer of Buyback.

1.4 Further, in accordance with Regulation 17(iii) of the SEBI Buyback Regulations, the Buyback Offer shall open within four Working Days from the date of the public announcement and close within sixty-six Working Days from the date of the opening of the offer of Buyback.

1.5 The Board (or the Buyback committee constituted by the Board and empowered to exercise its powers in relation to the Buyback), shall determine, at its discretion, the time frame for completion of the Buyback and may close the Buyback (which shall not be later than sixty-six Working Days from the date of opening of the Buyback or such other period as may be permitted under the Act and/or SEBI Buyback Regulations) as may be directed by the appropriate authorities ("Maximum Buyback Period") after the Minimum Buyback Size has been reached and irrespective of whether the Maximum Buyback Size has or has not been reached, after giving appropriate notice for such closure and on completing all formalities in this regard, in accordance with the Act and/or SEBI Buyback Regulations.

1.6 The Buyback will be implemented by the Company out of its free reserves, the Securities Premium account or other sources as may be permitted by law and in accordance with Section 68(1) of the Companies Act and Regulation 4(x) of the SEBI Buyback Regulations, and in accordance with Regulation 4(vi)(b)(ii) of the SEBI Buyback Regulations, by way of open market purchases through the Stock Exchanges, by the order matching mechanism except "all or none" order matching system as provided under the SEBI Buyback Regulations. Further, as required under the Companies Act and SEBI Buyback Regulations, the Company shall not purchase Equity Shares which are locked-in or non-transferable, in the Buyback, until the pendency of the lock-in or until the Equity Shares become transferable, as applicable. There are no partly paid up Equity Shares with calls in arrears of the Company.

1.7 The Buyback from the shareholders, who are non-resident members, Overseas Corporate Bodies ("OCBs") and Foreign Institutional Investors ("FIIs") / Foreign Portfolio Investors ("FPIs"), and members of foreign national, if any, etc. is subject to such approvals as may be required including approvals from the Reserve Bank of India under the Foreign Exchange Management Act, 1999 and the related regulations framed thereunder, if any, and such approvals shall be required to be taken by such shareholders.

1.8 The Equity Shares of the Company are frequently traded shares.

1.9 A copy of this Public Announcement is available on the Company's website (www.maninfra.com) and is expected to be available on the website of SEBI (www.sebi.gov.in), website of NSE (www.nseindia.com), website of BSE (www.bseindia.com) and website of the Manager to the Buyback (www.cmmiinvestorportal.com) during the period of the Buyback.

1.10 In addition to publication of this Public Announcement and its availability on the websites of the Company, SEBI and the Stock Exchanges, the Company shall disseminate information regarding the Buyback to all shareholders of the Company through electronic means, within the timeline prescribed under the SEBI Buyback Regulations.

2. NECESSITY FOR THE BUYBACK AND DETAILS THEREOF

2.1 The Buyback is being undertaken after due consideration of the Company's present and medium-term strategic, operational and financial requirements, with the objective of optimising the utilisation of its surplus cash and returning excess

capital to its shareholders. The Buyback may result in a reduction in the number of outstanding Equity Shares, thereby potentially improving earnings per Equity Share and enhancing return on invested capital. The Buyback is not expected to adversely affect the Company's ability to pursue its growth opportunities or meet its working capital and other cash requirements for its business operations, including its ongoing and future capital investment needs, as and when required.

2.2 The Buyback will help the Company achieve the following objectives:

- Efficient Utilisation of Surplus Cash:** The Buyback provides the Company with an effective mechanism for deployment of its surplus cash and enables the Company to return surplus funds to its shareholders through the Buyback.
- Enhancement of Shareholder Value:** The Buyback may result in a reduction in the outstanding Equity Shares of the Company and the equity capital base, which may, in turn, contribute to an improvement in earnings per Equity Share, return on equity and other relevant financial parameters, thereby supporting long-term shareholder value.
- Flexibility to Shareholders:** The Buyback provides shareholders with the flexibility to participate in the Buyback and receive cash consideration for Equity Shares accepted under the Buyback, or to continue holding their Equity Shares and, consequently, benefit from a potential increase in their percentage shareholding in the Company following completion of the Buyback, without making any additional investment.
- Optimal Capital Structure and Capital Allocation:** The Buyback enables the Company to optimise its capital structure and deploy its available financial resources in a manner that is consistent with its present and medium-term strategic, operational and financial requirements, while retaining adequate resources to pursue its growth plans; and
- No Adverse Impact on Business Operations:** The Buyback is not expected to adversely affect the Company's ability to pursue its growth opportunities or meet its working capital, operational and other cash requirements, including its ongoing and future capital investment requirements, as and when required.

3. MAXIMUM AMOUNT REQUIRED UNDER THE BUYBACK AND ITS PERCENTAGE OF THE TOTAL PAID UP CAPITAL AND FREE RESERVE

3.1 The maximum amount of funds required for the Buyback will aggregate up to ₹ 169,29,00,000/- (Indian Rupees One Hundred and Sixty-Nine Crores Twenty-Nine Lakhs only), being 8.66% and 7.99% of the aggregate of the total paid up share capital and free reserves of the Company, which is not more than 10% of the aggregate of the total paid up share capital and free reserves of the Company based on the lower of the latest audited standalone financial statements of the Company as at March 31, 2026 on a standalone and consolidated basis respectively.

3.2 The Maximum Buyback Size does not include any expenses or transaction costs incurred or to be incurred for the Buyback, such as brokerage, advisor's fees, intermediaries' fees, public announcement publication fees, filing fees, printing and dispatch expenses, turnover charges, applicable taxes such as tax on distributed income on buyback, securities transaction tax, goods and services tax, income tax, stamp duty and other incidental and related expenses, etc. ("Transaction Costs").

3.3 The funds for the implementation of the proposed Buyback (including the Transaction Costs) will be sourced out of internal accruals of the Company including free reserves, and/or such other sources as may be permitted by the SEBI Buyback Regulations or the Companies Act as on the date of Board Meeting. Borrowed funds from banks and financial institutions, if any, will not be used for the Buyback.

3.4 The Company shall transfer from its free reserves a sum equal to the face value of the Equity Shares bought back through the Buyback to the Capital Redemption Reserve Account and the details of such transfer shall be disclosed in its subsequent audited financial statements.

4. MAXIMUM NUMBER OF EQUITY SHARES THAT THE COMPANY PROPOSES TO BUYBACK

4.1 The indicative maximum number of Equity Shares at the Maximum Buyback Price and the Maximum Buyback Size bought back would be 99,00,000 (Ninety-Nine Lakhs) Equity Shares, representing approximately 2.45% which is less than 25% of the total number of Equity Shares in the total paid up equity share capital of the Company as of March 31, 2026. If the Equity Shares are bought back at a price below the Maximum Buyback Price, the actual number of Equity Shares bought back could exceed the Maximum Buyback Size but will always be subject to the Maximum Buyback Size.

4.2 The Company shall utilize at least 75% of the Maximum Buyback Size for the Buyback i.e. ₹ 126,96,75,000/- (Indian Rupees One Hundred Twenty-Six Crores Ninety-Six Lakhs Seventy-Five Thousand only) (excluding Transaction Costs) ("Minimum Buyback Size"). Based on the Minimum Buyback Size and Maximum Buyback Price, the Company would purchase a minimum of 74,50,000 (Seventy-Four Lakh Twenty-Five Thousand) Equity Shares.

4.3 The Company shall utilize a minimum of 40% of the amount earmarked for the Buyback i.e. ₹ 67,71,60,000/- (Indian Rupees Sixty-Seven Crore Seventy-One Lakh Sixty Thousand only) within the initial half of the sixty-six Working Days from the date of the opening of the Buyback.

5. MAXIMUM PRICE FOR BUYBACK OF THE EQUITY SHARES & BASIS FOR ARRIVING AT THE MAXIMUM BUYBACK PRICE

5.1 The Equity Shares of the Company are proposed to be bought back at a price not exceeding ₹ 171/- (Indian Rupees One Hundred and Seventy-One Rupees only) per Equity Share. The Maximum Buyback Price has been arrived at after considering various factors including, but not limited to the trends in the volume weighted average price and closing price of the Equity Shares on BSE & NSE where the Equity Shares of the Company are listed, impact on the financial parameters and possible impact of Buyback on the earnings per equity share.

5.2 The Maximum Buyback Price of ₹ 171/- (Indian Rupees One Hundred and Seventy-One Rupees only) per Equity Share represents:

- a premium of 56.62% and 56.12% over the volume weighted average market price of the Equity Shares on BSE and NSE, respectively, for three (3) months prior to the date of intimation to BSE and NSE of the Board Meeting to consider the proposal of the Buyback, i.e. August 26, 2026;
- a premium of 57.33% and 56.88% over the volume weighted average market price of the Equity Shares on BSE and NSE, respectively for two (2) weeks prior to the date of intimation to BSE and NSE for the Board Meeting to consider the proposal of the Buyback, i.e. August 26, 2026;
- a premium of 56.61% and 55.85% over the volume weighted average market price of the Equity Shares on BSE and NSE, respectively for one (1) month preceding prior to the date of intimation to BSE and NSE of the Board Meeting to consider the proposal of the Buyback, i.e. August 26, 2026; and
- a premium of 50.18% and 50.16% over the closing market price of the Equity Shares on BSE and NSE, respectively as on the trading day prior to the date of the intimation to BSE and NSE for the Board Meeting i.e. August 26, 2026.

The closing market price of the Equity Shares as on the date of the intimation to BSE and NSE was ₹ 114.81 and ₹ 114.51 and as on the date of Board Meeting was ₹ 124.25 and ₹ 124.56 on BSE and NSE respectively.

5.3 In accordance with Section 68(2)(d) of the Companies Act and Regulation 4(i) of the SEBI Buyback Regulations, the ratio of the aggregate of secured and unsecured debts owed by the Company after Buyback shall not be more than twice the paid up capital and free reserves based on both audited standalone and consolidated financial statements, whichever sets out a lower amount, of the Company.

6. COMPLIANCE WITH REGULATION 4 OF THE SEBI BUYBACK REGULATIONS

6.1 The Company is in compliance with Regulation 4 of the SEBI Buyback Regulations. In terms of the Section 68(2)(b) of the Companies Act and proviso to Regulation 5(b)(ii) of the SEBI Buyback Regulations, the offer for Buyback through the open market route cannot be made for 10% or more of the total paid up equity capital and free reserves of the Company, based on the lower of standalone and consolidated financial statements of the Company.

6.2 As per the latest audited balance sheet of the Company as at March 31, 2026, the total paid up equity capital and free reserves are as follows:

Particulars		
	Standalone	Consolidated
Total paid up equity capital (A)	8,073.33	8,073.33
Total Free Reserves (B)	1,87,491.09	2,03,854.52
Total Paid up Equity capital and free reserves (C=A+B)	1,95,564.42	2,11,927.85

Maximum amount permissible for Buyback with the approval of Board of Directors of the Company under the Section 68(2)(b) of the Companies Act and proviso to Regulation 5(b)(ii) of the SEBI Buyback Regulations, (10% of the aggregate total paid up capital and free reserves, based on the standalone and consolidated financial statements of the Company, whichever sets out a lower amount)

Based on the above, the Maximum Buyback Size i.e. ₹ 169,29,00,000/- (Indian Rupees One Hundred and Sixty-Nine Crores Twenty-Nine Lakhs only), which is not more than 10% of the aggregate total paid up capital and free reserves of the Company, based on the standalone and consolidated financial statements of the Company, whichever sets out a lower amount.

6.3 The Buyback will not result in the delisting of the Equity Shares of the Company from the Stock Exchanges.

7. METHOD TO BE ADOPTED FOR BUYBACK AS REFERRED TO IN SUB-REGULATION (iv)(b) OF REGULATION 4 AND REGULATION 16 OF THE SEBI BUYBACK REGULATIONS

- In terms of Regulation 40(1) of SEBI Listing Regulations, except in case of transmission or transposition of securities, requests for effecting transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository. Accordingly, the Buyback is open to beneficial owners holding Equity Shares in dematerialized form ("Demat Shares").
- The Company shall not, directly or indirectly, purchase its own Equity Shares through any subsidiary company, including its own subsidiary companies, or through any investment company or group of investment companies.
- The Company shall not buy back its Equity Shares from any person through negotiated deals, whether on or off the Stock Exchanges, through spot transactions, or through any private arrangement, in the implementation of the Buyback.
- The Company shall not allow the Buyback of its Equity Shares unless the consequent reduction of its share capital is effected in accordance with the Companies Act.
- The Buyback will be implemented by the Company by way of open market purchases through the Stock Exchanges, by the order matching mechanism except "all or none" order matching system as provided under the SEBI Buyback Regulations and price-time priority-based order matching principle as per stock exchange circulars.
- The Promoters, Promoter Group, and the Persons in Control of the Company shall not participate in the Buyback. Further, as required under the SEBI Buyback Regulations, the Company will not purchase Equity Shares which are locked-in or non-transferable, until the pendency of such lock-in or until the time such Equity Shares become transferable, as applicable.
- In relation to the Buyback of Demat Shares, the execution of the order, issuance of contract note and delivery of the stock to the member and receipt of payment, will be carried out by the broker, appointed by the Company, in accordance with the requirements of the Stock Exchanges and SEBI.

8. THE AGGREGATE SHAREHOLDING OF THE PROMOTERS, MEMBERS OF THE PROMOTER GROUP, DIRECTORS OF THE COMPANY AND MEMBERS OF THE PROMOTER GROUP (WHERE THE PROMOTER OR THE MEMBERS OF THE PROMOTER GROUP IS A COMPANY), PERSONS IN CONTROL, DIRECTORS AND KEY MANAGERIAL PERSONNEL OF THE COMPANY

8.1 Details of the aggregate shareholding of the Promoters, Members of the Promoter Group, Persons in Control of the Company, Directors and Key Managerial Personnel ("KMP") of the Company as on the date of the Board Meeting (i.e. September 1, 2026) is as below:

(i) The aggregate shareholding of the Promoters / Promoter group including Persons who are in Control of the Company as on the date of the Board Meeting:

Sr. No.	Name of the Shareholders	No of Equity Shares held	Percentage of Shareholding (%)
A. Promoters			
1	Parag Kishor Shah	11,99,96,405	29.73
2	Manasi Parag Shah	5,97,60,308	14.80
	Total (A)	17,97,56,713	44.53
B. Promoter Group			
1	Manan Parag Shah	3,52,72,745	8.74
2	Vatsal Parag Shah	3,49,97,069	8.67
3	Dhruvi Manan Shah	21,18,195	0.52
4	Ashwin Manan Shah	20,00,000	0.05
5	Purni Manish Shah	32,535	0.01
	Total (B)	7,26,25,044	17.99
	Total (A+B)	25,23,81,757	62.52

(ii) Directors of the Promoter and Members of the Promoter Group (where the Promoter or the Members of the Promoter Group is a Company): Not Applicable since the Company does not have any Company as Promoter or the Member of the Promoter Group.

(iii) The aggregate shareholding of the Directors and Key Managerial Personnel of the Company as on the date of the Board Meeting:

Sr. No.	Name	Designation	No of Equity Shares held	Percentage of Shareholding (%)
1	Parag Kishor Shah	Non-Executive Non-Independent Director & Chairman	11,99,96,405	29.73
2	Manan Parag Shah	Managing Director (KMP)	3,52,72,745	8.74
3	Vatsal Parag Shah	Non-Executive Non-Independent Director	3,49,97,069	8.67
4	Ashok Manharlal Mehta	Whole-time Director & CFO (KMP)	68,055	0.02
5	Sivaramakrishnan Srinivasan Iyer	Independent Director	30,000	0.01
6	Durgesh Suhas Dingankar	Company Secretary (KMP)	7,925	Negligible
7	Kavita Bhaskar Upadhyay	Independent Director	2,600	Negligible
8	Kohlija Gunwantar Vadavkar	Independent Director	NIL	-
9	Rajiv Nagindas Sheth	Independent Director	NIL	-

8.2 Except as disclosed below, no Equity Shares or other specified securities in the Company were either purchased or sold by the Promoters, Members of the Promoter Group, Directors and Key Managerial Personnel, during a period of 6 (six) months preceding the date of the Board Meeting, approving the Buyback (i.e. September 1, 2026) (From March 1, 2026 to August 31, 2026):

Sr. No.	Name of the Shareholders	Aggregate number of Equity Shares purchased / (Sold)	Nature of Transactions	Minimum Price (₹)	Date of Minimum Price	Maximum Price (₹)	Date of Maximum price
1	Parag Kishor Shah	2,50,000	Market Purchase	104.63	June 25, 2026	105.50	June 25, 2026

8.3 Except as disclosed below, no Equity Shares or other specified securities in the Company were either purchased or sold by the Promoters, Members of the Promoter Group, Directors and Key Managerial Personnel, during a period of 12 (twelve) months preceding the date of this Public Announcement (i.e. September 2, 2026) (From September 2, 2025 to September 2, 2026):

Sr. No.	Name of the Shareholders	Aggregate number of Equity Shares purchased / (Sold)	Nature of Transactions	Minimum Price (₹)	Date of Minimum Price	Maximum Price (₹)	Date of Maximum price
1	Parag Kishor Shah	14,45,340	Market Purchase	104.62	June 25, 2025	163.45	September 3, 2025
2	Vatsal Parag Shah	(5,36,349)	Market Sale	161.00	September 4, 2025	163.50	September 3, 2025

9. INTENTION OF THE PROMOTERS, MEMBERS OF THE PROMOTER GROUP AND PERSONS IN CONTROL OF THE COMPANY TO OFFER THEIR EQUITY SHARES IN THE BUYBACK

9.1 In accordance with Regulation 16(ii) of the SEBI Buyback Regulations, since the Buyback is being implemented by way of open market purchases through the Stock Exchanges, the Buyback shall not be made by the Company from the Promoters, members of the Promoter Group and Persons in control of the Company.

9.2 Further, as per Regulation 24(vi) of the SEBI Buyback Regulations, neither the Promoters and Promoter Group nor his / their Associates shall deal in the Equity Shares or other specified securities of the Company either through the Stock Exchanges or off-market transactions (including inter-se transfer of Equity Shares among the Promoters or Promoter group) from the date of the Board Meeting till the closing of the Buyback.

9.3 In addition to above, as per Regulation 24(vii)(a) of the SEBI Buyback Regulations, the Equity Shares of the Company and the Equity Shares held by the Promoters and their Associates, for which buyback is undertaken, shall remain frozen at the International Securities Identification Number (ISIN) level during the period from the date of passing

of the resolution by the Board of directors i.e. from September 1, 2026 till the closing of the offer of Buyback. The operationalisation of this ISIN-level freeze mechanism is governed by the SEBI circular dated July 21, 2026 on Operationalisation of Freezing of Holdings of Promoter and Promoter Group (including their associates) at the ISIN level under Regulation 24(i)(a) of the SEBI Buyback Regulations, and the operational guidelines issued by the depositories pursuant thereto.

10. SUBSISTING DEBTS

The Company confirms that there are no defaults subsisting in the repayment of deposits accepted either before or after the commencement of Companies Act, 2013, interest payment thereon, redemption of debentures or interest payment thereon or redemption of preference shares or payment of dividend due to any shareholder, or repayment of any term loans or interest payable thereon to any financial institution or any bank. The Company further confirms that it has been in compliance with the provisions of Sections 92, 123, 127 and 129 of the Companies Act, 2013.

11. COMPLIANCE WITH SECTION 68(2) OF THE COMPANIES ACT AND REGULATION 24(i) OF THE SEBI BUYBACK REGULATIONS

The Company confirms that the proposed Buyback is in compliance with the applicable requirements and conditions prescribed under Section 68(2) of the Companies Act and Regulation 24(i) of the SEBI Buyback Regulations, as amended from time to time in relation to the Buyback.

12. CONFIRMATION BY THE BOARD OF DIRECTORS OF THE COMPANY

The Board has confirmed that it has made a full enquiry into the affairs and prospects of the Company and after taking into account the financial position of the Company and also considering all contingent liabilities, the Board has formed the opinion that:

- immediately from the date of Board Meeting held on September 1, 2026, there will be no grounds on which the Company could be found unable to pay its debts;
- as regards the Company's prospects for the year immediately following the date of the Board Meeting held on September 1, 2026 approving the Buyback, and having regard to the Board's intention with respect to the management of the Company's business during that year and to the amount and character of the financial resources which will in the Board's view be available to the Company during that year, the Company will be able to meet its liabilities as and when they fall due and will not be rendered insolvent within a period of one year from that date of the Board Meeting held on September 1, 2026; and
- in forming an opinion as aforesaid, the Board has taken into account the liabilities as if the Company were being wound up under the provisions of the Companies Act or the Insolvency and Bankruptcy Code 2016 (including prospective and contingent liabilities).

13. REPORT BY THE COMPANY'S STATUTORY AUDITOR

The text of the Report dated September 1, 2026 received from G. M. Kapadia & Co., Chartered Accountants (Firm's Registration No. 104767W), the Statutory Auditors of the Company, addressed to the Board of Directors of the Company is reproduced below:

"Quote

To,
Board of Directors,
Man Infrastructure Limited
12th Floor, Krushal Commercial Complex,
G M Road, Chembur (West),
Mumbai - 400 089.
Dear Sir/ Madam,

Re: Independent Auditor's Report in respect of the proposed buyback of equity shares by Man Infrastructure Limited ("the Company") in terms of the provisions of the Companies Act, 2013 ("the Act") and clause (x) of Schedule I to the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended ("the SEBI Buyback Regulations")

- This Report is issued in accordance with the terms of our engagement letter dated April 27, 2026.
- The Board of Directors of the Company has approved a proposal for buyback of equity shares by the Company at its meeting held on September 1, 2026 in pursuance of Sections 68, 69 and 70 and other applicable provisions of the Act and the SEBI Buyback Regulations.
- We have been requested by the Management of the Company to provide a report on the accompanying "Statement of Permissible Capital Payment based on the annual audited standalone and consolidated financial statements of the Company for the year ended and as at March 31, 2026" ("Annexure A") (hereinafter referred to as the "Statement"). This Statement has been prepared by the Management and initiated by us for identification purposes only. The Statement contains the computation of the amount of permissible capital payment towards the buyback of equity shares in accordance with Section 68(2)(b) of the Act, and read with Regulation 5(i)(b) of the SEBI Buyback Regulations, including the applicable proviso, based on the latest audited standalone and consolidated financial statements of the Company for the year ended March 31, 2026.

Management's Responsibility for the Statement

- The preparation of the Statement, including the computation of the amount of permissible capital payment, selection and application of the appropriate basis of preparation, extraction of amounts from the audited standalone and consolidated financial statements, maintenance of relevant accounting and other supporting records and documents, and design, implementation and maintenance of internal controls relevant to the preparation and presentation of the Statement, is the responsibility of the Board of Directors and Management of the Company.
- The Board of Directors is also responsible for making a full enquiry into the affairs and prospects of the Company and for forming the opinion required under clause (x) of Schedule I to the SEBI Buyback Regulations, that, having regard to the Company's state of affairs, the Company will not be rendered insolvent within a period of one year from the date of passing of the Board resolution approving the proposed buyback.
- The Board of Directors and Management are also responsible for ensuring compliance with the applicable conditions and requirements of the Act and the SEBI Buyback Regulations in relation to the proposed buyback, including the Directors' declaration and solvency opinion.

Auditor's Responsibility for the Statement

- Pursuant to the requirements of clause (x) of Schedule I to the SEBI Buyback Regulations, our responsibility is to provide reasonable assurance on the matters specified below:
 - whether we have inquired into the state of affairs of the Company in relation to the annual audited standalone and consolidated financial statements for the year ended and as at March 31, 2026 which were approved by the Board of Directors of the Company at their meeting held on May 13, 2026;
 - whether the amount of permissible capital payment as stated in the Statement has been properly determined, in accordance with section 68(2)(b) of the Act read with Regulation 5(i)(b) of the SEBI Buyback Regulations, including the applicable proviso, based on the annual audited standalone and consolidated financial statements for the year ended and as at March 31, 2026; and
 - whether the Board of Directors of the Company, at its meeting held on September 1, 2026, has formed the opinion specified in clause (x) of Schedule I to the SEBI Buyback Regulations on reasonable grounds that the Company, having regard to its state of affairs, will not be rendered insolvent within a period of one year from the date of passing of the Board resolution approving the proposed buyback.
- The annual standalone and consolidated financial statements referred to in paragraph 7 above have been audited by us, and we issued unmodified audit opinions thereon vide our report dated May 13, 2026. The audit of those financial statements was conducted in accordance with the Standards on Auditing specified under section 143(10) of the Act and other applicable authoritative pronouncements issued by the Institute of Chartered Accountants of India ("ICAI"). Our present examination is a separate special-purpose engagement for reporting on the Statement and the matters specified under the SEBI Buyback Regulations.
- Our engagement involves performing procedures to obtain sufficient appropriate evidence on the above reporting. The procedures selected depend on the auditor's judgement, including the assessment of the risks associated with the above reporting. We accordingly, performed the following procedures:
 - Examined whether the amount of maximum permissible capital payment towards the proposed buyback has been computed in accordance with the applicable provisions of Section 68(2)(b) of the Act and Regulation 5(i)(b) of the SEBI Buyback Regulations, including the applicable proviso, based on the latest audited standalone and consolidated financial statements of the Company for the year ended March 31, 2026;
 - Inquired into the state of affairs of the Company with reference to the audited standalone financial statements and audited consolidated financial statements as at and for the year ended March 31, 2026;
 - Examined the Directors' declarations and related documentation made for the purpose of the proposed buyback, including the declaration and opinion relating to solvency.
- Inquired whether the Board of Directors, at its meeting held on September 1, 2026 has formed the opinion specified in clause (x) of Schedule I to the SEBI Buyback Regulations on reasonable grounds that the Company, having regard to its state of affairs, will not be rendered insolvent within a period of one year from the date of passing of the Board resolution approving the proposed buyback;
- Traced the amounts of paid-up equity share capital and free reserves included in the Statement from the audited standalone and consolidated financial statements as at and for the year ended March 31, 2026, and considered whether the reserves included qualify as "free reserves" for this purpose;

- Examined whether the proposed buyback approved by the Board of Directors at its meeting held on September 1, 2026 is authorised by the Articles of Association of the Company;
- Examined that all the shares for buyback are fully paid-up;
- Verified the arithmetical accuracy of the amounts mentioned in the Statement;
- Obtained appropriate representations from Management of the Company;
- We conducted our examination of the Statement in accordance with the Guidance Note on Audit Reports and Certificates for Special Purposes (Revised 2016) ("Guidance Note"), issued by the Institute of Chartered Accountants of India ("ICAI") and Standards on Auditing specified under Section 143(10) of the Companies Act, 2013, in so far as applicable for the purpose of this report. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the ICAI.
- We have complied with the relevant applicable requirements of Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Review of Historical Financial Information, and Other Assurance and Related Services Engagements, issued by the ICAI, to the extent applicable. Further, our examination was limited to the matters specified in this report and does not constitute a legal opinion on compliance with all provisions of the Act, the SEBI Buyback Regulations or other applicable laws.
- We have no responsibility to update this report for events and circumstances occurring after the date of this report.

Opinion

13. Based on inquiries conducted and our examination as above, we report that:

- We have inquired into the state of affairs of the Company in relation to its annual audited standalone and consolidated financial statements for the year ended and as at March 31, 2026, which have been approved by the Board of Directors of the Company in their meeting held on May 13, 2026.
- The amount of permissible capital payment towards the proposed buyback of equity shares, as computed in the Statement attached herewith, has, in our view, been properly determined in accordance with the applicable provisions of Section 68(2)(b) of the Act read with Regulation 5(i)(b) of the SEBI Buyback Regulations, including the applicable proviso, based on the annual audited standalone and consolidated financial statements for the year ended and as at March 31, 2026.
- The Board of Directors of the Company, at its meeting held on September 1, 2026, has formed the opinion specified in clause (x) of Schedule I to the SEBI Buyback Regulations on reasonable grounds that the Company, having regard to its state of affairs, will not be rendered insolvent within a period of one year from the date of passing of the Board resolution approving the proposed buyback.

Restriction on use

- The Report is addressed to the Board of Directors of the Company solely for the purpose of enabling compliance pursuant to the requirements of Section 68 and section 70 of the Act read with Clause (x) of Schedule I to SEBI Buyback Regulations solely to enable them to include it (a) in the public announcement to be made to the shareholders of the Company, (b) to file with the Securities and Exchange Board of India, the stock exchanges, the Registrar of Companies, the National Securities Depository Limited and the Central Depository Services (India) Limited and (c) to share with Manager to Buyback for onward submission in connection with proposed buyback. This Report should not be used by any other person or for any other purpose. Accordingly, we do not accept or assume any liability or any duty of care for any other purpose or to any other person to whom this Report is shown or into whose hands it may come without our prior consent in writing.

For G. M. Kapadia & Co.
Chartered Accountants
Firm Registration No.: 104767W

Sd/-
Atul Shah
Partner
Membership No. 039569
UDIN: 26039569JKNHL6075

Mumbai
Dated this 1st day of September, 2026

Annexure A

(₹ in Lakhs)

Computation of the amount of maximum permissible capital payment towards buyback of equity shares of Man Infrastructure Limited in accordance with Section 68(2)(b) of the Companies Act, 2013 (the "Act") read with Regulation 5(i)(b) of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended ("SEBI Buyback Regulations"), including the applicable proviso, based on the annual audited standalone and consolidated financial statements as at March 31, 2026.

Particulars	Standalone	Consolidated
A. Paid-up Capital as at March 31, 2026	8,073.33	8,073.33
A.36.65.65.505 equity shares of face value ₹ 2/- each fully paid up (A)		
B. Free Reserves*		
Securities Premium Reserve	68,299.13	68,299.13
General Reserve	3,817.39	3,907.36
Retained earnings	1,15,374.57	1,31,648.03
Total Free Reserve (B)	1,87,491.09	2,03,854.52
Total Paid-up Capital and Free Reserves (A+B)	1,95,564.42	2,11,927.85
Maximum amount of buyback that may be authorised by the Board of Directors without approval of Members under the proviso to Section 68(2)(b) of the SEBI Buyback Regulations, including the applicable proviso, i.e. 10% of the total paid-up equity share capital and free reserves of the Company, computed with reference to the lower of the corresponding amounts determined from the audited standalone and consolidated financial statements of the Company.	19,556.44	21,192.79
Amount approved by the Board of Directors in the meeting held on September 1, 2026 approving buyback	16,929.00	
Buyback size as a percentage of total paid-up Capital and Free reserves	8.66%	7.99%

* "Free reserves" include only those reserves that qualify as "free reserves" under Section 2(45) of the Act, read with the applicable provisions of Section 69 and the SEBI Buyback Regulations. Amounts specifically excluded under applicable law, including unrealised gains, notional gains and revaluation gains, shall be excluded, as applicable.

Note:

- The amounts of paid-up equity share capital and free reserves as at March 31, 2026 have been extracted from the annual audited standalone and consolidated financial statements of the Company as at and for the year ended March 31, 2026, which were approved by the Board of Directors at its meeting held on May 13, 2026.
- The Board of Directors has made the statutory solvency assessment required under clause (x) of Schedule I to the SEBI Buyback Regulations for the period of one year from the date of passing of the Board resolution approving the proposed buyback, i.e., from September 1, 2026. While Management may consider the going-concern guidance in paragraphs 25 and 26 of Ind AS 1, Presentation of Financial Statements, the statutory solvency assessment is not limited to that accounting assessment.

For Man Infrastructure Limited

Signed for identification

Sd/-
Ashok Mehta
Director
DIN: 0309844

G. M. Kapadia & Co.

Place: Mumbai
Date: September 1, 2026

Unquote

14. PRIOR APPROVAL FROM LENDERS

The Company has sanctioned facilities/debts with lenders. As per Regulation 5(i)(c) and Schedule I (xii) of the SEBI Buyback Regulations, it is confirmed that there is no breach of any covenants as per the lenders' sanction letters on the loans sanctioned taken.

PART B - DISCLOSURES IN ACCORDANCE WITH SCHEDULE IV OF THE SEBI BUYBACK REGULATIONS

1. DETAILS OF BOARD APPROVAL FOR THE BUYBACK

The Buyback has been approved by the Board in the Board Meeting held on September 1, 2026. Further, since the Maximum Buyback Size is not more than 10% of the total paid-up equity share capital and free reserves of the Company in accordance with the proviso to the Section 68(2)(b) of the Act, the approval from the shareholders of the Company is not required.

2. MINIMUM AND MAXIMUM NUMBER OF EQUITY SHARES PROPOSED TO BE BOUGHT BACK, SOURCES OF FUNDS AND COST OF FINANCING THE BUYBACK

At the Maximum Buyback Price and for Maximum Buyback Size, the indicative maximum number of Equity Shares bought back would be 39,00,000 (Thirty Nine Lakhs). Equity Shares of the Company are bought back at a price below the Maximum Buyback Price, the actual number of Equity Shares bought back could

exceed the indicative Maximum Buyback Shares (assuming full deployment of Maximum Buyback Size) but will always be subject to the Maximum Buyback Size.

- The actual number of Equity Shares bought back will depend upon the actual price, excluding the Transaction Costs, paid for the Equity Shares bought back, and the aggregate consideration paid in the Buyback, subject to the Maximum Buyback Size. The actual reduction in existing number of Equity Shares would depend upon the price at which the Equity Shares of the Company are traded at the Stock Exchanges as well as the total number of Equity Shares bought back by the Company from the open market through the Stock Exchanges during the Buyback period.
- Further, the Company shall utilise at least 75% of the Maximum Buyback Size for the Buyback, i.e., i.e. ₹ 36,95,75,000 (Indian Rupees One Hundred Twenty-Six Crores Ninety-Six Lakhs Seventy-Five Thousand only) (excluding Transaction Costs) ("Minimum Buyback Size"). Further, the Company shall utilize a minimum of 40% of the amount earmarked for the Buyback i.e. ₹ 67,71,50,000 (Indian Rupees Forty-Seven Crores Seventy-One Lakhs Fifty Thousand only) within the initial half of the sixty-six Working Days from the date of the opening of the offer of Buyback.
- Based on the Minimum Buyback Size and Maximum Buyback Price, the Company would purchase a minimum of 74,25,000 (Seventy-Four Lakhs Twenty-Five Thousand) Equity Shares. If the Equity Shares are bought back at a price below the Maximum Buyback Price, the actual number of Equity Shares bought back could exceed the indicative Maximum Buyback Shares (assuming full deployment of the Maximum Buyback Size) but will always be subject to the Maximum Buyback Size. However, the Maximum Buyback Shares will not exceed 25% of the total number of Equity Shares in the total paid up equity capital of the Company.
- The funds for the implementation of the proposed Buyback (including the Transaction Costs) will be sourced out of internal accruals of the Company including free reserves, and/or such other sources as may be permitted by the SEBI Buyback Regulations or the Companies Act as on the date of Board Meeting. Borrowed funds from banks and financial institutions, if any, will not be used for the Buyback.
- The Company shall transfer from its free reserves a sum equal to the face value of the Equity Shares bought back through the Buyback to the Capital Redemption Reserve Account and the details of such transfer shall be disclosed in its subsequent audited financial statements.

3. PROPOSED TIMETABLE FOR BUYBACK

Activity	Date
Date of Board resolution approving Buyback	Tuesday, September 1, 2026
Date of publication of the Public Announcement	Thursday, September 3, 2026
Date of opening of the Buyback ("Buyback Opening Date")	On or before Wednesday, September 9, 2026
Acceptance of Equity Shares accepted in dematerialised mode	Upon the relevant pay-out by the Stock Exchanges
Extinguishment of Equity Shares	The Equity Shares (in dematerialised form) will be extinguished in the manner specified in the Securities and Exchange Board of India (Depositories and Participants) Regulations, 2018, as amended, and the by-laws, the circulars and guidelines framed thereunder and Regulation 21 of the SEBI Buyback Regulations. The Equity Shares lying in credit in the Buyback Demat Account will be extinguished on or before the 15 th (Fifteenth) day of the succeeding month, in which the securities are bought back, provided that the Company undertakes to ensure that all Demat Shares bought back by the Company are extinguished within 7 (Seven) Working Days from the date of the Buyback period.
Last date for the completion of the Buyback ("Buyback Closing Date")	Earlier of: (a) sixty-six Working Days from the date of the opening of the Buyback i.e. Wednesday, December 16, 2026; or (b) when the Company completes the Buyback by deploying the amount equivalent to the Maximum Buyback Size; or (c) at such earlier date as may be determined by the Board (including a committee thereof, constituted by the Board or persons nominated by the Board / committee to exercise its powers, and / or the powers conferred by the Board resolution in relation to the Buyback), after giving notice of such earlier closure, subject to the Company having deployed an amount equivalent to the Minimum Buyback Size (even if the Maximum Buyback Size has not been reached or the Maximum Buyback Shares have not been bought back), however, that all payment obligations relating to the Buyback shall be completed before the last date for the Buyback.

4. PROCESS AND METHODOLOGY TO BE ADOPTED FOR THE BUYBACK

- The Buyback is open to all shareholders of the Company holding Equity Shares in dematerialised form. Shareholders holding shares in physical form can participate in the Buyback after such Equity Shares are dematerialised by approaching depository participant. However, as per Regulation 16(i) of the SEBI Buyback Regulations, the Buyback shall not be made from the Promoter and members of the Promoter Group and Persons in Control of the Company.
- Further, as required under the Companies Act and SEBI Buyback Regulations, the Company will not Buyback Equity Shares which are partly paid up, the Equity Shares with call-in-arrears, locked-in Equity Shares or non-transferable Equity Shares, until they become fully paid up, or until the pendency of such lock-in, or until the time such Equity Shares become freely transferable, as applicable.
- The Buyback will be implemented by the Company by way of open market purchases through the Stock Exchanges, by the order matching mechanism except "all or none" order matching system, as provided under the SEBI Buyback Regulations and price-time priority-based order matching principle, as provided under stock exchange circulars and in accordance with the SEBI circular SEBI/HO/CFD/POD-2/PIR/2023/35 dated March 08, 2023, Operational Guidance - Amendment to Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as may be amended from time to time.
- For the implementation of the Buyback, the Company has appointed Nimal Bang Securities Private Limited as the registered broker ("Company's Broker") through whom the purchases and settlements on account of the Buyback would be made by the Company. The contact details of the Company's Broker are as follows:
Nimal Bang Securities Private Limited
CIN: U99999MH1997PT110659
Address: B-2-302, Marathon Innova,
Ganpatrao Kadam Marg, Lower Parel (West),
Mumbai, Maharashtra 400013
Contact Person: Mr. Samir Kamdar
SEBI Registration No.: IN200202536
Website: www.nimallbang.com
Email: samir.kamdar@nimallbang.com
Tel.: +91 22 6273 9395 / 6273 9396
- The Equity Shares are traded in dematerialised mode under the trading codes MAINFRA at NSE and MAINFRA / 533169 at BSE. The ISIN of the Equity Shares of the Company is INE49H01023.
- The Company shall, commencing from September 9, 2026 (i.e., the date of opening of the Buyback), place "buy" orders on the Stock Exchanges on the normal trading segment under BO series to Buyback the Equity Shares through the Company's Broker, in such quantity and at such price which will be in accordance with SEBI circular SEBI/HO/CFD/POD-2/PIR/2023/35 dated March 08, 2023, Operational Guidance - Amendment to Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as may be amended from time to time and stock exchange circulars, not exceeding the Maximum Buyback Price of ₹ 171/- (Indian Rupees One Hundred and Seventy-One only) per Equity Share as it may deem fit.
- Procedure for Buyback of Demat Shares:** Equity Shareholders (Beneficial owners holding Demat Shares) who desire to sell their Equity Shares in the Buyback, would have to do so through their stock broker, who is a registered member of either of the Stock Exchanges by indicating to their broker the details of the Equity Shares they intend to sell whenever the Company has placed a "buy" order for Buyback of the Equity Shares. The Company shall place a "buy" order for Buyback of Demat Shares, indicating to the Company's Broker, the number of Equity Shares it intends to buy along with a price for the same. The trade would be executed at the price at which the order matches the price offered by the Equity Shareholders / Beneficial owners and that price would be the Buyback price for that Equity Shareholders / Beneficial owners. The execution of the order, issuance of contract note and receipt of payment to the respective Equity Shareholders / Beneficial owners will be made by their respective brokers, who would have placed the order. The Company's Broker will be placing the order on the Stock Exchanges platform. The settlement of payment will be in accordance with the Stock Exchanges settlement mechanism and payment will be made directly into the bank account of the Equity Shareholders / Beneficial owners by the clearing corporations of the respective Stock Exchanges. Orders for Equity Shares can be placed on the trading days of the Stock Exchanges.

The Company is under no obligation to place "buy" order on a daily basis. The orders for buying back the Equity Shares will be placed on normal trading segment of Stock Exchanges at least once a week.

- 4.8 It may be noted that a uniform price would not be paid to all the shareholders / beneficial owners pursuant to the Buyback and that the same would depend on the price at which the trade with that particular shareholder / beneficial owner was executed on the Stock Exchanges.

- 4.9 **Procedure for Buyback of Physical Shares:** As per the proviso to Regulation 40(1) of SEBI Listing Regulations read with master circular for compliance with the provisions of the SEBI Listing Regulations by listed entities dated January 30, 2020, transfers of securities shall not be processed unless the securities are held in the dematerialized form with a depository ("LORD Amendment"). In light of the LORD Amendment, the Company shall not accept the Equity Shares offered under the Buyback unless such Equity Shares are in dematerialised form.

ACCORDINGLY ALL SHAREHOLDERS OF THE COMPANY HOLDING EQUITY SHARES IN PHYSICAL FORM AND DESIROUS OF OFFERING THEIR EQUITY SHARES IN THE BUYBACK ARE ADVISED TO TRANSFER THEIR EQUITY SHARES TO THE CONCERNED DEPOSITORY PARTICIPANT TO HAVE THEIR EQUITY SHARES DEMATERIALIZED. IN CASE ANY ELIGIBLE SHAREHOLDER HAS SUBMITTED EQUITY SHARES IN PHYSICAL FORM FOR DEMATERIALIZATION, SUCH ELIGIBLE SHAREHOLDERS SHOULD ENSURE THAT THE PROCESS OF DEMATERIALIZATION IS COMPLETED WELL IN TIME SO THAT THEY CAN PARTICIPATE IN THE BUYBACK BEFORE BUYBACK CLOSING DATE.

- 4.10 Shareholders are requested to get in touch with the Company or the Company's Broker or the Registrar to an Issue and Share Transfer Agent of the Company to clarify any doubts in the process.

- 4.11 Subject to the Company purchasing Equity Shares for an amount equivalent to the Minimum Buyback Size, nothing contained herein shall create any obligation on the part of the Company or the Board to Buyback any additional Equity Shares or confer any right on the part of any shareholder to have any Equity Shares bought back, even if the Maximum Buyback Size has not been reached, and / or impair any power of the Company or the Board to terminate any process in relation to the Buyback, to the extent permissible by law. The Company is under no obligation to utilize the entire amount of Maximum Buyback Size or buy all the Maximum Buyback Shares. However, if the Company is not able to complete the Buyback equivalent to the Minimum Buyback Size or is not able to utilize a minimum of 40% of the amount earmarked for the Buyback i.e. ₹ 67,11,60,000/- (Indian Rupees Sixty-Seven Crore Seventy-One Lakh Sixty Thousand only) within the initial half of the sixty-six Working Days from the date of the opening of the Buyback, except for the reasons mentioned in the SEBI Buyback Regulations (as amended), the amount held in the Escrow Account (up to a maximum of 2.5% of the Maximum Buyback Size), shall be liable to be forfeited and deposited in the Investor Protection and Education Fund of SEBI or as directed by SEBI in accordance with the SEBI Buyback Regulations.

- 4.12 The Company shall submit the information regarding the Equity Shares bought back by it to the Stock Exchanges on a daily basis in accordance with the SEBI Buyback Regulations. The Company shall also upload the information regarding the Equity Shares bought back by it on its website (www.maninfra.com) on a daily basis.

- 4.13 Eligible shareholders who intend to participate in the Buyback should consult their respective tax advisors for applicable taxes.

5. METHOD OF SETTLEMENT

- 5.1 **Settlement of Demat Shares:** The Company will pay consideration for the Buyback to the Company's Broker on or before every pay-in date for each settlement, as applicable to the respective Stock Exchanges where the transaction is executed. The Company has opened a depository account style "Man Infrastructure Limited - Buyback Demat Account" with National Securities Private Limited ("Buy Back Demat Account"). Equity Shares bought back by the Company will be transferred into the Buy Back Demat Account by the Company's Broker, on receipt of such Equity Shares and after completion of the clearing and settlement obligations of the Stock Exchanges. The Equity Shareholders / Beneficial owners holding Equity Shares would be required to transfer the number of such Equity Shares sold to the Company pursuant to the Buyback, in favour of their stock broker through whom the trade was executed, by tendering the delivery instruction slip to their respective depository participant ("DP") for debiting their beneficiary account maintained with the DP and crediting the same to the broker's pool account for making an settlement to the clearing corporations of the Stock Exchanges, as per procedure applicable to normal secondary market transactions. The Equity Shareholders / Beneficial owners would also be required to provide to the Company's Broker, copies of all statutory consents and approvals required to be obtained by them for the transfer of their Equity Shares to the Company, as applicable.

- 5.2 **Extinguishment of Demat Shares:** The Demat Shares bought back by the Company shall be extinguished and destroyed in the manner specified in the Securities and Exchange Board of India (Depository and Participants) Regulations, 2018 and the bye-laws, the circulars, and guidelines framed thereunder, each as amended from time to time, in the manner specified in the SEBI Buyback Regulations and the Companies Act. The Equity Shares lying in credit in the Buyback Demat Account will be extinguished on or before the 15th (Fifteenth) day of the succeeding month, in which the securities are bought back, provided that the Company undertakes to ensure that all Demat Shares bought back by the Company are extinguished within 7 (Seven) Working Days from the expiry of the Buyback period.

- 5.3 Consideration for the Equity Shares bought back by the Company shall be paid only by way of cash through normal banking channel.

6. BRIEF INFORMATION ABOUT THE COMPANY

- 6.1 The Company was incorporated at Mumbai as a private limited company under the Companies Act, 1956 as "Man Construction Private Limited" pursuant to a Certificate of Incorporation dated August 16, 2002. The Company became a public limited company and its name was changed to "Man Construction Limited" on July 15, 2004. The name was changed to "Man Infrastructure Limited" on November 3, 2006. The Company is listed on Stock Exchanges on March 31, 2010. The CIN is L70200MH2002PLC136849.

- 6.2 The Company is engaged in the business of Engineering, Procurement and Construction and Real Estate Development. The Company has extensive experience in civil construction and infrastructure development, with expertise across port infrastructure, residential, commercial, institutional, industrial and road construction. The Company has also undertaken development and redevelopment of residential real estate projects, primarily in and around Mumbai. Through its integrated capabilities and execution expertise, the Company undertakes construction and real estate development projects with a focus on quality, timely delivery and customer satisfaction.

7. BRIEF FINANCIAL INFORMATION ABOUT THE COMPANY

- 7.1 The selected financial information of the Company on standalone basis, as extracted from the standalone unaudited financial results for the three months ended June 30, 2026 subjected to limited review and the standalone audited financial statements for the years ended March 31, 2026, March 31, 2025 and March 31, 2024, is set out below:

(₹ in Lakhs, except per share data)

Particulars	For three months period ended on June 30, 2026	For the year ended March 31, 2026	For the year ended March 31, 2025	For the year ended March 31, 2024
Unaudited - Limited Review	Audited	Audited	Audited	
Months	3	12	12	12
Revenue from Operations	10,271.64	28,555.19	30,473.06	70,833.01
Other Income	1,157.58	15,220.39	12,336.15	9,646.76
Total Income	11,429.22	43,775.58	51,809.21	80,479.77
Total Expenses (excluding finance cost and depreciation, amortization, Tax and Exceptional Items)	3,169.36	22,304.38	30,398.03	54,853.11
Profit/(Loss) before Tax (after exceptional items)	7,947.08	20,103.33	20,250.00	24,430.42
Provision for Tax (including Deferred Tax and MAT Credit)	1,990.81	4,620.26	4,570.26	4,884.68
Profit/(Loss) after Tax	5,956.27	15,483.07	15,679.74	19,545.74
Other Comprehensive Income/ (Loss) for the year net of tax	0.01	71.59	(3.10)	14.56
Total Comprehensive income for the period	5,956.28	15,554.66	15,676.64	19,560.30
Equity Share capital	8,073.33	8,073.33	7,505.79	7,425.01
Other Equity	-	2,01,991.82	1,58,136.64	1,32,552.31
Net worth/ Shareholders Fund	-	2,10,062.82	1,58,642.43	1,39,977.32
Total Debt	-	-	-	855.56

Key Ratios	For three months period ended on June 30, 2026	For the year ended March 31, 2026	For the year ended March 31, 2025	For the year ended March 31, 2024
Earnings Per Share (₹) (Basic)	1.48*	3.91	4.21	5.26
Earnings Per Share (₹) (Diluted)	1.48*	3.91	4.21	5.24
Return on Net Worth (%)	-	7.37	10.21	16.46
Book Value Per Share (₹)	-	52.04	40.94	34.05
Debt-Equity Ratio	-	-	-	0.01

* Not annualized

The Unaudited Consolidated and Standalone Financial Results of the Company for the quarter ended June 30, 2026 have been considered based on the Limited Review Report dated August 12, 2026 issued by M/s. G. M. Kapadia & Co., Chartered Accountants, Statutory Auditors of the Company, and filed by the Company with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended. However, the aforesaid financial results do not separately disclose/provide the amount of Other Equity, Net Worth/Shareholders' Funds and Total Debt for the quarter ended June 30, 2026. Hence, the same have not been presented in the above table.

The key financial ratios, mentioned herein above, have been computed as under:

Net worth/ Shareholders Fund	Net worth/Shareholders Fund is calculated as the aggregate value of the paid up share capital and all reserves created out of the profits and securities premium account, after deducting the aggregate value of the accumulated losses, deferred expenditure and miscellaneous expenditure not written off, as per the audited financial statements, but does not include money received against share warrants and reserves created out of revaluation of assets, write-back of depreciation and amalgamation
Earnings Per Share (Basic)	Profit / (Loss) for the period attributable to Equity Shareholders / Weighted Number of Equity Shares outstanding
Earnings Per Share (Diluted)	Profit / (Loss) for the period attributable to equity shareholders, adjusted for the effect of dilutive potential equity shares, if any / Weighted average number of equity shares outstanding adjusted for the effect of dilutive potential equity shares, if any
Book Value per share	Net worth / Number of Equity Shares outstanding at year end
Debt-Equity Ratio	Total Debt/ Net Worth
Return on Net Worth (%)	Profit / (Loss) for the period / Net worth

- 7.2 The selected financial information of the Company on consolidated basis, as extracted from the consolidated unaudited financial results for the three months ended June 30, 2026 subjected to limited review and the consolidated audited financial statements for the years ended March 31, 2026, March 31, 2025 and March 31, 2024, is set out below:

(₹ in Lakhs, except per share data)

Particulars	For three months period ended on June 30, 2026	For the year ended March 31, 2026	For the year ended March 31, 2025	For the year ended March 31, 2024
Unaudited - Limited Review	Audited	Audited	Audited	
Months	3	12	12	12
Revenue from Operations	21,831.33	63,046.14	1,10,806.85	1,26,345.49
Other Income	1,660.56	16,155.85	12,316.01	9,676.57
Total Income	23,491.89	79,201.99	1,23,122.86	1,36,022.06
Total Expenses (excluding finance cost and depreciation, amortization, Tax and Exceptional Items)	14,679.07	50,158.61	78,387.78	93,708.45
Finance Cost	531.25	1,018.46	1,474.35	3,512.23
Depreciation and amortization Expense	312.43	1,240.62	831.63	995.22
Exceptional Items	-	-	-	-
Share of (Loss) associate	492.99	1,708.16	(2,362.64)	1,915.34
Profit/(Loss) before Tax (after exceptional items)	8,462.13	28,492.46	40,066.46	39,721.50
Provision for Tax (including Deferred Tax and MAT Credit)	2,187.79	7,392.10	8,795.37	9,387.36
Profit/(Loss) after Tax	6,274.34	21,100.36	31,281.09	30,334.14
Profit attributable to:				
Owner of the Company	7,164.16	20,058.10	28,271.85	30,039.41
Non-controlling Interest	(889.82)	1,042.26	3,009.24	294.73
Other Comprehensive Income/ (Loss) for the year net of tax	(52.66)	1,313.88	400.37	222.73
Total Comprehensive income for the period	6,221.68	22,414.24	31,681.46	30,556.87
Equity Share capital	8,073.33	8,073.33	7,505.79	7,425.01
Other Equity	-	2,18,570.47	1,68,838.73	1,38,919.17
Net worth/ Shareholders Fund	-	2,26,643.80	1,66,344.52	1,46,344.18
Total Debt	-	5,785.65	3,560.08	13,084.71

Key Ratios	For three months period ended on June 30, 2026	For the year ended March 31, 2026	For the year ended March 31, 2025	For the year ended March 31, 2024
Earnings Per Share (₹) (Basic)	1.77*	5.07	7.59	8.09
Earnings Per Share (₹) (Diluted)	1.77*	5.07	7.59	8.06
Return on Net Worth (%)	-	8.86	17.24	22.69
Book Value Per Share (₹)	-	56.06	43.69	35.67
Debt-Equity Ratio	-	0.03	0.02	0.10

* Not annualized

The Unaudited Consolidated and Standalone Financial Results of the Company for the quarter ended June 30, 2026 have been considered based on the Limited Review Report dated August 12, 2026 issued by M/s. G. M. Kapadia & Co., Chartered Accountants, Statutory Auditors of the Company, and filed by the Company with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended. However, the aforesaid financial results do not separately disclose/provide the amount of Other Equity, Net Worth/Shareholders' Funds and Total Debt for the quarter ended June 30, 2026. Hence, the same have not been presented in the above table.

The key financial ratios, mentioned herein above, have been computed as under:

Net worth/ Shareholders Fund	Net worth/Shareholders Fund is calculated as the aggregate value of the paid up share capital and all reserves created out of the profits and securities premium account, after deducting the aggregate value of the accumulated losses, deferred expenditure and miscellaneous expenditure not written off, as per the audited financial statements, but does not include money received against share warrants and reserves created out of revaluation of assets, write-back of depreciation and amalgamation
Earnings Per Share (Basic)	Profit / (Loss) for the period attributable to Equity Shareholders / Weighted Number of Equity Shares outstanding
Earnings Per Share (Diluted)	Profit / (Loss) for the period attributable to owners/equity shareholders of the Company, adjusted for the effect of dilutive potential equity shares, if any / Weighted average number of equity shares outstanding adjusted for the effect of dilutive potential equity shares, if any

Book Value per share	Net worth / Number of Equity Shares outstanding at year end
Debt-Equity Ratio	Total Debt/ Net Worth
Return on Net Worth (%)	Profit / (Loss) for the period / Net worth

8. DETAILS OF ESCROW ACCOUNT OPENED AND THE AMOUNT DEPOSITED THEREIN

- 8.1 In accordance with Regulation 20 of the SEBI Buyback Regulations and towards security for performance of its obligations under the SEBI Buyback Regulations, the Company has entered into an escrow agreement dated September 1, 2026 ("Escrow Agreement") with the Manager to the Buyback and ICICI Bank Limited who has been appointed as escrow banker ("Escrow Bank"). The Company has opened an escrow account "Man Infrastructure Limited - Buyback 2026 Escrow Account" ("Escrow Account"). The Company has authorized Cumulative Capital Private Limited ("Manager to the Buyback") to operate the Escrow Account in compliance with the Escrow Agreement and SEBI Buyback Regulations.

- 8.2 The Company shall deposit cash in the Escrow Account aggregating to ₹ 42,32,25,000/- (Indian Rupees Forty-Two Crore Thirty-Two Lakh Twenty-Five Thousand only) being 25% of the Maximum Buyback Size ("Cash Escrow") in accordance with the SEBI Buyback Regulations.

- 8.3 The balance lying to the credit of the Escrow Account will be released to the Company on completion of all obligations in accordance with the SEBI Buyback Regulations.

- 8.4 If the Company is not able to complete the Buyback equivalent to the Minimum Buyback Size i.e. ₹ 128,36,75,000/- (Indian Rupees One Hundred Twenty-Six Crore Ninety-Six Lakhs Seventy-Five Thousand only) or is not able to utilize a minimum of 40% of the amount earmarked for the Buyback i.e. ₹ 67,71,60,000/- (Indian Rupees Sixty-Seven Crore Seventy-One Lakh Sixty Thousand only) within the initial half of the sixty-six Working Days from the date of opening of offer of Buyback, except for the reasons mentioned in the SEBI Buyback Regulations, the amount held in the Escrow Account (up to a maximum of 2.5% of the Maximum Buyback Size), shall be liable to be forfeited and deposited in the Investor Protection and Education Fund of SEBI or as directed by SEBI in accordance with the SEBI Buyback Regulations.

9. LISTING DETAILS AND STOCK MARKET DATA

- 9.1 The Company's Equity Shares are listed on the Stock Exchanges.

- 9.2 The high, low and weighted average prices for the last three years and the monthly high, low and weighted average prices for the six months preceding this Public Announcement and the corresponding volumes on BSE and NSE where Equity Shares of the Company are listed and traded are as follows:

BSE

Period	High (₹)	Date of High	No. of equity shares traded on that day	Low (₹)	Date of Low	No. of equity shares traded on that day	Weighted Average Price (₹)**	Total volume traded in that period (No. of Equity Shares)
Last three Financial Years (FY)								
FY 2026	191.90	July 7, 2025	70,160	77.75	March 30, 2026	1,28,506	144.86	1,16,48,932
FY 2025	262.50	December 30, 2024	2,40,080	135.05	March 17, 2025	80,762	202.40	1,87,48,885
FY 2024	249.40	February 5, 2024	1,73,984	69.00	April 3, 2023	35,856	144.08	4,41,64,811
Preceding Six months								
August -2026	123.50	August 31, 2026	99,254	88.97	August 3, 2026	51,609	111.92	35,66,183
July -2026	108.15	July 31, 2026	1,50,261	95.65	July 31, 2026	48,522	102.66	22,40,658
June -2026	120.50	June 3, 2026	1,28,153	103.05	June 29, 2026	3,36,502	111.02	41,83,339
May -2026	138.65	May 8, 2026	1,83,533	114.00	May 29, 2026	2,30,687	123.91	39,04,644
April -2026	124.60	April 29, 2026	2,25,220	80.59	April 2, 2026	28,189	108.17	20,98,987
March -2026	104.25	March 5, 2026	31,612	77.75	March 30, 2026	1,28,006	89.08	19,88,578

Source: www.bseindia.com

*High and low prices are based on the high and low of the daily prices. Further, in case where the same price is reflected for more than one date during the relevant periods mentioned above, the date on which the volume was high is being considered for the purposes of disclosure in the above table.

** Weighted Average Price (Total Turnover / Total Traded Quantity) for all trading days during the period

NSE

Period	High (₹)	Date of High	No. of equity shares traded on that day	Low (₹)	Date of Low	No. of equity shares traded on that day	Weighted Average Price (₹)**	Total volume traded in that period (No. of Equity Shares)
Last three Financial Years (FY)								
FY 2026	190.83	July 4, 2025	14,52,381	77.12	March 30, 2026	18,24,059	146.43	16,07,75,597
FY 2025	262.80	December 30, 2024	42,19,061	135.10	March 17, 2025	8,60,473	207.36	26,91,37,181
FY 2024	249.30	February 5, 2024	44,70,814	68.80	April 3, 2023	2,79,704	156.85	41,14,38,823
Preceding Six months								
August -2026	123.90	August 31, 2026	25,92,925	96.60	August 3, 2026	12,80,728	112.44	5,88,37,864
July -2026	106.00	July 31, 2026	14,32,024	93.52	July 24, 2026	7,56,340	102.93	2,21,10,168
June -2026	120.95	June 3, 2026	14,83,997	102.75	June 29, 2026	21,69,848	111.04	4,95,37,698
May -2026	138.69	May 8, 2026	39,98,025	113.35	May 29, 2026	14,75,016	125.45	5,28,30,257
April -2026	124.48	April 29, 2026	75,40,165	80.30	April 2, 2026	18,17,500	108.94	4,11,91,488
March -2026	104.93	March 2, 2026	2,54,758	77.12	March 30, 2026	18,24,059	89.92	1,66,73,141

Source: www.nseindia.com

*High and low prices are based on the high and low of the daily prices. Further, in case where the same price is reflected for more than one date during the relevant periods mentioned above, the date on which the volume was high is being considered for the purposes of disclosure in the above table.

** Weighted Average Price (Total Turnover / Total Traded Quantity) for all trading days during the period

- 9.3 The stock prices on the Stock Exchanges on relevant dates are:

The stock prices on the Stock Exchanges on relevant dates are:							
Date	Description	BSE			NSE		
		High (₹)	Low (₹)	Closing (₹)	High (₹)	Low (₹)	Closing (₹)
August 25, 2026	Day prior to notice of Board Meeting to consider proposal of Buyback was given to the Stock Exchanges	114.22	112.21	113.86	114.47	112.14	113.86
August 26, 2026	Date on which notice Board Meeting to Consider proposal of Buyback was given to the Stock Exchanges	115.11	113.41	114.61	115.39	113.22	114.51
September 1, 2026	Board Meeting day	126.30	121.60	124.25	126.44	121.57	124.56
September 2, 2026	First trading day post Board Meeting day	125.85	119.35	123.30	125.08	119.11	123.27

10. PRESENT CAPITAL STRUCTURE AND SHARE HOLDING PATTERN

10.1 The capital structure of the Company as on the date of this Public Announcement and the proposed capital structure of the Company post completion of the Buyback is set forth below

(₹ in Lakhs)			
Share Capital	Pre Buyback	Share Capital	Post Buyback
Authorised Share Capital			
99,25,00,000 Equity Shares of ₹ 2/- each	19,85,00	99,25,00,000 Equity Shares of ₹ 2/- each	19,85,00
Issued Subscribed and Paid up Capital			
40,36,66,505 Equity Shares of ₹ 2/- each	8,07,33	39,37,66,505 Equity Shares of ₹ 2/- each	7,87,53.33*

*Assuming that the indicative Maximum Buyback Shares are bought back. However, the shareholding post completion of the Buyback, may differ depending upon the actual number of Equity Shares bought back by the Buyback.

10.2 The shareholding pattern of the Company as on August 28, 2026 (the shareholding is considered as per the last weekly beneficiary position data furnished by the RTA/depositories prior to the date of Board Meeting to consider the proposal of the Buyback) ("Pre-Buyback") and the proposed shareholding pattern of the Company post completion of the Buyback are given below:

Sr. No.	Category of Shareholders	Pre Buyback		Post Buyback*	
		Number of Equity Share held	% to the existing Equity Share capital	Number of Equity Share held	% to the Post Buyback Equity Share capital
A	Promoters & Promoter Group	25,23,61,757	62.52	25,23,61,757	64.09
B	Public				
B1	Institutions (Domestic)	32,281	0.01		
B2	Institutions (Foreign)	76,39,255	1.89		
B3	Central Government	1,500	Negligible	14,13,84,748	35.91
B4	Non-Institutions	14,36,11,712	35.58		
	Total Public (B1+B2+B3+B4)	15,12,84,748	37.48	14,13,84,748	35.91
	Total (A+B)	40,36,66,505	100.00	39,37,66,505	100.00

*Assuming the Buyback of Maximum Buyback Shares, i.e. 99,00,000 (Ninety-Nine Lakhs) Equity Shares, at the Maximum Buyback Price. The actual shareholding pattern post-Buyback may vary depending upon the actual number of Equity Shares bought back under the Buyback.

10.3 There are no partly paid up or Equity Shares or calls in arrears as on the date of this Public Announcement.

10.4 No scheme of amalgamation or compromise or arrangement pursuant to the Companies Act is pending in relation to the Company as on the date of this Public Announcement.

10.5 While the Promoters, members of the Promoter Group and Persons in Control of the Company are not eligible to participate in the Buyback, depending on the number of Equity Shares bought back by the Company, their effective shareholding percentage in the Company will increase.

10.6 Such an increase in the percentage holding/voting rights of the Promoters, members of the Promoter Group and persons in control of the Company, is not an active acquisition and is incidental to the Buyback and if such increase is beyond the limits prescribed under the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended, then Promoters and members of the Promoter Group will avail an exemption from the SEBI under Regulation 10 of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 or will reduce their shareholding within ninety days from the Buyback Closing Date, such that their voting rights fall below the level at which the obligation to make an open offer under sub-regulation (2) of Regulation 3 of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 will not trigger.

11. DETAILS OF PROMOTERS, MEMBERS OF THE PROMOTER GROUP, PERSONS IN CONTROL AND DIRECTORS OF PROMOTERS AND PROMOTER GROUP SHAREHOLDING AND OTHER DETAILS

11.1 For the details of the aggregate shareholding of the Promoters, members of the Promoter Group, Directors of the Promoters and members of the Promoter Group (where the Promoter or the member of the Promoter Group is a company), Persons who are in control of the Company, Directors and Key Managerial Personnel as on the date of this Public Announcement, please refer to paragraph 8.1 of Part A above.

11.2 For the details of Equity Shares sold or purchased by the persons mentioned in paragraph 11.1 above during a period of 12 (twelve) months preceding the date of this Public Announcement and 6 (six) months preceding the date of the Board Meeting, please refer to paragraph 8.2 and 8.3 of Part A above.

12. MANAGEMENT DISCUSSION AND ANALYSIS ON THE LIKELY IMPACT OF THE BUYBACK ON THE COMPANY

12.1 The Buyback is expected to enhance overall long-term shareholders' value for continuing shareholders, without compromising on the future growth opportunities of the Company, as well as to provide an exit opportunity to the public shareholders. The Buyback is not likely to cause any material adverse impact on the earnings of the Company, except a reduction in the treasury income which the Company could have otherwise earned from investments. The Company will also bear the cost of the Buyback transaction.

12.2 The Buyback is proposed, considering the accumulated surplus funds available with the Company, after considering the funds required for future growth of the Company as envisaged by the Board.

12.3 The Buyback will be funded out of the internal accruals of the Company including free reserves of the Company, in accordance with Section 68(1) of the Companies Act and Regulation 4(x) of the SEBI Buyback Regulations.

12.4 The Buyback will lead to reduction in existing Equity Shares and consequently, is expected to improve the earnings per share and enhance return on equity, assuming that the Company would earn similar profits as in the past.

12.5 Pursuant to Regulation 16(i) of the SEBI Buyback Regulations, the Promoters, members of the Promoter group and Persons in Control of the Company will not participate in the Buyback. The Buyback will not result in a change in control or otherwise affect the existing management structure of the Company.

12.6 Consequent to the Buyback (which excludes participation by the Promoters, members of the Promoter group and persons in control of the Company) and based on the number of Equity Shares bought back by the Company from the shareholders including resident outside India, erstwhile overseas corporate bodies, foreign portfolio investors and non-resident Indian shareholders, the shareholding pattern of the Company would undergo a change; however public shareholding shall not fall below 25% of the total fully paid up equity share capital of the Company.

12.7 The Company shall not issue any Equity Shares or other securities including by way of bonus issue, till the date of expiry of the Buyback period in accordance with the applicable provisions of the Companies Act and the SEBI Buyback Regulations. The Company shall not make any further issue of the same kind of shares or other securities including allotment of new shares or other specified securities within a period of 6 (six) months after the completion of the Buyback except by way of bonus shares or equity shares issued in order to discharge subsisting obligations such as conversion of warrants, stock option schemes, sweat equity or conversion of preference shares or debentures into Equity Shares. Further, in accordance with Regulation 24(x) of the SEBI Buyback Regulations, the Company shall not raise further capital for a period of 1 (one) year from the expiry of the Buyback period, except in discharge of its subsisting obligations.

12.8 Unless otherwise determined by the Board or Buyback Committee or as may be directed by the Appropriate Authorities, the Buyback will be completed within a maximum period of sixty-six Working Days from the date of opening of the Buyback. In accordance with SEBI Buyback Regulations, the Company shall not withdraw the Buyback once this Public Announcement has been made.

13. STATUTORY APPROVALS

13.1 Pursuant to Sections 68, 69, 70, and all other applicable provisions of the Companies Act and applicable Rules thereunder and the provisions of the SEBI Buyback Regulations and Article 15 of the Articles of Association of the Company, the Company has obtained the Board approval as mentioned above.

13.2 Buyback from each shareholder is subject to all statutory consents and approvals as may be required by such shareholder under applicable laws and regulations. The shareholders shall be solely responsible for obtaining all such statutory consents and approvals (including, without limitation the approvals from the Reserve Bank of India and/or SEBI, if any) as may be required by them in order to sell their Equity Shares to the Company pursuant to the Buyback. Shareholders would be required to provide copies of all such consents and approvals obtained by them to the Company's Broker.

13.3 The shareholders shall be solely responsible for determining the requirements for and obtaining all such statutory consents and approvals under the provisions of the Companies Act, the SEBI Buyback Regulations, Foreign Exchange Management Act, 1999 ("FEMA") including, without limitation the approvals from the Reserve Bank of India and/or SEBI, if any) as may be required by them in order to sell their Equity Shares to the Company pursuant to the Buyback. Shareholders would be required to provide copies of all such consents and approvals obtained by them to the Company's Broker.

13.4 The Buyback from erstwhile overseas corporate bodies and other applicable categories shall be subject to such approvals of the Reserve Bank of India, if any, under the Foreign Exchange Management Act, 1999 and the rules and regulations framed thereunder, as amended from time to time.

13.5 To the best of the knowledge of the Company, no other statutory approvals are required by it for the Buyback, as on the date of this Public Announcement. Subject to the obligation of the shareholders to obtain the consents and approvals necessary for transfer of their Equity Shares to the Company, the Company shall obtain such statutory approvals as may be required, from time to time, if any, for completion of the Company's obligations in relation to the Buyback.

14. COLLECTION AND BIDDING CENTERS

The Buyback will be implemented by the Company by way of open market purchases through the Stock Exchanges using their nationwide trading terminals. Therefore, the requirement of having collection centres and bidding centres is not applicable.

15. COMPLIANCE OFFICER

Investors may contact the Compliance Officer for any clarification or to address their grievances, if any, during office hours i.e., 10:00 a.m. to 5:00 p.m. on all Working Days except Saturday, Sunday and public holidays.

Durgesh S. Dingankar

Company Secretary and Compliance Officer

Man Infraconstruction Limited

12th Floor, Krushal Commercial Complex, Above Shoppers Stop,

G. M. Road, Chembur (West), Mumbai - 400089, Maharashtra, India

Tel.: +91 22 4245 3999

Email: durgesh@maninfra.com

16. REGISTRAR TO THE BUYBACK AND INVESTOR SERVICE CENTRE

In case of any query, the shareholders may also contact MUFG Intime India Private Limited, the Registrar to the Buyback Issue and Share Transfer Agent of the Company, appointed as the Investor Service Centre for the purposes of the Buyback, any day except Saturday and Sunday and public holiday between 10.30 a.m. to 5.30 p.m. at the following address:

MUFG MUFG Intime

MUFG Intime India Private Limited

(Formerly Link Intime India Private Limited)

C-101, Embassy 247, L. B. S. Marg, Vikhroli (West),

Mumbai 400083, Maharashtra, India.

Telephone: +91 810 811 6767

Email: investorhelpdesk@in.mnps.mnps.com

Investor Grievance Email: investorhelpdesk@in.mnps.mnps.com

Website: www.in.mnps.mnps.com

Contact Person: Jitu John

SEBI Registration No: INR00004058

Validity Period: Permanent

CIN: U67190MH1999PT118368

17. MANAGER TO THE BUYBACK

The Company has appointed the following as Merchant Banker/ Manager to the Buyback:

Cumulative capital

CUMULATIVE CAPITAL PRIVATE LIMITED

B-309-311, 215 Atrium, Nr. Courtyard Marriott Hotel,

Andheri Kurla Road, Andheri East, Chakala MIDC,

Mumbai, Maharashtra, India, 400093

Tel. No.: +91 981 966 2664 / +91 987 092 4935

Email: contact@cumulativecapitalgroup

Website: www.cumulativecapitalgroup

Investor Grievance Email: investor@cumulativecapitalgroup

SEBI Registration No: INR000013129

Contact Person: Swapnilsagar Vithalani / Hetal Gajra

CIN: U64910MH2023PTC141974

18. DIRECTORS' RESPONSIBILITY

As per Regulation 24(i)(a) of the SEBI Buyback Regulations, the Board accepts responsibility for the information contained in this Public Announcement and confirms that this Public Announcement contains true, factual and material information and does not contain any misleading information.

This Public Announcement is issued under the authority of the Board and in terms of the resolution passed by the Board on September 1, 2026 and by the Buyback Committee on September 2, 2026.

For and on behalf of the Board of Directors of Man Infraconstruction Limited

Sd/-	Sd/-	Sd/-
Manan P. Shah	Ashok M. Mehta	Durgesh S. Dingankar
Managing Director	Whole-time Director & CFO Company Secretary	
DIN: 06500239	DIN: 03099944	Membership no: F7007
Place: Mumbai		
Date: September 2, 2026		



SHIPWAVES ONLINE LIMITED

Corporate Identity No. (CIN): L74900KA2015PLC079072
Registered Office: 18-2-16/4(3), 3rd Floor, Mukka Corporate House, 1st Cross, Attavara, Dakshina Kannada, Mangalore, Karnataka, India, 575001
Tel: +91 824256762 Email: investors@shipwaves.com
Website: www.shipwaves.com

INFORMATION REGARDING 11TH ANNUAL GENERAL MEETING OF SHIPWAVES ONLINE LIMITED

Members may please note that the 11th Annual General Meeting ("AGM") of Shipwaves Online Limited ("the Company") will be held on Wednesday, 30th day of September 2026 at 3:00 P.M. (IST), through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 read with rules framed thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and in accordance with the General Circular No. 03/2025 dated 22nd September 2025 read with General Circular Nos. 14/2020 dated 8th April 2020, 17/2020 dated 13th April 2020 and 20/2020 dated 5th May 2020 (hereinafter collectively referred to as "MCA Circulars"). The deemed venue for the AGM shall be the Registered Office of the Company. As the 11th AGM is being convened through VC/OAVM, physical presence of the Members at the venue is not required.

In compliance with the above referred Circulars, the Notice of 11th AGM and Annual Report of the Company for the financial year 2025-26 will be sent, in due course, only by e-mail to those Members, whose e-mail address is registered with their Depository Participants ("DP"). For Members who have not registered their email address, a letter containing exact weblink of the website along with the exact path where Annual Report and Notice of the AGM is available, will be sent at the address registered in the records of the Company/Depository. Members holding shares in dematerialised form may update their email address with their concerned depository and members holding shares in physical form are requested to register/update their e-mail address with the Company/Registrar and Share Transfer Agent ("RTA"), so as to enable the Company to send the AGM Notice and Annual Report for the financial year 2025-26 electronically. Members may also request the hard/copy of the Annual Report (including notice of the AGM) by writing to us at investors@shipwaves.com. Members may take note that the aforesaid documents will also be available on the Company's website at www.shipwaves.com and website of BSE Limited at www.bseindia.com.

Manner of casting votes and attending AGM:

Remote e-voting (prior to AGM) and e-voting (during the AGM) facility will be provided to all Members to cast their votes on all the resolutions set out in the Notice of the 11th AGM. Detailed instructions for remote e-voting and e-voting during the AGM will be provided in Notice of the 11th AGM.

Members can join and participate in the 11th AGM through VC/OAVM facility only. Members participating through VC/OAVM facility shall be counted for the purpose of reckoning quorum under Section 103 of the Act. Detailed instructions for joining the AGM through VC/OAVM will be provided in the Notice of the 11th AGM.

Manner of registering/updating e-mail address and other details:

Members holding shares in Demat form and in physical form are advised to register/update the particulars of their e-mail address, bank account, change of postal address and mobile number etc. to their respective DPs and Company/ RTA respectively. The e-mail address registered with the DP/RTA will be used for sending all the communications.

The above information is being issued for the information and benefit of all the Members of the Company.

For and on behalf of the Board of Directors

Shipwaves Online Limited

Sd/-

Maithe K B

Company Secretary & Compliance Officer

Place : Mangaluru
Date : 02.09.2026



MAHESHWARI LOGISTICS LIMITED

CIN: L02322GJ2006PLC049224
Regd. Off: M-11, Wadia, Street No. A2-32 Opp. UPL, To Phase, GIDC, Vapi, Valsad-396195, Gujarat, India
Phone: 0260-2471021 Email: info@mlb.co.in
Website: www.mlbt.co

NOTICE OF 26TH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the 26th Annual General Meeting of the Company (AGM) of the Members of Maheshwari Logistics Limited ("the Company") will be held on Tuesday, September 29, 2026 at 3:00 p.m. IST at the Registered Office of the Company situated at M-11, Wadia, Street No. A2-32, Opp. UPL, To Phase, GIDC, Vapi, Valsad-396195, Gujarat, India, to transact the business as set forth in the Notice of the AGM ("Notice").

The Notice of AGM and Annual Report of the Company for the FY 2025-26 has been sent on September 22, 2026, through electronic mode to the Members whose e-mail addresses are registered with the Registrar and Share Transfer Agent/Depository.

The Annual Report of the Company for the FY 2025-26 is also available on the Company's website at www.mlbt.co and on the website of the Stock Exchange, <https://www.bseindia.com>, in case any Member has a physical copy of the Notice of AGM along with its annexures, you are kindly requested to send a request for the same at info@mlbt.co.

Remote e-voting information

1. In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Listing Regulations and Securities and Exchange Board of India (SEBI) issued by the ICS (as amended or modified from time to time), the Company is providing facility to its Members to cast their votes electronically through the electronic voting service facility provided by on the basis of business set forth in the Notice.

2. Only the Member holding shares of the Company in physical or dematerialized form on the cut-off date i.e., Tuesday, September 22, 2026 shall be entitled to avail the facility of remote e-voting or voting at the AGM. The members who have already casted their vote through remote e-voting may attend the AGM but shall not be entitled to cast their vote at the AGM.

3. The remote e-voting shall commence on Friday, September 25, 2026 (9:00 a.m. IST) and ends on Monday, September 28, 2026 (5:00 p.m. IST). The remote e-voting mode shall be disabled by BSE/RTA, thereafter upon the expiry of the aforesaid period. Once the vote on a resolution is cast by the member, the member cannot modify the subsequently. The members who have cast their vote by remote e-voting shall not be entitled to attend the meeting but shall not be entitled to cast their vote again.

4. Any person holding shares in physical form and non-individual shareholders, who acquires shares of the Company after the cut-off date, i.e., Tuesday, September 22, 2026, may obtain the login ID and password by sending a request to investor@maheshwari.co or info@mlbt.co. In case of individual shareholders holding shares in demat mode who acquires shares of the Company and becomes a Member of the Company after sending of the Notice and holding shares as of the cut-off date i.e., Tuesday, September 22, 2026, may follow steps mentioned in the Notice of the AGM under "Access to BSE/RTA - Voted E-Voting System".

5. Members attending the AGM who have not cast their vote by remote e-voting shall be entitled to vote at the meeting and are requested to cast their vote through remote e-voting only, within the prescribed period. Members who have already cast their vote by remote e-voting may attend the AGM but shall not be entitled to cast their vote again.

6. Detailed procedure for e-voting is provided in the Notice of the AGM.

7. In case shareholder/investor have any queries regarding E-voting, you may refer the Frequently Asked Questions (FAQs) and Video on Voting mode available at <https://www.bseindia.com>, under the download section or you can email us to info@bseindia.com or call us at: 022-62638336.

Block Notice

Also, notice is hereby given that pursuant to Section 91 of the Companies Act, 2013 read with Rules thereunder, the Registrar of Members and the Share Transfer Books of the Company will remain closed from Wednesday, September 23, 2026 to Tuesday, September 29, 2026 (Both days inclusive) for the purpose of the AGM.

By Order of Board

For Maheshwari Logistics Limited

Sd/-

Gaurav Rajesh Jhurjinharsani

Company Secretary & Compliance Officer

Date: 03-09-2026
Place: Vapi



CARBORUNDUM UNIVERSAL LIMITED

CIN: L24247KA1999PLC00916
Registered Office: Court House, No. 2A, V.S.C. Street, Fort, Chennai-600 001, Tamil Nadu, India
Email: investor@carborundum.com Website: www.carborundum.com

NOTICE TO SHAREHOLDERS

The Securities and Exchange Board of India (SEBI) discontinued the transfer of shares in physical form from 1st April 2019. Subsequently, SEBI introduced a one-time special window from 7th July 2025 to 6th January 2026 to facilitate re-identification of physical share transfer requests that had been lodged prior to 1st April 2019 but were returned due to deficiencies in documentation or other procedural issues.

In order to facilitate the investors, SEBI vide circular dated 29th January 2026 has introduced another one-time special window for a period of one year, from 5th February 2026 to 4th February 2027, for re-identification of transfer requests and dematerialisation of physical shares. This facility is available to those investors who had purchased or acquired or otherwise acquired shares of Carborundum Universal Limited ("the Company") in physical form from 1st April 2019.

For ease of reference, the matrix below sets out the applicability of this window based on your status as a shareholder.

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (It is fresh lodgement)	Yes	✓
Before April 01, 2019	Yes (It was re-logged/ returned earlier)	Yes	✓
Before April 01, 2019	Yes	No	✗
Before April 01, 2019	No	No	✗

Further, the following cases will not be considered under this window:

- Cases involving disputes between transferor and transferee.
- Shares which have been transferred to Investor Education and Protection Fund (IEPF) Authority.

Eligible shareholders may submit their transfer request along with the requisite documents to the Company's Registrar and Transfer Agent (RTA) i.e. RPS Technologies Limited, Mr. Gokulnath Vasanthan Ram Choudhary, Manager, Seelamudra Building, Tower B, Plot No. 31 & 32, Financial District, Narayana, Bengaluru, Karnataka-560025, Telangana - 500037 or email to rtatransfer@carborundum.com or contact the Company's investor services at investor@carborundum.com for further assistance.

Shareholders are also informed that pursuant to the said circular, all transfer requests i.e. re-identified and re-logged during the aforesaid period will be processed through the transfer-cum-demat mode, i.e., the assets will be issued only in dematerialised form after approval of the transfer and the same will be subject to a lock-in period of one year (1Y) restrict certain shareholders from selling their shares for a specified period. Hence, shareholders availing this opportunity (lodgers) must necessarily have a demat account and should provide the Client Master List along with the transfer documents, original share certificate(s) and other necessary document(s) as provided in the circular while lodging the documents to transfer.

We urge all the shareholders who had previously submitted transfer requests and are yet to receive their transferred shares due to pending deficiencies, to make use of this Special Window.

The detailed circular is available on the website of the Company at <https://www.carborundum.com/join44-investor-services/> which may be referred to or contact us at investor@carborundum.com.

For Carborundum Universal Limited

Sd/-

Rekha Surendran

Company Secretary

Place: Chennai
Date: 3rd September 2026



MAN INFRACONSTRUCTION LIMITED

CIN: L70200MH2002PLC136849

Registered Office: 12th Floor, Krushal Commercial Complex, Above Shoppers Stop, G. M. Road, Chembur (West), Mumbai - 400089, Maharashtra, IndiaEmail: durgesh@maninfra.com • Website: www.maninfra.com • Tel.: +91 22 4246 3999 • Contact Person : Durgesh S. Dingankar, Company Secretary and Compliance Officer

PUBLIC ANNOUNCEMENT

FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS' BENEFICIAL OWNERS OF THE EQUITY SHARES OF MAN INFRACONSTRUCTION LIMITED FOR THE BUYBACK OF EQUITY SHARES FROM THE OPEN MARKET THROUGH STOCK EXCHANGES UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUY-BACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED.

This public announcement ("Public Announcement") is being made in relation to the Buyback (as defined hereinafter) of Equity Shares of Man Infraconstruction Limited ("Company") from the open market through stock exchange mechanism, pursuant to the provisions of Regulation 16(vi)(b) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, (including any statutory modification(s) or amendment(s) from time to time) ("SEBI Buyback Regulations") and the disclosures as specified in Schedule IV read with Schedule I of the SEBI Buyback Regulations.

Certain figures contained in this Public Announcement, including financial information, have been subjected to rounding-off adjustments. All decimals have been rounded off to two decimal points. In certain instances (i) the sum or percentage change of such numbers may not conform exactly to the total figure given; and (ii) the sum of the numbers in a column or row in certain tables may not conform exactly to the total figure given for that column or row.

Working Day means any working day of the Securities and Exchange Board of India.

OFFER FOR BUYBACK OF EQUITY SHARES OF MAN INFRACONSTRUCTION LIMITED FROM OPEN MARKET THROUGH STOCK EXCHANGES

PART A - DISCLOSURES IN ACCORDANCE WITH SCHEDULE I OF THE SEBI BUYBACK REGULATIONS

1. DETAILS OF THE BUYBACK OFFER AND OFFER PRICE

1.1 Pursuant to the provisions of Article 15 of the Articles of Association of the Company and the provisions of Sections 68, 69, 70 and all other applicable provisions of the Companies Act, 2013 ("Companies Act" or "Act") read with the Companies (Share Capital and Debentures) Rules, 2014 (to the extent applicable) (hereinafter referred to as the "Share Capital Rules") and other relevant rules, made thereunder, as amended from time to time and in compliance with the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended ("SEBI Buyback Regulations") and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("SEBI Listing Regulations") (including any statutory modification(s), amendments or re-enactments thereof from time to time), and subject to such other approvals, permissions, consents, exemptions and sanctions as may be necessary, and subject to such conditions, alterations, amendments and modifications as may be prescribed or imposed by the Securities and Exchange Board of India ("SEBI"), Registrar of Companies (Mumbai) or Maharashtra ("ROC") and/or other authorities, including Promoters or bodies ("Appropriate Authorities") while granting such approvals, permissions, consents, exemptions, and sanctions, which may be agreed to by the Board of Directors of the Company (the "Board") which expression shall be deemed to include any committee constituted by the Board and/or officials, which the Board may constitute/authorise to exercise its powers, including the powers conferred by this resolution, the Board at its meeting held on September 1, 2026 ("Board Meeting") approved the buyback of fully paid up equity shares of the Company having a face value of ₹ 2/- each ("Equity Share(s)") by the Company from the shareholders/beneficial owners of the Company (other than those who are promoters, members of the Promoter Group or persons in control), at a price not exceeding ₹ 171/- (Indian Rupees One Hundred and Seventy-One only) per Equity Share ("Maximum Buyback Price") payable in cash from the open market through stock exchanges (i.e. through the National Stock Exchange of India Limited ("NSE") and BSE Limited ("BSE"), (together "Stock Exchanges") out of free reserves or such other sources as permitted by law, for an amount not exceeding ₹ 169,29,00,000/- (Indian Rupees One Hundred and Sixty-Nine Crores Twenty-Nine Lakhs only) ("Maximum Buyback Size") excluding any expenses incurred or to be incurred for the Buyback, viz. brokerage, advisor's fees, intermediaries' fees, public announcement publication fees, filing fees, printing and dispatch expenses, turnover charges, applicable taxes such as tax on distributed income on buyback, securities transaction tax, goods and services tax, income tax, stamp duty and other incidental and related expenses, etc. ("Transaction Costs") representing 8.66% and 7.99% of the total paid up equity share capital and free reserves (including securities premium account) as per the audited standalone financial statements and audited consolidated financial statements for the financial year ended March 31, 2026, respectively, being the latest audited financial statements of the Company, which is not more than 10% of the total paid up capital and free reserves of the Company based on the lower of the latest audited standalone and consolidated financial statements in accordance with the proviso to the Regulation 5(b)(i) of the SEBI Buyback Regulations and the Companies Act (hereinafter referred to as "Buyback").

1.2 Subject to the market price of the Equity Shares being equal to the Maximum Buyback Price, the indicative maximum number of Equity Shares bought back would be 99,00,000 (Ninety-Nine Lakhs) ("Maximum Buyback Shares"), representing 2.45% which is less than 25% of the total number of Equity Shares in the total paid up equity share capital of the Company as of March 31, 2026. If the Equity Shares are bought back at a price below the Maximum Buyback Price, the number of Equity Shares bought back could exceed the Maximum Buyback Shares but will always be subject to the Maximum Buyback Size i.e. ₹ 169,29,00,000/- (Indian Rupees One Hundred and Sixty-Nine Crores Twenty-Nine Lakhs only). The Company will comply with the requirement of maintaining a minimum public shareholding of at least 25% of the total paid up equity share capital of the Company as provided under Regulation 4(x) of the SEBI Buyback Regulations and Regulation 38 of the SEBI Listing Regulations, during the Buyback period and upon completion thereof.

1.3 The Company shall utilize at least 75% of the Maximum Buyback Size i.e. ₹ 126,96,75,000/- (Indian Rupees One Hundred Twenty-Six Crores Ninety-Six Lakhs Seventy-Five Thousand only) ("Minimum Buyback Size") towards the Buyback and accordingly, based on the Maximum Buyback Price and Minimum Buyback Size, the Company will purchase an indicative minimum number of 74,25,000 (Seventy-Four Lakh Twenty-Five Thousand) Equity Shares. Further, at least 40% of the Maximum Buyback Size i.e. ₹ 67,71,60,000/- (Indian Rupees Sixty-Seven Crores Seventy-One Lakh Sixty Thousand only) shall be utilized within the initial half of the sixty-six Working Days from the date of the opening of the offer of Buyback.

1.4 Further, in accordance with Regulation 17(ii) of the SEBI Buyback Regulations, the Buyback Offer shall open within four working days from the date of the public announcement and close within sixty-six Working Days from the date of the opening of the offer of Buyback.

1.5 The Board (or the Buyback committee constituted by the Board and empowered to exercise its powers in relation to the Buyback), shall determine, at its discretion, the time frame for completion of the Buyback and may close the Buyback (which shall be later than sixty-six Working Days from the date of opening of the Buyback or such other period as may be permitted under the Act and/or SEBI Buyback Regulations or as may be directed by the appropriate authorities) ("Maximum Buyback Period") after the Minimum Buyback Size has been reached and irrespective of whether the Maximum Buyback Size has or has not been reached, after giving appropriate notice for such closure and on completing all formalities in this regard, in accordance with the Act and/or SEBI Buyback Regulations.

1.6 The Buyback will be implemented by the Company out of its free reserves, the Securities Premium account or such other sources as may be permitted by law and in accordance with Section 68(1) of the Companies Act and Regulation 4(x) of the SEBI Buyback Regulations, and in accordance with Regulation 4(vi)(b) and proviso to 5(b)(i) of the SEBI Buyback Regulations, by way of open market purchases through the Stock Exchanges, by the order matching mechanism except "all or none" order matching system as provided under the SEBI Buyback Regulations. Further, as required under the Companies Act and SEBI Buyback Regulations, the Company shall not purchase Equity Shares which are locked-in or non-transferable, in the Buyback, until the pendency of the lock-in or until the Equity Shares become transferable, as applicable. There are no partly paid up Equity Shares with calls in arrears of the Company.

1.7 The Buyback from the shareholders, who are non-resident members, Overseas Corporate Bodies ("OCBs") and Foreign Institutional Investors ("FIIs") / Foreign Portfolio Investors ("FPIs"), and members of foreign national, if any, etc. is subject to such approvals as may be required including approvals from the Reserve Bank of India under the Foreign Exchange Management Act, 1999 and the regulations framed thereunder, if any, and such approvals shall be required to be taken by such shareholders.

1.8 The Equity Shares of the Company are frequently traded shares.

1.9 A copy of this Public Announcement is available on the Company's website (www.maninfra.com) and is expected to be available on the website of SEBI (www.sebi.gov.in), website of NSE (www.nseindia.com), website of BSE (www.bseindia.com) and website of the Manager to the Buyback (www.cumulativecapitalgroup.com) during the period of the Buyback.

1.10 In addition to publication of this Public Announcement and its availability on the websites of the Company, SEBI and the Stock Exchanges, the Company shall disseminate information regarding the Buyback to all shareholders of the Company through electronic means, within the timeline prescribed under the SEBI Buyback Regulations.

2. NECESSITY FOR THE BUYBACK AND DETAILS THEREOF

2.1 The Buyback is being undertaken after due consideration of the Company's present and medium-term strategic, operational and financial requirements and the objective of optimising the utilisation of its surplus cash and retaining excess

capital to its shareholders. The Buyback may result in a reduction in the number of outstanding Equity Shares, thereby potentially improving earnings per Equity Share and enhancing return on invested capital. The Buyback is not expected to adversely affect the Company's ability to pursue its growth opportunities or meet its working capital and other cash requirements for its business operations, including its ongoing and future capital investment needs, as and when required.

2.2 The Buyback will help the Company achieve the following objects:

(i) **Efficient Utilisation of Surplus Cash:** The Buyback provides the Company with an effective mechanism for deployment of its surplus cash and enables the Company to return surplus funds to its shareholders through the Buyback;

(ii) **Enhancement of Shareholder Value:** The Buyback may result in a reduction in the outstanding Equity Shares of the Company and the equity capital base, which may, in turn, contribute to an improvement in earnings per Equity Share, return on equity and other relevant financial parameters, thereby supporting long-term shareholder value;

(iii) **Flexibility to Shareholders:** The Buyback provides shareholders with the flexibility to participate in the Buyback and receive cash consideration for Equity Shares accepted under the Buyback, or to continue holding their Equity Shares and consequently, benefit from a potential increase in their percentage shareholding in the Company following completion of the Buyback, without making any additional investment;

(iv) **Optimal Capital Structure and Capital Allocation:** The Buyback enables the Company to optimise its capital structure and deploy its available financial resources in a manner that is consistent with its present and medium-term strategic, operational and financial requirements, while retaining adequate resources to pursue its growth plans; and

(v) **No Adverse Impact on Business Operations:** The Buyback is not expected to adversely affect the Company's ability to pursue its growth opportunities or meet its working capital, operational and other cash requirements, including its ongoing and future capital investment requirements, as and when required.

3. MAXIMUM AMOUNT REQUIRED UNDER THE BUYBACK AND ITS PERCENTAGE OF THE TOTAL PAID UP CAPITAL AND FREE RESERVES

3.1 The maximum amount of funds required for the Buyback will aggregate up to ₹ 169,29,00,000/- (Indian Rupees One Hundred and Sixty-Nine Crores Twenty-Nine Lakhs only), being 8.66% and 7.99% of the aggregate of the total paid up share capital and free reserves of the Company, which is not more than 10% of the aggregate of the total paid up share capital and free reserves of the Company based on the lower of the latest audited financial statements of the Company as at March 31, 2026 on a standalone and consolidated basis respectively.

3.2 The Maximum Buyback Size does not include any expenses or transaction costs incurred or to be incurred for the Buyback, such as brokerage, advisor's fees, intermediaries' fees, public announcement publication fees, filing fees, printing and dispatch expenses, turnover charges, applicable taxes such as tax on distributed income on buyback, securities transaction tax, goods and services tax, income tax, stamp duty and other incidental and related expenses, etc.

3.3 The funds for the implementation of the proposed Buyback (including the Transaction Costs) will be sourced out of internal accruals of the Company including free reserves, and/or such other sources as may be permitted by the SEBI Buyback Regulations or the Companies Act as on the date of Board Meeting. Borrowed funds from banks and financial institutions, if any, will not be used for the Buyback.

3.4 The Company shall transfer from its free reserves a sum equal to the face value of the Equity Shares bought back through the Buyback to the Capital Redemption Reserve Account and the details of such transfer shall be disclosed in its subsequent audited financial statements.

4. MAXIMUM NUMBER OF EQUITY SHARES THAT THE COMPANY PROPOSES TO BUYBACK

4.1 The indicative maximum number of Equity Shares at the Maximum Buyback Price and the Maximum Buyback Size bought back would be 99,00,000 (Ninety-Nine Lakhs) Equity Shares, representing approximately 2.45% which is less than 25% of the total number of Equity Shares in the total paid up equity share capital of the Company as of March 31, 2026. If the Equity Shares are bought back at a price below the Maximum Buyback Price, the actual number of Equity Shares bought back could exceed the Maximum Buyback Shares but will always be subject to the Maximum Buyback Size.

4.2 The Company shall utilize at least 75% of the Maximum Buyback Size for the Buyback i.e. ₹ 126,96,75,000/- (Indian Rupees One Hundred Twenty-Six Crores Ninety-Six Lakhs Seventy-Five Thousand only) (excluding Transaction Costs) ("Minimum Buyback Size"). Based on the Minimum Buyback Size and Maximum Buyback Price, the Company would purchase a minimum of 74,25,000 (Seventy-Four Lakh Twenty-Five Thousand) Equity Shares.

4.3 The Company shall utilize a minimum of 40% of the amount earmarked for the Buyback i.e. ₹ 67,71,60,000/- (Indian Rupees Sixty-Seven Crores Seventy-One Lakh Sixty Thousand only) within the initial half of the sixty-six Working Days from the date of the opening of the Buyback.

5. MAXIMUM PRICE FOR BUYBACK OF THE EQUITY SHARES & BASIS FOR ARRIVING AT THE MAXIMUM BUYBACK PRICE

5.1 The Equity Shares of the Company are proposed to be bought back at a price not exceeding ₹ 171/- (Indian Rupees One Hundred and Seventy-One only) per Equity Share. The Maximum Buyback Price has been arrived at after considering various factors including, but not limited to the trends in the volume weighted average price and closing price of the Equity Shares on BSE & NSE where the Equity Shares of the Company are listed, impact on other financial parameters and possible impact of Buyback on the earnings per equity share.

5.2 The Maximum Buyback Price of ₹ 171/- (Indian Rupees One Hundred and Seventy-One only) per Equity Share represents:

(i) a premium of 56.62% and 56.12% over the volume weighted average market price of the Equity Shares on BSE and NSE, respectively for the three (3) months prior to the date of intimation to BSE and NSE of the Board Meeting to consider the proposal of the Buyback, i.e. August 26, 2026;

(ii) a premium of 57.33% and 56.88% over the volume weighted average market price of the Equity Shares on BSE and NSE, respectively for two (2) weeks prior to the date of intimation to BSE and NSE for the Board Meeting to consider the proposal of the Buyback, i.e. August 26, 2026;

(iii) a premium of 56.61% and 55.85% over the volume weighted average market price of the Equity Shares on BSE and NSE, respectively for one (1) month preceding prior to the date of intimation to BSE and NSE of the Board Meeting to consider the proposal of the Buyback, i.e. August 26, 2026; and

(iv) a premium of 50.18% and 50.18% over the closing market price of the Equity Shares on BSE and NSE, respectively as on the trading day prior to the date of the intimation to BSE and NSE for the Board Meeting i.e. August 26, 2026.

The closing market price of the Equity Shares as on the date of the intimation to BSE and NSE was ₹ 114.61 and ₹ 114.51 and as on the date of Board Meeting was ₹ 124.25 and ₹ 124.56 on BSE and NSE respectively.

5.3 In accordance with Section 68(2)(d) of the Companies Act and Regulation 4(i) of the SEBI Buyback Regulations, the ratio of the aggregate of secured and unsecured debts owed by the Company after Buyback shall not be more than twice the paid up capital and free reserves based on both audited standalone and consolidated financial statements, whichever sets out a lower amount, of the Company.

6. COMPLIANCE WITH REGULATION 4 OF THE SEBI BUYBACK REGULATIONS

6.1 The Company is in compliance with Regulation 4 of the SEBI Buyback Regulations. In terms of the Section 68(2)(d) of the Companies Act and proviso to Regulation 5(b)(i) of the SEBI Buyback Regulations, the offer for Buyback through the open market route cannot be made for 10% or more of the total paid up equity capital and free reserves of the Company, based on the lower of standalone and consolidated financial statements of the Company.

6.2 As per the latest audited balance sheet of the Company as at March 31, 2026, the total paid up equity capital and free reserves are as follows:

(₹ in lakhs)

Particulars	Standalone	Consolidated
Total paid up equity capital (A)	8,073.33	8,073.33
Total Free Reserves (B)	1,87,491.09	2,03,854.52
Total paid up Equity capital and free reserves (C=A+B)	1,95,564.42	2,11,927.85

Maximum amount permissible for Buyback with the approval of Board of Directors of the Company under the Section 68(2)(b) of the Companies Act and proviso to Regulation 5(b)(i) of the SEBI Buyback Regulations, (10% of the aggregate total paid up capital and free reserves, based on the standalone and consolidated financial statements of the Company, whichever sets out a lower amount)

19,556.44

Based on the above, the Maximum Buyback Size i.e. ₹ 169,29,00,000/- (Indian Rupees One Hundred and Sixty-Nine Crores Twenty-Nine Lakhs only), which is not more than 10% of the aggregate total paid up capital and free reserves of the Company, based on the lower of standalone and consolidated financial statements of the Company, whichever sets out a lower amount.

6.3 The Buyback will not result in the delisting of the Equity Shares of the Company from the Stock Exchanges.

7. METHOD TO BE ADOPTED FOR BUYBACK AS REFERRED TO IN SUB-REGULATION (iv)(b) OF REGULATION 4 AND REGULATION 16 OF THE SEBI BUYBACK REGULATIONS

7.1 In terms of Regulation 40(1) of SEBI Listing Regulations, except in case of transmission or transposition of securities, requests for effecting transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository. Accordingly, the Buyback is open to beneficial owners holding Equity Shares in dematerialized form ("Demat Shares").

7.2 The Company shall not, directly or indirectly, purchase its own Equity Shares through any subsidiary company, including its own subsidiary companies, or through any investment company or group of investment companies.

7.3 The Company shall not buy back its Equity Shares from any person through negotiated deals, whether on or off the Stock Exchanges, through spot transactions, or through any private arrangement, in the implementation of the Buyback.

7.4 The Company shall not allow the Buyback of its Equity Shares unless the consequent reduction of its share capital is effected in accordance with the Companies Act.

7.5 The Buyback will be implemented by the Company by way of open market purchases through the Stock Exchanges, by the order matching mechanism except "all or none" order matching system as provided under the SEBI Buyback Regulations and price-time priority-based order matching principle as per stock exchange circulars.

7.6 The Promoters, Promoter Group, and the Persons in Control of the Company shall not participate in the Buyback. Further, as required under the SEBI Buyback Regulations, the Company will not Buyback Equity Shares which are locked-in or non-transferable, until the pendency of such lock-in or until the time such Equity Shares become transferable, as applicable.

7.7 In relation to the Buyback of Demat Shares, the execution of the order, issuance of contract note and delivery of the stock to the member and receipt of payment would be carried out by the broker, appointed by the Company, in accordance with the requirements of the Stock Exchanges and SEBI.

8. THE AGGREGATE SHAREHOLDING OF THE PROMOTERS, MEMBERS OF THE PROMOTER GROUP OR DIRECTORS OF THE COMPANY AND MEMBERS OF THE PROMOTER GROUP (WHERE THE PROMOTER OR THE MEMBERS OF THE PROMOTER GROUP IS A COMPANY), PERSONS IN CONTROL, DIRECTORS AND KEY MANAGERIAL PERSONNEL OF THE COMPANY

8.1 Details of the aggregate shareholding of the Promoters, Members of the Promoter Group, Persons in Control of the Company, Directors and Key Managerial Personnel ("KMP") of the Company as on the date of the Board Meeting (i.e. September 1, 2026) is as below:

(i) The aggregate shareholding of the Promoters / Promoter group including Persons who are in Control of the Company as on the date of the Board Meeting:

Sr. No.	Name of the Shareholders	No of Equity Shares held	Percentage of Shareholding (%)
A. Promoters			
1	Parag Kishor Shah	11,99,96,405	29.73
2	Manasi Parag Shah	5,97,60,308	14.80
	Total (A)	17,97,56,713	44.53
B. Promoter Group			
1	Manan Parag Shah	3,52,77,245	8.74
2	Vatsal Parag Shah	3,49,97,069	8.67
3	Dhiruji Manan Shah	21,18,195	0.52
4	Ashwin Manan Shah	2,00,000	0.05
5	Purvi Manish Shah	32,535	0.01
	Total (B)	7,26,25,044	17.99
	Total (A+B)	25,23,81,757	62.52

(ii) Directors of the Promoter and Members of the Promoter Group (where the Promoter or the Members of the Promoter Group is a Company): Not Applicable since the Company does not have any company as Promoter or the Member of the Promoter Group.

(iii) The aggregate shareholding of the Directors and Key Managerial Personnel of the Company as on the date of the Board Meeting:

Sr. No.	Name	Designation	No of Equity Shares held	Percentage of Shareholding (%)
1	Parag Kishor Shah	Non-Executive Non-Independent Director & Chairman	11,99,96,405	29.73
2	Manan Parag Shah	Managing Director (KMP)	3,52,77,245	8.74
3	Vatsal Parag Shah	Non-Executive Non-Independent Director	3,49,97,069	8.67
4	Ashok Manharlal Mehra	Whole-time Director & CFO (KMP)	68,055	0.02
5	Sivaramakrishnan Srinivasan Iyer	Independent Director	30,000	0.01
6	Durgesh Suhas Dingankar	Company Secretary (KMP)	7,925	Negligible
7	Kavita Bhaskar Upadhyay	Independent Director	2,600	Negligible
8	Kishiji Gunwantrao Wadaskar	Independent Director	NIL	-
9	Rajiv Nagindas Sheth	Independent Director	NIL	-

8.2 Except as disclosed below, no Equity Shares or other specified securities in the Company are either purchased or sold by the Promoters, Members of the Promoter Group, Directors and Key Managerial Personnel, during a period of 12 (twelve) months preceding the date of the Board Meeting, approving the Buyback (i.e. September 1, 2026) From March 1, 2026 to August 31, 2026:

Sr. No.	Name of the Shareholders	Aggregate number of Equity Shares purchased / (Sold)	Nature of transactions	Minimum Price (₹)	Date of Minimum Price	Maximum Price (₹)	Date of Maximum price
1	Parag Kishor Shah	2,50,000	Market Purchase	104.63	June 25, 2026	105.50	June 25, 2026

8.3 Except as disclosed below, no Equity Shares or other specified securities in the Company were either purchased or sold by the Promoters, Members of the Promoter Group, Directors and Key Managerial Personnel, during a period of 12 (twelve) months preceding the date of this Public Announcement (i.e. September 2, 2026) From September 2, 2025 to September 1, 2026:

Sr. No.	Name of the Shareholders	Aggregate number of Equity Shares purchased / (Sold)	Nature of transactions	Minimum Price (₹)	Date of Minimum Price	Maximum Price (₹)	Date of Maximum price
1	Parag Kishor Shah	14,49,340	Market Purchase	104.63	June 25, 2026	103.45	September 3, 2025
2	Vatsal Parag Shah	(5,36,340)	Market Sale	161.00	September 4, 2025	163.50	September 3, 2025

9. INTENTION OF THE PROMOTERS, MEMBERS OF THE PROMOTER GROUP AND PERSONS IN CONTROL OF THE COMPANY TO OFFER THEIR EQUITY SHARES IN THE BUYBACK

9.1 In accordance with Regulation 16(ii) of the SEBI Buyback Regulations, since the Buyback is being implemented by way of open market purchases through the Stock Exchanges, the Buyback shall not be made by the Company from the Promoters, members of the Promoter Group and Persons in control of the Company.

9.2 Further, as per Regulation 24(vi)(e) of the SEBI Buyback Regulations, neither the Promoters and Promoter Group nor his / their Associates shall deal in the Equity Shares or other specified securities of the Company either through the Stock Exchanges or off-market transactions (including inter-se transfer of Equity Shares among the Promoters or Promoter group) from the date of the Board Meeting till the closing of the Buyback.

9.3 In addition to above, as per Regulation 24(vi)(a)(i) of the SEBI Buyback Regulations, the Equity shares held by the Promoters) and Promoter group including their Associates, for which buyback is undertaken, shall remain frozen at the International Securities Identification Number (ISIN) level during the period from the date of passing

of the resolution by the Board of directors i.e. from September 1, 2026 till the closing of the offer of Buyback. The operationalisation of this ISIN-level freeze mechanism is governed by the SEBI circular dated July 21, 2026 on Operationalisation of Freezing of Holdings of Promoter and Promoter Group (including their associates) at the ISIN Level under Regulation 24(i)(a) of the SEBI Buyback Regulations, and the operational guidelines issued by the depositories pursuant thereto.

10. SUBSISTING DEFAULTS

The Company confirms that there are no defaults subsisting in the repayment of deposits accepted either before or after the commencement of Companies Act, 2013, interest payment thereon, redemption of debentures or interest payment thereon or redemption of preference shares or payment of dividend due to any shareholder, or repayment of any term loans or interest payable thereon to any financial institution or any bank. The Company further confirms that it has been in compliance with the provisions of Sections 92, 123, 127 and 129 of the Companies Act, 2013.

11. COMPLIANCE WITH SECTION 68(2) OF THE COMPANIES ACT AND REGULATION 24(i) OF THE SEBI BUYBACK REGULATIONS

The Company confirms that the proposed Buyback is in compliance with the applicable requirements and conditions prescribed under Section 68(2) of the Companies Act and Regulation 24(i) of the SEBI Buyback Regulations, as amended from time to time in relation to the Buyback.

12. CONFIRMATION BY THE BOARD OF DIRECTORS OF THE COMPANY

The Board has confirmed that it has made a full enquiry into the affairs and prospects of the Company and after taking into account the financial position of the Company and also considering all contingent liabilities, the Board has formed the opinion that:

- immediately from the date of Board Meeting held on September 1, 2026, there will be no grounds on which the Company could be found unable to pay its debts;
- as regards the Company's prospects for the year immediately following the date of the Board Meeting held on September 1, 2026 approving the Buyback, and having regard to the Board's intention with respect to the management of Company's business during that year and to the amount and character of the financial resources which will in the Board's view be available to the Company during that year, the Company will be able to meet its liabilities as and when they fall due and will not be rendered insolvent within a period of one year from that date of the Board Meeting held on September 1, 2026; and
- in forming an opinion as aforesaid, the Board has taken into account the liabilities as if the Company were being wound up under the provisions of the Companies Act or the Insolvency and Bankruptcy Code 2016 (including prospective and contingent liabilities).

13. REPORT BY THE COMPANY'S STATUTORY AUDITOR

The text of the Report dated September 1, 2026 received from G. M. Kapadia & Co., Chartered Accountants (Firm's Registration No. 104767W), the Statutory Auditors of the Company, addressed to the Board of Directors of the Company is reproduced below:

"Quote

To,

Board of Directors,

Man Infraconstruction Limited

12th Floor, Kusal Commercial Complex,

G M Road, Chembur (West),

Mumbai - 400 089.

Dear Sir/ Madam,

Re: Independent Auditor's Report in respect of the proposed buyback of equity shares by Man Infraconstruction Limited ("the Company") in terms of the provisions of the Companies Act, 2013 ("the Act") and clause (x) of Schedule I to the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended ("the SEBI Buyback Regulations")

- This Report is issued in accordance with the terms of our engagement letter dated August 27, 2026.
- The Board of Directors of the Company has approved a proposal for buyback of equity shares by the Company at its meeting held on September 1, 2026 in pursuance of Sections 68, 69 and 70 and other applicable provisions of the Act and the SEBI Buyback Regulations.
- We have been requested by the Management of the Company to provide a report on the accompanying "Statement of Permissible Capital Payment based on the annual audited standalone and consolidated financial statements of the Company for the year ended and as at March 31, 2026" ("Annexure A") (hereinafter referred to as the "Statement"). This Statement has been prepared by the Management and initiated by us for identification purposes only. The Statement contains the computation of the amount of permissible capital payment towards the buyback of equity shares in accordance with Section 68(2)(b) of the Act, and read with Regulation 5(i)(b) of the SEBI Buyback Regulations, including the applicable proviso, based on the latest audited standalone and consolidated financial statements of the Company for the year ended March 31, 2026.

Management's Responsibility for the Statement

- The preparation of the Statement, including the computation of the amount of permissible capital payment, selection and application of the appropriate basis of preparation, extraction of amounts from the audited standalone and consolidated financial statements, maintenance of relevant accounting and other supporting records and documents, and design, implementation and maintenance of internal controls relevant to the preparation and presentation of the Statement, is the responsibility of the Board of Directors and Management of the Company.
- The Board of Directors is also responsible for making a full enquiry into the affairs and prospects of the Company and for forming the opinion required under clause (x) of Schedule I to the SEBI Buyback Regulations that, having regard to the Company's state of affairs, the Company will not be rendered insolvent within a period of one year from the date of passing of the Board resolution approving the proposed buyback.
- The Board of Directors and Management are also responsible for ensuring compliance with the applicable conditions and requirements of the Act and the SEBI Buyback Regulations in relation to the proposed buyback, including the Directors' declaration and solvency opinion.

Auditor's Responsibility for the Statement

- Pursuant to the requirements of clause (x) of Schedule I to the SEBI Buyback Regulations, our responsibility is to provide reasonable assurance on the matters specified below:
 - whether we have inquired into the state of affairs of the Company in relation to the annual audited standalone and consolidated financial statements for the year ended and as at March 31, 2026 which were approved by the Board of Directors of the Company at its meeting held on May 13, 2026;
 - whether the amount of permissible capital payment as stated in the Statement has been properly determined, in accordance with section 68(2)(b) of the Act read with Regulation 5(i)(b) of the SEBI Buyback Regulations, including the applicable proviso, based on the annual audited standalone and consolidated financial statements for the year ended and as at March 31, 2026; and
 - whether the Board of Directors of the Company, at its meeting held on September 1, 2026, has formed the opinion specified in clause (x) of Schedule I to the SEBI Buyback Regulations on reasonable grounds that the Company, having regard to its state of affairs, will not be rendered insolvent within a period of one year from the date of passing of the Board resolution approving the proposed buyback.
- The annual standalone and consolidated financial statements referred to in paragraph 7 above have been audited by us, and we issued unmodified audit opinions thereon vide our report dated May 13, 2026. The audit of these financial statements was conducted in accordance with the Standards on Auditing specified under section 143(10) of the Act and other applicable authoritative pronouncements issued by the Institute of Chartered Accountants of India ("ICAI"). Our present examination is a separate special-purpose engagement for reporting on the Statement and the matters specified under the SEBI Buyback Regulations.
- Our engagement involves performing procedures to obtain sufficient appropriate evidence on the above reporting. The procedures selected depend on the auditor's judgement, including the assessment of the risks associated with the above reporting. We, accordingly, performed the following procedures:
 - Examined whether the amount of maximum permissible capital payment towards the proposed buyback has been computed in accordance with the applicable provisions of Section 68(2)(b) of the Act and Regulation 5(i)(b) of the SEBI Buyback Regulations, including the applicable proviso, based on the latest audited standalone and consolidated financial statements of the Company for the year ended March 31, 2026;
 - Inquired into the state of affairs of the Company with reference to the audited standalone financial statements and audited consolidated financial statements as at and for the year ended March 31, 2026;
 - Examined the Directors' declarations and related documentation made for the purpose of the proposed buyback, including the declaration and opinion relating to solvency;
 - Inquired whether the Board of Directors, at its meeting held on September 1, 2026 has formed the opinion specified in clause (x) of Schedule I to the SEBI Buyback Regulations on reasonable grounds that the Company, having regard to its state of affairs, will not be rendered insolvent within a period of one year from the date of passing of the Board resolution approving the proposed buyback;
 - Traced the amounts of paid-up equity share capital and free reserves included in the Statement from the audited standalone and consolidated financial statements as at and for the year ended March 31, 2026, and considered whether the reserves included qualify as "free reserves" for this purpose;

- Examined whether the proposed buyback approved by the Board of Directors at its meeting held on September 1, 2026 is authorised by the Articles of Association of the Company;
- Examined that all the shares for buyback are fully paid-up;
- Verified the arithmetical accuracy of the amounts mentioned in the Statement;
- Obtained appropriate representations from Management of the Company;
- We conducted our examination of the Statement in accordance with the Guidance Note on Audit Report and Certificate for Special Purposes (Revised 2016) ("Guidance Note"), issued by the Institute of Chartered Accountants of India ("ICAI") and Standards on Auditing specified under Section 143(10) of the Companies Act, 2013, in so far as applicable for the purpose of this report. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the ICAI.
- We have complied with the relevant applicable requirements of Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements, issued by the ICAI, to the extent applicable. Further, our examination was limited to the matters specified in this report and does not constitute a legal opinion on compliance with all provisions of the Act, the SEBI Buyback Regulations or other applicable laws.
- We have no responsibility to update this report for events and circumstances occurring after the date of this report.

Opinion

- Based on inquiries conducted and our examination as above, we report that:
 - We have inquired into the state of affairs of the Company in relation to its annual audited standalone and consolidated financial statements for the year ended and as at March 31, 2026, which have been approved by the Board of Directors of the Company in their meeting held on May 13, 2026;
 - The amount of permissible capital payment towards the proposed buyback of equity shares, as computed in the Statement attached herewith, has, in our view, been properly determined in accordance with the applicable provisions of Section 68(2)(b) of the Act read with Regulation 5(i)(b) of the SEBI Buyback Regulations, including the applicable proviso, based on the annual audited standalone and consolidated financial statements for the year ended and as at March 31, 2026;
 - The Board of Directors of the Company, at its meeting held on September 1, 2026, has formed the opinion specified in clause (x) of Schedule I to the SEBI Buyback Regulations on reasonable grounds that the Company, having regard to its state of affairs, will not be rendered insolvent within a period of one year from the date of passing of the Board resolution approving the proposed buyback.

Restriction on use

- The Report is addressed to the Board of Directors of the Company solely for the purpose of enabling compliance pursuant to the requirements of Section 68 and section 70 of the Act read with Clause (x) of Schedule I to SEBI Buyback Regulations solely to enable them to include (a) in the public announcement to be made to the shareholders of the Company, (b) to file with the Securities and Exchange Board of India, the stock exchanges, the Registrar of Companies, the National Securities Depository Limited and the Central Depository Services (India) Limited and (c) to share with Manager to Buyback for onward submission in connection with proposed buyback. This Report should not be used by any other person or for any other purpose. Accordingly, we do not accept or assume any liability or any duty of care for any other purpose or to any other person to whom this Report is shown or into whose hands it may come without our prior consent in writing.

For G. M. Kapadia & Co.
Chartered Accountants
Firm Registration No. 104767W

Sd/-

Atul Shah

Partner

Membership No. 039569

UDIN: 26039569KJCNHL6075

Mumbai

Dated this 1st day of September, 2026

Annexure A

(₹ in Lakhs)

Computation of the amount of maximum permissible capital payment towards buyback of equity shares of Man Infraconstruction Limited in accordance with Section 68(2)(b) of the Companies Act, 2013 ("the Act") read with Regulation 5(i)(b) of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended ("SEBI Buyback Regulations"), including the applicable proviso, based on the annual audited standalone and consolidated financial statements as at March 31, 2026.

Particulars	Standalone	Consolidated
A. Paid-up Capital as at March 31, 2026	8,073.33	8,073.33
40,36,66,505 equity shares of face value ₹ 2/- each fully paid up (A)		
B. Free Reserves*		
Securities Premium Reserve	68,299.13	68,299.13
General Reserve	3,817.39	3,907.36
Retained earnings	1,15,374.57	1,31,648.03
Total Free Reserve (B)	1,87,491.09	2,03,854.52
Total of Paid-up Capital and Free Reserves (A+B)	1,95,564.42	2,11,927.85
Maximum amount of buyback that may be authorised by the Board of Directors without approval of Members under the proviso to Section 68(2)(b) of the Companies Act, 2013 read with Regulation 5(i)(b) of the SEBI Buyback Regulations, including the applicable proviso, i.e. 10% or less of the aggregate of paid-up equity capital and free reserves of the Company, computed with reference to the lower of the corresponding amounts determined from the audited standalone and consolidated financial statements of the Company.	19,556.44	21,192.79
Amount approved by the Board of Directors in the meeting held on September 1, 2026 approving buyback		18,929.00
Buyback size as a percentage of total paid-up Capital and Free reserves	8.66%	7.99%

* "Free reserves" include only those reserves that qualify as "free reserves" under Section 2(43) of the Act, read with the applicable provisions of Section 68 and the SEBI Buyback Regulations. Amounts specifically excluded under applicable law, including unrealised gains, notional gains and revaluation gains, shall be excluded, as applicable.

Note:

- The amounts of paid-up equity share capital and free reserves as at March 31, 2026 have been extracted from the annual audited standalone and consolidated financial statements of the Company as at and for the year ended March 31, 2026, which were approved by the Board of Directors at its meeting held on May 13, 2026.
- The Board of Directors has made the statutory solvency assessment required under clause (x) of Schedule I to the SEBI Buyback Regulations for the period of one year from the date of passing of the Board resolution approving the proposed buyback, i.e., from September 1, 2026. While Management may consider the going-concern guidance in paragraphs 25 and 26 of Ind AS 1, "Presentation of Financial Statements", the statutory solvency assessment is not limited to that accounting assessment.

For Man Infraconstruction Limited

Signed for identification

Sd/-

Ashok Mehta

Director

DIN-03099844

Place: Mumbai

Date: September 1, 2026

Unquote"

14. PRIOR APPROVAL FROM LENDERS

The Company has sanctioned facilities/debts with lenders. As per Regulation 5(i)(c) and Schedule I (xii) of the SEBI Buyback Regulations, it is confirmed that there is no breach of any covenants as per the lenders sanction letters on the loans sanctioned taken.

PART B - DISCLOSURES IN ACCORDANCE WITH SCHEDULE IV OF THE SEBI BUYBACK REGULATIONS

1. DETAILS OF BOARD APPROVAL FOR THE BUYBACK

The Buyback has been approved by the Board in the Board Meeting held on September 1, 2026. Further, since the Maximum Buyback Size is not more than 10% of the total paid up Equity Share capital and free reserves of the Company in accordance with the proviso to the Section 68(2)(b) of the Act, the approval from the shareholders of the Company is not required.

2. MINIMUM AND MAXIMUM NUMBER OF EQUITY SHARES PROPOSED TO BE BOUGHT BACK, SOURCES OF FUNDS AND COST OF FINANCING THE BUYBACK

- At the Maximum Buyback Price and for Maximum Buyback Size, the indicative Maximum Number of Equity Shares bought back would be 99,00,000 (Ninety-Nine Lakhs) Equity Shares. If the Equity Shares are bought back at a price below the Maximum Buyback Price, the actual number of Equity Shares bought back could

exceed the indicative Maximum Buyback Shares (assuming full deployment of Maximum Buyback Size) but will always be subject to the Maximum Buyback Size.

- The actual number of Equity Shares bought back will depend upon the actual price, excluding the Transaction Costs, paid for the Equity Shares bought back, and the aggregate consideration paid in the Buyback, subject to the Maximum Buyback Size. The actual reduction in existing number of Equity Shares would depend upon the price at which the Equity Shares of the Company are traded at the Stock Exchanges as well as the total number of Equity Shares bought back by the Company from the open market through the Stock Exchanges during the Buyback period.
- Further, the Company shall utilise at least 75% of the Maximum Buyback Size for the Buyback i.e., ₹ 1,29,96,75,000/- (Indian Rupees One Hundred Twenty-Nine Crores Ninety-Six Lakhs Seventy-Five Thousand only) (excluding Transaction Costs) ("Minimum Buyback Size"). Further, the Company shall utilise a minimum of 40% of the amount earmarked for the Buyback i.e., ₹ 67,11,60,000/- (Indian Rupees Sixty-Seven Crores Seventy-One Lakh Sixty Thousand only) within the half of the sixty-six Working Days from the date of the opening of the offer of Buyback.
- Based on the Minimum Buyback Size and Maximum Buyback Price, the Company would purchase a minimum of 74,25,000 (Seventy-Four Lakh Twenty-Five Thousand) Equity Shares. If the Equity Shares are bought back at a price below the Maximum Buyback Price, the actual number of Equity Shares bought back could exceed the indicative Maximum Buyback Shares (assuming full deployment of the Maximum Buyback Size) but will always be subject to the Maximum Buyback Size. However, the Maximum Buyback Shares will not exceed 25% of the total number of Equity Shares in the total paid up equity capital of the Company.
- The funds for the implementation of the proposed Buyback (including the Transaction Costs) will be sourced out of internal accruals of the Company including free reserves, and/or such other sources as may be permitted by the SEBI Buyback Regulations or the Companies Act as on the date of Board Meeting. Borrowed funds from banks and financial institutions, if any, will not be used for the Buyback.
- The Company shall transfer from its free reserves a sum equal to the face value of the Equity Shares bought back through the Buyback to the Capital Redemption Reserve Account and the details of such transfer shall be disclosed in its subsequent audited financial statements.

3. PROPOSED TIMETABLE FOR BUYBACK

Activity	Date
Date of Board resolution approving Buyback	Tuesday, September 1, 2026
Date of publication of the Public Announcement	Thursday, September 3, 2026
Date of opening of the Buyback ("Buyback Opening Date")	On or before Wednesday, September 9, 2026
Acceptance of Equity Shares accepted in dematerialised mode	Upon the relevant pay-out by the Stock Exchanges
Extinguishment of Equity Shares	The Equity Shares (in dematerialised form) will be extinguished in the manner specified in the Securities and Exchange Board of India (Depositories and Participants) Regulations, 2018, as amended, and the bye-laws, the circulars and guidelines framed thereunder and Regulation 21 of the SEBI Buyback Regulations. The Equity Shares lying in credit in the Buyback Demat Account will be extinguished on or before the 15 th (Fifteenth) day of the succeeding month, in which the securities are bought back, provided that the Company undertakes to ensure that all Demat Shares bought back by the Company are extinguished within 7 (Seven) Working Days from the expiry of the Buyback period.
Last date for the completion of the Buyback ("Buyback Closing Date")	Earlier of: - sixty-six Working Days from the date of the opening of the Buyback i.e. Wednesday, December 16, 2026; or - when the Company completes the Buyback by deploying the amount equivalent to the Maximum Buyback Size; or - at such earlier date as may be determined by the Board (including a committee thereof, constituted by the Board or persons nominated by the Board / committee to exercise its powers, and / or the powers conferred by the Board resolution in relation to the Buyback) after giving notice of such earlier closure, subject to the Company having deployed an amount equivalent to the Minimum Buyback Size (even if the Maximum Buyback Size has not been reached or the Maximum Buyback Shares have not been bought back), however, that all payment obligations relating to the Buyback shall be completed before the last date for the Buyback.

4. PROCESS AND METHODOLOGY TO BE ADOPTED FOR THE BUYBACK

- The Buyback is open to all shareholders of the Company holding Equity Shares in dematerialised form. Shareholders holding shares in physical form can participate in the Buyback after such Equity Shares are dematerialized by approaching depository participant. However, as per Regulation 16(iii) of the SEBI Buyback Regulations, the Buyback shall not be made from the Promoter and members of the Promoter Group and Persons in Control of the Company.
- Further, as required under the Companies Act and SEBI Buyback Regulations, the Company will not Buyback Equity Shares which are partly paid up, the Equity Shares with call-in-amounts, locked-in Equity Shares or non-transferable Equity Shares, until they become fully paid up, or until the pendency of such lock-in, or until the time such Equity Shares become freely transferable, as applicable.
- The Buyback will be implemented by the Company by way of open market purchases through the Stock Exchanges, by the order matching mechanism except "all or none" order matching system, as provided under the SEBI Buyback Regulations and price-time priority-based order matching principle, as provided under stock exchange circulars and in accordance with the SEBI circular SEBI/HO/CFD/PoD-2/PIR/2023/35 dated March 08, 2023, Operational Guidance - Amendment to Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as may be amended from time to time.
- For the implementation of the Buyback, the Company has appointed Nimal Bang Securities Private Limited as the registered broker ("Company's Broker") through whom the purchases and settlements on account of the Buyback would be made by the Company. The contact details of the Company's Broker are as follows:
Nimal Bang Securities Private Limited
CIN: U99999MH1997PT110659
Address: B-2 302, Marathon Innova, Ganpatrao Kadam Marg, Lower Parel (West), Mumbai, Maharashtra 400013
Contact Person: Mr. Samir Kamdar
SEBI Registration No.: IN2006202596
Website: www.nimalbang.com
Email: samir.kamdar@nimalbang.com
Tel.: +91 22 6273 9395 / 6273 9396
- The Equity Shares are traded in dematerialised mode under the trading codes MANINFRA at NSE and MANINFRA / 53169 at BSE. The ISIN of the Equity Shares of the Company is INE49H01023.
- The Company shall, commencing from September 9, 2026 (i.e., the date of opening of the Buyback), place "buy" orders on the Stock Exchanges on the normal trading segment under BO series to Buyback the Equity Shares through the Company's Broker, in such quantity and at such price which will be in accordance with SEBI circular SEBI/HO/CFD/PoD-2/PIR/2023/35 dated March 08, 2023, Operational Guidance - Amendment to Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as may be amended from time to time and stock exchange circulars, not exceeding the Maximum Buyback Price of ₹ 711/- (Indian Rupees One Hundred and Seventy-One only) per Equity Share as it may deem fit.
- Procedure for Buyback of Demat Shares:** Equity Shareholders / Beneficial owners holding Demat Shares who desire to sell their Equity Shares in the Buyback, would have to do so through their stock broker, who is a registered member of either of the Stock Exchanges by indicating to their broker the details of the Equity Shares they intend to sell whenever the Company has placed a "buy" order for Buyback of the Equity Shares. The Company shall place a "buy" order for Buyback of Demat Shares, by indicating to the Company's Broker, the number of Equity Shares it intends to buy along with a price for the same. The trade would be executed at the price at which the order matches the price offered by the Equity Shareholders / Beneficial owners and that price would be the Buyback price for that Equity Shareholders / Beneficial owners. The execution of the order, issuance of contract note and receipt of payment to the respective Equity Shareholders / Beneficial owners will be made by their respective brokers, who would have placed the order. The Company's Broker will be placing the order on the Stock Exchanges platform. The settlement of payment will be in accordance with the Stock Exchanges settlement mechanism and payment will be made directly into the bank account of the Equity Shareholders / Beneficial owners by the clearing corporations of the respective Stock Exchanges. Orders for Equity Shares can be placed on the trading days of the Stock Exchanges.

The Company is under no obligation to place "buy" order on a daily basis. The orders for buying back the Equity Shares will be placed on normal trading segment of Stock Exchanges at least once a week.

- 4.8 It may be noted that a uniform price would not be paid to all the shareholders / beneficial owners pursuant to the Buyback and that the same would depend on the price at which the trade with that particular shareholder / beneficial owner was executed on the Stock Exchanges.

- 4.9 **Procedure for Buyback of Physical Shares:** As per the proviso to Regulation 40(1) of SEBI Listing Regulations read with master circular for compliance with the provisions of the SEBI Listing Regulations by listed entities dated January 30, 2026, transfers of securities shall not be processed unless the securities are held in the dematerialized form with a depository ("LODR Amendment"). In light of the LODR Amendment, the Company shall not accept the Equity Shares offered under the Buyback unless such Equity Shares are in dematerialized form.

ACCORDINGLY, ALL SHAREHOLDERS OF THE COMPANY HOLDING EQUITY SHARES IN PHYSICAL FORM AND DESIRING OF OFFERING THEIR EQUITY SHARES IN THE BUYBACK ARE ADVISED TO APPROACH THE CONCERNED DEPOSITORY PARTICIPANT TO HAVE THEIR EQUITY SHARES DEMATERIALIZED, IN CASE ANY ELIGIBLE SHAREHOLDER HAS SUBMITTED EQUITY SHARES IN PHYSICAL FORM FOR DEMATERIALIZATION, SUCH ELIGIBLE SHAREHOLDERS SHOULD ENSURE THAT THE PROCESS OF DEMATERIALIZATION IS COMPLETED WELL IN TIME SO THAT THEY CAN PARTICIPATE IN THE BUYBACK BEFORE BUYBACK CLOSING DATE.

- 4.10 Shareholders are requested to get in touch with the Company or the Company's Broker or the Registrar to an Issue and Share Transfer Agent of the Company to clarify any doubts in the process.

- 4.11 Subject to the Company purchasing Equity Shares for an amount equivalent to the Minimum Buyback Size, nothing contained herein shall create any obligation on the part of the Company or the Board to Buyback any additional Equity Shares or confer any right on the part of any shareholder to have any Equity Shares bought back, even if the Maximum Buyback Size has not been reached, and / or impair any power of the Company or the Board to terminate any process in relation to the Buyback, to the extent permissible by law. The Company is under no obligation to utilize the entire amount of Maximum Buyback Size or buy all the Maximum Buyback Shares. However, if the Company is not able to complete the Buyback equivalent to the Minimum Buyback Size or is not able to utilize a minimum of 40% of the amount earmarked for the Buyback i.e. ₹ 67,71,60,000/- (Indian Rupees Sixty-Seven Crore Seventy-One Lakh Sixty Thousand only) within the initial half of the sixty-six Working Days from the date of the opening of the Buyback for the reasons mentioned in the SEBI Buyback Regulations, the amount held in the escrow account (up to a maximum of 2.5% of the Maximum Buyback Size), shall be liable to be forfeited and deposited in the Investor Protection and Education Fund of SEBI or as directed by SEBI in accordance with the SEBI Buyback Regulations.

- 4.12 The Company shall submit the information regarding the Equity Shares bought back by it to the Stock Exchanges on a daily basis in accordance with the SEBI Buyback Regulations. The Company shall also upload the information regarding the Equity Shares bought back by it on its website (www.maninfra.com) on a daily basis.

- 4.13 Eligible shareholders who intend to participate in the Buyback should consult their respective tax advisors for applicable taxes.

5. METHOD OF SETTLEMENT

- 5.1 **Settlement of Demat Shares:** The Company will pay consideration for the Buyback to the Company's Broker on or before every pay-in date for each settlement, as applicable to the respective Stock Exchanges where the transaction is executed. The Company has opened a depository account titled "Man Infraconstruction Limited - Buyback Demat Account" with National Bank Securities Private Limited ("Buy Back Demat Account"). Equity Shares bought back by the Company will be transferred into the Buy Back Demat Account by the Company's Broker, on receipt of such Equity Shares and after completion of the clearing and settlement obligations of the Stock Exchanges. The Equity Shareholders / Beneficial owners holding Equity Shares would be required to transfer the number of such Equity Shares sold to the Company pursuant to the Buyback, in favour of their stock broker through whom the trade was executed, by tendering the delivery instruction slip to their respective depository participant ("DP") for debiting their beneficiary account maintained with the DP and crediting the same to the broker's pool account for making an settlement to the clearing corporations of the Stock Exchanges, as per procedure applicable to normal secondary market transactions. The Equity Shareholders / beneficial owners would also be required to provide to the Company's Broker, copies of all statutory consents and approvals required to be obtained by them for the transfer of their Equity Shares to the Company, as applicable.

- 5.2 **Extinguishment of Demat Shares:** The Demat Shares bought back by the Company shall be extinguished and destroyed in the manner specified in the Securities and Exchange Board of India (Depository and Participants) Regulations, 2018 and the by-laws, the circulars, and guidelines framed thereunder, each as amended from time to time, in the manner specified in the SEBI Buyback Regulations and the Companies Act. The Equity Shares lying in credit in the Buyback Demat Account will be extinguished on or before the 15th (Fifteenth) day of the succeeding month, in which the securities are bought back, provided that the Company undertakes to ensure that all Demat Shares bought back by the Company are extinguished within 7 (Seven) Working Days from the expiry of the Buyback period.

- 5.3 Consideration for the Equity Shares bought back by the Company shall be paid only by way of cash through normal banking channel.

6. BRIEF INFORMATION ABOUT THE COMPANY

- 6.1 The Company was incorporated at Mumbai as a private limited company under the Companies Act, 1956 as "Man Infraconstruction Private Limited" pursuant to a Certificate of Incorporation dated August 16, 2002. The Company became a public limited company and its name was changed to "Man Infraconstruction Limited" on July 15, 2004. The name was changed to "Man Infraconstruction Limited" on November 3, 2006. The Company is listed on Stock Exchanges on March 11, 2010. The CIN is L7020MH2002PLC136849.

- 6.2 The Company is engaged in the business of Engineering, Procurement and Construction and Real Estate Development. The Company has extensive experience in civil construction and infrastructure development, with expertise across port infrastructure, residential, commercial, institutional, industrial and road construction. The Company has also undertaken development and redevelopment of residential real estate projects, primarily in and around Mumbai. Through its integrated capabilities and execution expertise, the Company undertakes construction and real estate development projects with a focus on quality, timely delivery and customer satisfaction.

7. BRIEF FINANCIAL INFORMATION ABOUT THE COMPANY

- 7.1 The selected financial information of the Company on standalone basis, as extracted from the standalone unaudited financial results for the three months ended June 30, 2026 subjected to limited review and the standalone audited financial statements for the years ended March 31, 2026, March 31, 2025 and March 31, 2024, is set out below:

(₹ in Lakhs, except per share data)

Particulars	For three months period ended on June 30, 2026	For the year ended March 31, 2026	For the year ended March 31, 2025	For the year ended March 31, 2024
	Unaudited - Limited Review	Audited	Audited	Audited
Months	3	12	12	12
Revenue from Operations	10,271.64	28,555.19	39,473.06	70,833.01
Other Income	1,157.58	15,220.39	12,336.15	9,646.76
Total Income	11,429.22	43,775.58	51,809.21	80,479.77
Total Expenses (excluding finance cost and depreciation, amortization, Tax and Exceptional Items)	3,160.36	22,304.38	30,398.03	54,853.11
Finance Cost	104.60	429.65	415.38	499.17
Depreciation and amortization Expense	206.18	938.22	745.80	697.07
Exceptional Items	-	-	-	-
Profit/(Loss) before Tax (after exceptional items)	7,947.08	20,103.33	20,250.00	24,430.42
Provision for Tax (including Deferred Tax and MAT Credit)	1,990.81	4,620.26	4,570.26	4,884.68
Profit/(Loss) after Tax	5,956.27	15,483.07	15,679.74	19,545.74
Other Comprehensive Income/ (Loss) for the year net of tax	0.01	71.59	(3.10)	14.56
Total Comprehensive Income for the period	5,956.28	15,554.66	15,676.64	19,560.30
Equity Share capital	8,073.33	8,073.33	7,505.79	7,425.01
Other Equity	-	2,01,991.82	1,58,136.64	1,32,552.31
Net worth/ Shareholders Fund	2,10,065.16	2,10,065.16	1,65,642.43	1,39,977.32
Total Debt	-	-	-	855.56

Key Ratios	For three months period ended on June 30, 2026	For the year ended March 31, 2026	For the year ended March 31, 2025	For the year ended March 31, 2024
Earnings Per Share (₹) (Basic)	1.48*	3.91	4.21	5.26
Earnings Per Share (₹) (Diluted)	1.48*	3.91	4.21	5.24
Return on Net Worth (%)	-	7.37	10.21	15.46
Book Value Per Share (₹)	-	52.04	40.94	34.05
Debt-Equity Ratio	-	-	-	0.01

* Not annualized

* The Unaudited Consolidated and Standalone Financial Results of the Company for the quarter ended June 30, 2026 have been considered based on the Limited Review Report dated August 12, 2026 issued by M/s. G. M. Kapadia & Co., Chartered Accountants, Statutory Auditors of the Company, and filed by the Company with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, as amended. However, the aforesaid financial results do not separately disclose/provide the amount of Other Equity, Net Worth/Shareholders' Funds and Total Debt for the quarter ended June 30, 2026. Hence, the same have not been presented in the above table.

The key financial ratios, mentioned herein above, have been computed as under:

Net worth/ Shareholders Fund	Net worth/Shareholders Fund is calculated as the aggregate value of the paid up share capital and all reserves created out of the profits and securities premium account, after deducting the aggregate value of the accumulated losses, deferred expenditure and miscellaneous expenditure not written off, as per the audited financial statements, but does not include money received against share warrants and reserves created out of revaluation of assets, write-back of depreciation and amalgamation
Earnings Per Share (Basic)	Profit / (Loss) for the period attributable to Equity Shareholders / Weighted Number of Equity Shares outstanding
Earnings Per Share (Diluted)	Profit / (Loss) for the period attributable to equity shareholders, adjusted for the effect of dilutive potential equity shares, if any / Weighted average number of equity shares outstanding adjusted for the effect of dilutive potential equity shares, if any
Book Value per share	Net worth / Number of Equity Shares outstanding at year end
Debt-Equity Ratio	Total Debt/ Net Worth
Return on Net Worth (%)	Profit / (Loss) for the period / Net worth

- 7.2 The selected financial information of the Company on consolidated basis, as extracted from the consolidated unaudited financial results for the three months ended June 30, 2026 subjected to limited review and the consolidated audited financial statements for the years ended March 31, 2026, March 31, 2025 and March 31, 2024, is set out below:

Particulars	For three months period ended on June 30, 2026	For the year ended March 31, 2026	For the year ended March 31, 2025	For the year ended March 31, 2024
	Unaudited - Limited Review	Audited	Audited	Audited
Months	3	12	12	12
Revenue from Operations	21,831.33	63,046.14	1,10,806.85	1,26,345.49
Other Income	1,660.56	16,155.85	12,316.01	9,676.57
Total Income	23,491.89	79,201.99	1,23,122.86	1,36,022.06
Total Expenses (excluding finance cost and depreciation, amortization, Tax and Exceptional Items)	14,679.07	50,158.61	78,387.78	93,708.45
Finance Cost	531.25	1,018.46	1,474.35	3,512.23
Depreciation and amortization Expense	312.43	1,240.62	831.63	995.22
Exceptional Items	-	-	(2,362.64)	-
Share of (Loss) associate	492.99	1,708.16	-	1,915.34
Profit/(Loss) before Tax (after exceptional items)	8,462.13	28,492.46	40,066.46	39,721.50
Provision for Tax (including Deferred Tax and MAT Credit)	2,187.79	7,392.10	8,795.37	9,387.36
Profit/(Loss) after Tax	6,274.34	21,100.36	31,281.09	30,334.14
Profit attributable to:				
Owner of the Company	7,164.16	20,058.10	28,271.85	30,039.41
Non-controlling Interest	(889.82)	1,042.26	3,009.24	294.73
Other Comprehensive Income/ (Loss) for the year net of tax	(52.66)	1,313.88	400.37	222.73
Total Comprehensive Income for the period	6,221.68	22,414.24	31,681.46	30,556.87
Equity Share capital	8,073.33	8,073.33	7,505.79	7,425.01
Other Equity	-	2,18,570.47	1,68,838.73	1,38,919.17
Net worth/ Shareholders Fund	2,26,643.71	2,26,643.71	1,76,344.58	1,46,344.18
Total Debt	-	5,785.65	3,560.08	13,084.71

* Not annualized

* The Unaudited Consolidated and Standalone Financial Results of the Company for the quarter ended June 30, 2026 have been considered based on the Limited Review Report dated August 12, 2026 issued by M/s. G. M. Kapadia & Co., Chartered Accountants, Statutory Auditors of the Company, and filed by the Company with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, as amended. However, the aforesaid financial results do not separately disclose/provide the amount of Other Equity, Net Worth/Shareholders' Funds and Total Debt for the quarter ended June 30, 2026. Hence, the same have not been presented in the above table.

The key financial ratios, mentioned herein above, have been computed as under:

Net worth/ Shareholders Fund	Net worth/Shareholders Fund is calculated as the aggregate value of the paid up share capital and all reserves created out of the profits and securities premium account, after deducting the aggregate value of the accumulated losses, deferred expenditure and miscellaneous expenditure not written off, as per the audited financial statements, but does not include money received against share warrants and reserves created out of revaluation of assets, write-back of depreciation and amalgamation
Earnings Per Share (Basic)	Profit / (Loss) for the period attributable to Equity Shareholders / Weighted Number of Equity Shares outstanding
Earnings Per Share (Diluted)	Profit / (Loss) for the period attributable to owners/equity shareholders of the Company, adjusted for the effect of dilutive potential equity shares, if any / Weighted average number of equity shares outstanding adjusted for the effect of dilutive potential equity shares, if any

Book Value per share	Net worth / Number of Equity Shares outstanding at year end
Debt-Equity Ratio	Total Debt/ Net Worth
Return on Net Worth (%)	Profit / (Loss) for the period / Net worth

8. DETAILS OF ESCROW ACCOUNT OPENED AND THE AMOUNT DEPOSITED THEREIN

- 8.1 In accordance with Regulation 20 of the SEBI Buyback Regulations and towards security for performance of its obligations under the SEBI Buyback Regulations, the Company has entered into an escrow agreement dated September 1, 2026 ("Escrow Agreement") with the Manager to the Buyback and ICICI Bank Limited who has been appointed as escrow banker ("Escrow Bank"). The Company has opened an escrow account "Man Infraconstruction Limited - Buyback 2026 Escrow Account" ("Escrow Account"). The Company has authorized Cumulative Capital Private Limited ("Manager to the Buyback") to operate the Escrow Account in compliance with the Escrow Agreement and SEBI Buyback Regulations.

- 8.2 The Company shall deposit cash in the Escrow Account aggregating to ₹ 42,32,25,000/- (Indian Rupees Forty-Two Crore Thirty-Two Lakh Twenty-Five Thousand only) being 25% of the Maximum Buyback Size ("Cash Escrow") in accordance with the SEBI Buyback Regulations.

- 8.3 The balance lying to the credit of the Escrow Account will be released to the Company on completion of all obligations in accordance with the SEBI Buyback Regulations.

- 8.4 If the Company is not able to complete the Buyback equivalent to the Minimum Buyback Size i.e. ₹ 1,25,98,75,000/- (Indian Rupees One Hundred Twenty-Six Crore Ninety-Six Lakh Seventy-Five Thousand only) or is not able to utilize a minimum of 40% of the amount earmarked for the Buyback i.e. ₹ 67,71,60,000/- (Indian Rupees Sixty-Seven Crore Seventy-One Lakh Sixty Thousand only) within the initial half of the sixty-six Working Days from the date of opening of offer of Buyback, except for the reasons mentioned in the SEBI Buyback Regulations, the amount held in the Escrow Account (up to a maximum of 2.5% of the Maximum Buyback Size), shall be liable to be forfeited and deposited in the Investor Protection and Education Fund of SEBI or as directed by SEBI in accordance with the SEBI Buyback Regulations.

9. LISTING DETAILS AND STOCK MARKET DATA

- 9.1 The Company's Equity Shares are listed on the Stock Exchanges.

- 9.2 The high, low and weighted average prices for the last three years and the monthly high, low and weighted average prices for the six months preceding this Public Announcement and the corresponding volumes on BSE and NSE where Equity Shares of the Company are listed and traded are as follows:

BSE

Period	High (₹)	Date of High	No. of equity shares traded on that day	Low (₹)	Date of Low	No. of equity shares traded on that day	Weighted Average Price (₹)**	Total volume traded in that period (No. of Equity Shares)
Last three Financial Years (FY.)								
FY 2026	191.90	July 7, 2025	70,160	77.75	March 30, 2026	1,28,806	144.86	1,16,48,932
FY 2025	262.50	December 30, 2024	2,40,080	135.05	March 17, 2025	80,762	202.40	1,87,48,885
FY 2024	249.40	February 5, 2024	1,73,984	69.00	April 3, 2023	35,556	144.08	4,14,64,811
Preceding Six months								
August - 2026	123.50	August 3, 2026	99,254	86.97	August 3, 2026	51,609	111.92	35,66,183
July - 2026	108.15	July 3, 2026	1,50,261	95.65	July 31, 2026	46,522	102.66	22,40,688
June - 2026	120.50	June 3, 2026	1,28,153	103.05	June 29, 2026	3,36,502	111.02	41,83,339
May - 2026	138.65	May 8, 2026	1,83,533	114.00	May 29, 2026	2,30,687	123.91	39,04,644
April - 2026	124.60	April 29, 2026	2,25,220	80.59	April 2, 2026	28,189	108.17	20,98,887
March - 2026	104.25	March 5, 2026	31,812	77.75	March 30, 2026	1,28,806	88.08	19,88,578

Source: www.bseindia.com

*High and low prices are based on the high and low of the daily prices. Further, in case where the same price is reflected for more than one date during the relevant periods mentioned above, the date on which the volume was high is being considered for the purposes of disclosure in the above table.

** Weighted Average Price (Total Turnover / Total Traded Quantity) for all trading days during the period

NSE

Period	High (₹)	Date of High	No. of equity shares traded on that day	Low (₹)	Date of Low	No. of equity shares traded on that day	Weighted Average Price (₹)**	Total volume traded in that period (No. of Equity Shares)
Last three Financial Years (FY.)								
FY 2026	190.83	July 4, 2025	14,52,391	77.12	March 30, 2026	16,24,059	146.43	16,07,75,597
FY 2025	262.80	December 30, 2024	42,19,061	135.10	March 17, 2025	8,60,473	207.36	26,91,37,181
FY 2024	249.30	February 5, 2024	44,70,814	68.60	April 3, 2023	2,79,704	156.85	41,14,38,623
Preceding Six months								
August - 2026	123.90	August 3, 2026	25,92,923	98.60	August 3, 2026	12,80,728	112.44	5,88,37,884
July - 2026	100.00	July 9, 2026	14,92,084	92.92	July 24, 2026	7,50,340	102.95	6,15,15,100
June - 2026	120.95	June 3, 2026	14,83,997	102.75	June 28, 2026	21,69,848	111.04	4,05,37,699
May - 2026	138.69	May 8, 2026	39,98,025	113.35	May 29, 2026	14,75,016	125.45	5,28,30,257
April - 2026	124.48	April 29, 2026	75,40,163	80.30	April 2, 2026	18,17,500	108.94	41,91,498
March - 2026	104.93	March 2, 2026	2,54,758	77.12	March 30, 2026	18,24,059	89.92	16,67,914

Source: www.nseindia.com

*High and low prices are based on the high and low of the daily prices. Further, in case where the same price is reflected for more than one date during the relevant periods mentioned above, the date on which the volume was high is being considered for the purposes of disclosure in the above table.

** Weighted Average Price (Total Turnover / Total Traded Quantity) for all trading days during the period

- 9.3 The stock prices on the Stock Exchanges on relevant dates are:

Date	Description	BSE			NSE		
		High (₹)	Low (₹)	Closing (₹)	High (₹)	Low (₹)	Closing (₹)
August 25, 2026	Day prior to notice of Board Meeting to consider proposal of Buyback was given to the Stock Exchanges	114.22	112.21	113.86	114.47	112.14	113.86
August 26, 2026	Date on which notice Board Meeting to Consider proposal of Buyback was given to the Stock Exchanges	115.11	113.41	114.61	115.39	113.22	114.51
September 1, 2026	Board Meeting	126.30	121.60	124.25	126.44	121.57	124.56
September 2, 2026	First trading day post Board Meeting day	125.65	119.35	123.30	125.08	119.11	123.27

रॉयल एनफील्ड के 125 साल

भारतीयों के दिलों की 'धक्क-धक्क' की दुनिया भर में बढ़ी धमक

देश में मिड-साइज बाइक बाजार में 87 प्रतिशत से अधिक हिस्सेदारी के साथ रॉयल एनफील्ड का दबदबा

शाहन जेकब
चेन्नई, 2 सितंबर

अधिकांश ब्रिटेन के लिए कहा जाता है, 'अंग्रेजों ने बनाया, भारतीयों ने डंका बजाया' क्योंकि ब्रिटेन में शुरू हुए इस खेल को आज भी भारत में धर्म की तरह माना जाता है। अब यही जुगलपता क्षेत्र की प्रतिष्ठित मोटरसाइकिल रॉयल एनफील्ड पर भी सटीक बैठ रहा है। जी हाँ, 1901 में ब्रिटेन से रॉयल एनफील्ड का सफर शुरू हुआ और अब से लगभग 70 साल पहले मद्रास (अब चेन्नई) के रास्ते भारत में आई। आज वह बेहत लोकप्रिय मोटरसाइकिल दुनिया भर में 'मैड इन इंडिया' का झंडा बुलंद कर रही है। रॉयल एनफील्ड के एगोस्ट से निकलने वाली मगरी, पीपी, एनएच आवाज धक्क-धक्क... भारतीयों के दिल की धड़कन सी बन गई है।

अपने 125 साल के सफर में इस ब्रांड ने भारत में 2000 के दशक की शुरुआत में बढ़ी के समर्थित संकेत स्पष्ट हो गए और अब इसका सामना किया है। अगस्त 2021 में फरवरी 1990 में एनफील्ड इंडिया में 26 प्रतिशत हिस्सेदारी खरीदी और 1993 में इसका अधिग्रहण कर लिया और इसका नाम बदलकर रॉयल एनफील्ड कर दिया गया। दुर्घटनाग्रस्त खराब गुणवत्ता, तेल रिसाव की शिकायतें और जापानी दुर्घटनाओं से मिलने वाली प्रतिस्पर्धा के कारण सन 2000 के दशक की शुरुआत में रॉयल एनफील्ड लगभग बंद होने के करीब पहुँच गई थी, लेकिन वह उस झटके से उबर आई और कई लोग इसका बेव सिद्धांत को देखते हैं।

माना जाता है कि उन्होंने नौ-कोर नुकसान को कम किया, तमाम यांत्रिक खामियों को दूर किया

बढ़ती लोकप्रियता

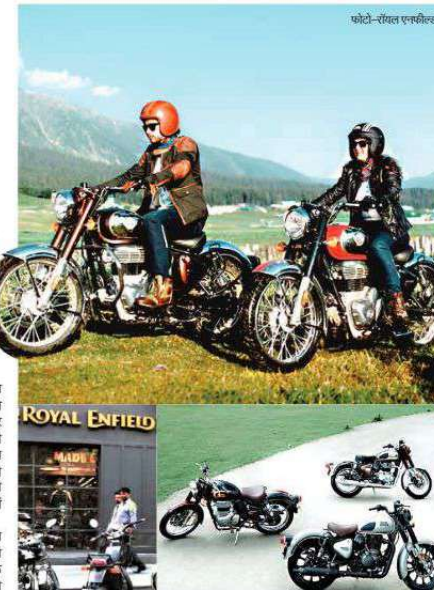
- 1901 में ब्रिटेन से रॉयल एनफील्ड का सफर शुरू हुआ और अब से लगभग 70 साल पहले मद्रास (अब चेन्नई) के रास्ते भारत में आई
- आज देश-विदेश में बेहत लोकप्रिय यह मोटरसाइकिल दुनिया भर में 'मैड इन इंडिया' का झंडा बुलंद कर रही है
- अपने 125 साल के सफर में इस ब्रांड ने भारत में 2000 के दशक की शुरुआत में बढ़ी के समर्थित संकेत स्पष्ट हो गए और अब इसका सामना किया
- अब यह दुनिया का नंबर एक मिड-साइज (350सीसी-650सीसी) मोटरसाइकिल का वैश्विक ब्रांड बन चुका है
- वैश्विक मिड-साइज सेगमेंट में 9 प्रतिशत हिस्सेदारी के साथ 80 से अधिक देशों में 1,212 स्टोर तक
- बॉम्बेदे, नेपाल, ब्राजील, ब्राज़िल, अर्जेंटीना और कोलंबिया में पूरी तरह से नई-जन्म निर्माण संयंत्रों का संचालन भी कर रही कंपनी

अब रॉयल एनफील्ड भारत में मिड-साइज बाइक बाजार में 87 प्रतिशत से अधिक हिस्सेदारी के साथ अपना दबदबा बनाए हुए है। वैश्विक मिड-साइज सेगमेंट में पहले से ही उसकी हिस्सेदारी 9 प्रतिशत के करीब है। आज इसकी अंतरराष्ट्रीय बाजार में विविधता के साथ मजबूत मौजूदगी है, जिसकी एक दलक पहले उद्योग में अंश भी नहीं की थी। अब 80 से अधिक देशों में 1,212 स्टोर तक पहुँच गई है। बॉम्बेदे, नेपाल, ब्राजील, ब्राज़िल, अर्जेंटीना और कोलंबिया में सारा पूरी तरह से नई-जन्म निर्माण संयंत्रों का संचालन भी कर रही है।

दुर्भाग्यपूर्णता में यह ब्रांड शीर्ष पर बना हुआ है और ब्राजील, अर्जेंटीना, ब्रिटेन, ऑस्ट्रेलिया, न्यूजीलैंड एवं कोलंबिया में मिड-साइज सेगमेंट में नंबर दो है। कई लोग ब्राजील बाजार को इसकी वास्तविक सफलता की कमान मानते हैं। कंपनी ने वित्त वर्ष 2026 में इस उद्योग में अपनी दृष्टि को

तकनीकी एवं अनुसंधान और विकास के क्षेत्र के करीब होने के प्रयास की सोची-समझी रणनीति थी। वह हलॉली-डेविडसन और ट्राम्प के चरम वाले बाजारों में उतरकर एक स्थानीय ट्रिप्टोकोप को बदलना चाहते थे। वर्ष 2026 से पीछे मुड़कर देखें तो यह जोखिम भरा कदम सफल साबित हुआ है। नियात की मात्रा वित्त वर्ष 15 में लगभग 6,221 यूनिट से वित्त वर्ष 2026 में 18 गुना बढ़ी के साथ बढ़कर 120,634 यूनिट तक पहुँच गई। इससे भी महत्वपूर्ण बात यह है कि इसी अवधि में बिक्री तीन गुना बढ़कर 12.3 लाख के नज़रिए पर दर्ज की गई यानी जितनी बाइक दुनिया में अपने एक शताब्दी के सफर में बेची थी, वह लाखों सिर्फ एक साल में हासिल कर लिया।

अब रॉयल एनफील्ड भारत में मिड-साइज बाइक बाजार में 87 प्रतिशत से अधिक हिस्सेदारी के साथ अपना दबदबा बनाए हुए है। वैश्विक मिड-साइज सेगमेंट में पहले से ही उसकी हिस्सेदारी 9 प्रतिशत के करीब है। आज इसकी अंतरराष्ट्रीय बाजार में विविधता के साथ मजबूत मौजूदगी है, जिसकी एक दलक पहले उद्योग में अंश भी नहीं की थी। अब 80 से अधिक देशों में 1,212 स्टोर तक पहुँच गई है। बॉम्बेदे, नेपाल, ब्राजील, ब्राज़िल, अर्जेंटीना और कोलंबिया में सारा पूरी तरह से नई-जन्म निर्माण संयंत्रों का संचालन भी कर रही है।



35,000 से अधिक मोटरसाइकिलें बेची हैं, जिससे पिछले वित्त वर्ष की तुलना में साताना लगभग 71 प्रतिशत की वृद्धि दर्ज की गई। ब्राजील के बाजार में रॉयल एनफील्ड की खुद बिक्री तीन साल में तिगुनी हो गई है। अगस्त मोटर्स के प्रबंध निदेशक और रॉयल एनफील्ड के मुख्य कार्यकारी अधिकारी (सीओ) बालकृष्ण गोविंदराजन के अनुसार, कंपनी द्वारा नियात की जाने वाली हर चौथी मोटरसाइकिल ब्राजील जाती है। लाल कहते हैं, 'वर्ष 1955 में हमने भारत को अपना पहला उरिका बनाया था, उसके बाद अब हमारा दूसरा प्रारंभिक को कर सकते हैं। वह पहले से ही हमारा दूसरा सबसे बड़ा बाजार है और

हम इसमें और गहराई से उतरने के लिए प्रतिबद्ध हैं। पिछले दो वर्षों में ब्राजील में हमारा डीलरशिप नेटवर्क दोगुना होकर 55 स्टोर तक पहुँच गया है। वर्ष 2027 में पूर्ण स्वायत्त वाली असेंबली सुविधा भी वहाँ चालू हो सकती है। रॉयल एनफील्ड एशिया के सबसे बड़े देशों में से एक का लाभ उठाने के लिए इंडोनेशिया में भी विनिर्माण शुरू करने पर विचार कर रही है। गोविंदराजन ने कहा कि सुपर मॉडल और 650, हिमालयन 450, इंटर 350, क्लासिक 350 और मॉडल और 350 सीलिंग मोटरसाइकिलों के विभिन्न बेतारन मॉडलों के साथ वैश्विक बाजारों में विस्तार किया गया।

10 PRESENT CAPITAL STRUCTURE AND SHARE HOLDING PATTERN

10.1 The capital structure of the Company as on the date of this Public Announcement and the proposed capital structure of the Company post completion of the Buyback is set forth below

Share Capital	Pre Buyback	Share Capital	Post Buyback
Authorised Share Capital			
99,25,00,000 Equity Shares of ₹ 2/- each	19,85,00	99,25,00,000 Equity Shares of ₹ 2/- each	19,85,00
Issued Subscribed and Paid up Capital			
40,36,66,505 Equity Shares of ₹ 2/- each	8,073.33	39,37,66,505 Equity Shares of ₹ 2/- each	7,875.33*

*Assuming that the indicative Maximum Buyback Shares are bought back. However, the shareholding post completion of the Buyback, may differ depending upon the actual number of Equity Shares bought back in the Buyback.

10.2 The shareholding pattern of the Company as on August 26, 2026 (the shareholding is considered as per the last weekly beneficial position data furnished by the RTA) depositories prior to the date of Board Meeting to consider the proposal of the Buyback ("Pre-Buyback") and the proposed shareholding pattern of the Company post completion of the Buyback are given below:

Sr. No.	Category of Shareholders	Pre Buyback		Post Buyback*	
		Number of Equity Share held	% to the existing Equity Share capital	Number of Equity Share Held	% to the Post Buyback Equity Share capital
A	Promoters & Promoter Group	25,23,81,757	62.52	25,23,81,757	64.09
B	Public				
B1	Institutions (Domestic)	32,281	0.01		
B2	Institutions (Foreign)	76,00,055	1.80	14,13,84,748	35.91
B3	Central Government	1,500	Negligible		
B4	Non-Institutions	14,36,11,712	35.58		
	Total Public (B1+B2+B3+B4)	15,12,84,748	37.48	14,13,84,748	35.91
	Total (A+B)	40,36,66,505	100.00	39,37,66,505	100.00

*Assuming the Buyback of Maximum Buyback Shares, i.e. 99,00,000 (Ninety-Nine Lakhs) Equity Shares, at the Maximum Buyback Price. The actual shareholding pattern post-Buyback may vary depending upon the actual number of Equity Shares bought back under the Buyback.

- There are no partly paid up or Equity Shares or calls in arrears as on the date of this Public Announcement.
- No scheme of amalgamation or compromise or arrangement pursuant to the Companies Act is pending in relation to the Company as on the date of this Public Announcement.
- While the Promoters, members of the Promoter Group and Persons in Control of the Company are not eligible to participate in the Buyback, depending on the number of Equity Shares bought back by the Company, their effective shareholding percentage in the Company will increase.
- Such an increase in the percentage holding/voting rights of the Promoters, members of the Promoter Group and persons in control of the Company, is not an active acquisition and is incidental to the Buyback and if such increase is beyond the limits prescribed under the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended, then Promoters and members of the Promoter Group will avail an exemption from the SEBI under Regulation 10 of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 or will reduce their shareholding within ninety days from the Buyback Closing Date, such that their voting rights fall below the level at which the obligation to make an open offer under sub-regulation (2) of Regulation 3 of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 will not trigger.
- DETAILS OF PROMOTERS, MEMBERS OF THE PROMOTER GROUP, PERSONS IN CONTROL AND DIRECTORS OF PROMOTERS AND PROMOTER GROUP SHAREHOLDING AND OTHER DETAILS**
 - For the details of the aggregate shareholding of the Promoters, members of the Promoter Group, Directors of the Promoters and members of the Promoter Group (where the Promoter or the member of the Promoter Group is a company), Persons who are in control of the Company, Directors and Key Management Personnel as on the date of this Public Announcement, please refer to paragraph 8.1 of Part A above.
 - For the details of Equity Shares sold or purchased by the persons mentioned in paragraph 11.1 above during a period of 12 (twelve) months preceding the date of this Public Announcement and 6 (six) months preceding the date of the Board Meeting, please refer to paragraph 8.2 and 8.3 of Part A above.

12 MANAGEMENT DISCUSSION AND ANALYSIS ON THE LIKELY IMPACT OF THE BUYBACK ON THE COMPANY

- The Buyback is expected to enhance overall long-term shareholders' value for continuing shareholders, without compromising on the future growth opportunities of the Company, as well as provide an exit opportunity to the public shareholders. The Buyback is not likely to cause any material adverse impact on the earnings of the Company, except a reduction in the treasury income which the Company could have otherwise earned from investments. The Company will also bear the cost of the Buyback transaction.
- The Buyback is proposed, considering the accumulated surplus funds available with the Company, after considering the funds required for future growth of the Company as envisaged by the Board.
- The Buyback will be funded out of the internal accruals of the Company including free reserves of the Company, in accordance with Section 68(1) of the Companies Act and Regulation 4(a) of the SEBI Buyback Regulations.
- The Buyback will lead to reduction in existing Equity Shares and consequently is expected to improve the 'earnings per share' and enhance return on equity, assuming that the Company would earn similar profits as in the past.
- Pursuant to Regulation 16(1) of the SEBI Buyback Regulations, the Promoters, members of the Promoter group and Persons in Control of the Company will not participate in the Buyback. The Buyback will not result in a change in control or otherwise affect the existing management structure of the Company.
- Consequent to the Buyback (which excludes participation by the Promoters, members of the Promoter group and persons in control of the Company) and based on the number of Equity Shares bought back by the Company from the shareholders including resident outside India, erstwhile overseas corporate bodies, foreign portfolio investors and non-resident Indian shareholders, the shareholding pattern of the Company would undergo a change; however public shareholding shall not fall below 25% of the total fully paid up equity share capital of the Company.
- The Company shall not issue any Equity Shares or other securities including by way of bonus issue, till the date of expiry of the Buyback period in accordance with the applicable provisions of the Companies Act and the SEBI Buyback Regulations. The Company shall not make any further issue of the same kind of shares or other securities including allotment of new shares or other specified securities within a period of 6 (six) months after the completion of the Buyback except by way of bonus shares or equity shares issued in order to discharge subsisting obligations such as conversion of warrants, stock option schemes, sweat equity or conversion of preference shares or debentures into Equity Shares. Further, in accordance with Regulation 24(i)(f) of the SEBI Buyback Regulations, the Company shall not raise further capital for a period of 1 (one) year from the expiry of the Buyback period, except in discharge of its subsisting obligations.
- Unless otherwise determined by the Board or Buyback Committee or as may be directed by the Appropriate Authorities, the Buyback will be completed within a maximum period of sixty-six Working Days from the date of opening of the Buyback. In accordance with SEBI Buyback Regulations, the Company shall not withdraw the Buyback once this Public Announcement has been made.
- STATUTORY APPROVALS**
 - Pursuant to Sections 68, 69, 70, and all other applicable provisions of the Companies Act and applicable Rules thereunder and the provisions of the SEBI Buyback Regulations and Article 15 of the Articles of Association of the Company, the Company has obtained the Board approval as mentioned above.
 - Buyback from each shareholder is subject to all statutory consents and approvals as may be required by such shareholder under applicable laws and regulations. The shareholders shall be solely responsible for obtaining all such statutory consents and approvals (including, without limitation, the approvals from the Reserve Bank of India and / or SEBI, if any) as may be required by them in order to sell their Equity Shares to the Company pursuant to the Buyback. Shareholders would be required to provide copies of all such consents and approvals obtained by them to the Company's Broker.
 - The shareholders shall be solely responsible for determining the requirements for, and obtaining all such statutory consents and approvals under the provisions of the Companies Act, the SEBI Buyback Regulations, Foreign Exchange Management Act, 1999 ("FEMA") (including, without limitation, the approvals from the Reserve Bank of India and / or SEBI, if any) as may be required by them in order to sell their Equity Shares to the Company pursuant to the Buyback. Shareholders would be required to provide copies of all such consents and approvals obtained by them to the Company's Broker.
 - The Buyback from erstwhile overseas corporate bodies and other applicable categories shall be subject to such approvals of the Reserve Bank of India, if any, under the Foreign Exchange Management Act, 1999 and the rules and regulations framed thereunder, as amended from time to time.
 - To the best of the knowledge of the Company, no other statutory approvals are required by it for the Buyback as on the date of this Public Announcement. Subject to the obligation of the shareholders to obtain the consents and approvals necessary for transfer of their Equity Shares to the Company, the Company shall obtain such statutory approvals as may be required, from time to time, if any, for completion of the Company's obligations in relation to the Buyback.

14 COLLECTION AND BIDDING CENTERS

The Buyback will be implemented by the Company by way of open market purchases through the Stock Exchanges using their nationwide trading terminals. Therefore, the requirement of having collection centres and bidding centres is not applicable.

15 COMPLIANCE OFFICER

Investors may contact the Compliance Officer for any clarification or to address their grievances, if any, during office hours i.e., 10:00 a.m. to 5:00 p.m. on all Working Days except Saturday, Sunday and public holidays.

Durgesh S. Dingankar

Company Secretary and Compliance Officer

Man Infraconstruction Limited

12th Floor, Krunal Commercial Complex, Above Shoppers Stop, G. M. Road, Chembur (West), Mumbai - 400098, Maharashtra, India
Tel.: +91 22 4246 3999

Email: durgesh@maninfra.com

16 REGISTRAR TO THE BUYBACK AND INVESTOR SERVICE CENTRE

In case of any query, the shareholders may also contact MUFG Intime India Private Limited, the Registrar to the Buyback Issue and Share Transfer Agent of the Company, appointed as the Investor Service Centre for the purposes of the Buyback, any day except Saturday and Sunday and public holiday between 10.30 a.m. to 5.30 p.m. at the following address:



MUFG Intime India Private Limited
(Formerly Link Intime India Private Limited)
C-101, Embassy 247, L. B. S. Marg, Vikhroli (West), Mumbai 400083, Maharashtra, India.
Telephone: +91 810 811 6767
Email: investorhelpdesk@in.mgms.mufg.com
Investor Grievance Email: investorhelpdesk@in.mgms.mufg.com
Website: www.in.mgms.mufg.com
Contact Person: Jitu John
SEBI Registration No: NR000004058
Validity Period: Permanent
CIN: U67190MH1999PTC18368

17 MANAGER TO THE BUYBACK

The Company has appointed the following as Merchant Banker/ Manager to the Buyback:



CUMULATIVE CAPITAL PRIVATE LIMITED
B 309-311, 215 Abhim, Nr. Courtyard Marriott Hotel, Anthen Kurla Road, Andheri East, Chakala MIDC, Mumbai, Maharashtra, India, 400093
Tel. No.: +91 981 966 2664 / +91 981 092 4935
Email: contact@cumulativecapitalgroup.com
Website: www.cumulativecapitalgroup.com
Investor grievance Email: investor@cumulativecapitalgroup.com
SEBI Registration No: INR000013129
Contact Person: Swapnilagar Vithalani / Hetal Gajra
CIN: U64910MH2023PTC1414974

18 DIRECTORS' RESPONSIBILITY

As per Regulation 24(i)(a) of the SEBI Buyback Regulations, the Board accepts responsibility for the information contained in this Public Announcement and confirms that this Public Announcement contains true, factual and material information and does not contain any misleading information.

This Public Announcement is issued under the authority of the Board and in terms of the resolution passed by the Board on September 1, 2026 and by the Buyback Committee on September 2, 2026.

For and on behalf of the Board of Directors of Man Infraconstruction Limited

Sd/-	Sd/-	Sd/-
Manan P. Shah Managing Director DIN: 06500239	Ashok M. Mehta Whole-time Director & CFO DIN: 0309844	Durgesh S. Dingankar Company Secretary Membership No: F7007
Place: Mumbai		
Date: September 2, 2026		



MAN INFRACONSTRUCTION LIMITED

CIN: L70200MH2002PLC136849

Registered Office: 12th Floor, Krushal Commercial Complex, Above Shoppers Stop, G. M. Road, Chembur (West), Mumbai - 400089, Maharashtra, India
Email: durgesh@maninfra.com • Website: www.maninfra.com • Tel.: +91 22 4246 3999 • Contact Person : Durgesh S. Dingankar, Company Secretary and Compliance Officer

PUBLIC ANNOUNCEMENT

FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS/BENEFICIAL OWNERS OF THE EQUITY SHARES OF MAN INFRACONSTRUCTION LIMITED FOR THE BUYBACK OF EQUITY SHARES FROM THE OPEN MARKET THROUGH STOCK EXCHANGES UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUY-BACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED.

This public announcement ("Public Announcement") is being made in relation to the Buyback (as defined hereinafter) of Equity Shares (as defined hereinafter) of Man Infra Construction Limited ("Company") from the open market through stock exchange mechanism, pursuant to the provisions of Regulation 16(v)(b) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, (including any statutory modification(s) or amendment(s) from time to time) ("SEBI Buy-Back Regulations") and other relevant rules made thereunder, as amended from time to time and in compliance with the Securities and Exchange Board of India (Read with Schedule I of the SEBI Buy-Back Regulations).

Certain figures contained in this Public Announcement, including financial information, have been subjected to rounding-off adjustments. All decimals have been rounded off to two decimal points. In certain instances (i) the sum or percentage change of such numbers may not conform exactly to the total figure given; and (ii) the sum of the numbers in a column or row in certain tables may not conform exactly to the total figure given for that column or row.

Working Day means any working day of the Securities and Exchange Board of India.

OFFER FOR BUYBACK OF EQUITY SHARES OF MAN INFRACONSTRUCTION LIMITED FROM OPEN MARKET THROUGH STOCK EXCHANGES

PART A - DISCLOSURES IN ACCORDANCE WITH SCHEDULE I OF THE SEBI BUYBACK REGULATIONS

1. DETAILS OF THE BUYBACK OFFER AND OFFER PRICE

1. Pursuant to the provisions of Article 15 of the Articles of Association of the Company and the provisions of Sections 68, 69, 70 and all other applicable provisions of the Companies Act, 2013 ("Companies Act" or "Act") read with the Companies (Share Capital and Debentures) Rules, 2014 (to the extent applicable) (hereinafter referred to as the "Share Capital Rules") and other relevant rules made thereunder, as amended from time to time and in compliance with the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended ("SEBI Buy-Back Regulations") and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("SEBI Listing Regulations"), (including any statutory modification(s) or amendment(s) from time to time), and subject to such other approvals, permissions, consents, exemptions and sanctions as may be necessary, and subject to such conditions, alterations, amendments and modifications as may be prescribed or imposed by the Securities and Exchange Board of India ("SEBI"), Registrar of Companies Mumbai & Maharashtra ("ROC") and/or other authorities, institutions or bodies ("Appropriate Authorities") while granting such approvals, permissions, consents, exemptions and sanctions, which may be agreed to by the Board of Directors of the Company (the "Board" which expression shall be deemed to include any committee constituted by the Board and/or officials, which the Board may constitute/authorize to exercise its powers, including the other officers, in accordance with this resolution), the Board at its meeting held on September 1, 2026 ("Board Meeting") approved the buyback of fully paid up equity shares of the Company having a face value of ₹ 2/- each ("Equity Shares") by the Company from the shareholders/beneficial owners of the Company (other than those who are promoters, members of the Promoter Group or persons in control) at a price not exceeding ₹ 171/- (Indian Rupees One Hundred and Seventy-One only) per Equity Share ("Maximum Buyback Price") payable in cash from the open market through stock exchanges (i.e. through the National Stock Exchange of India Limited ("NSE") and BSE Limited ("BSE"), (together "Stock Exchanges") out of free reserves or such other sources as permitted by law, for an amount not exceeding ₹ 169,29,00,000/- (Indian Rupees One Hundred and Sixty-Nine Lakhs Twenty-Nine Lakhs only) ("Maximum Buyback Size") excluding any expenses incurred or to be incurred for the Buyback, viz. brokerage, advisor's fees, intermediaries' fees, public announcement publication fees, filing fees, printing and dispatch expenses, turnover charges, applicable taxes such as tax on distributed income on buyback, securities transaction tax, goods and services tax, income tax, stamp duty and other incidental and related expenses, etc. ("Transaction Costs") representing 8.66% and 7.99% of the total paid up equity share capital and free reserves (including securities premium account) as per the audited standalone financial statements and audited consolidated financial statements for the financial year ended March 31, 2026, respectively (being the latest audited financial statements of the Company), which is not more than 10% of the total paid up capital and free reserves of the Company based on the lower of the latest audited standalone and consolidated financial statements in accordance with the proviso to the Regulation 5(i)(b) of the SEBI Buy-Back Regulations and the Companies Act (hereinafter referred to as "Buyback").

1.2. Subject to the market price of the Equity Shares being equal to the Maximum Buyback Price, the indicative maximum number of Equity Shares bought back would be 99,00,000 (Ninety-Nine Lakhs) ("Maximum Buyback Shares"), representing 2.45% which is less than 25% of the total number of Equity Shares in the total paid up equity share capital of the Company as of March 31, 2026. If the Equity Shares are bought back at a price below the Maximum Buyback Price, the number of Equity Shares bought back could exceed the Maximum Buyback Size. The Equity Shares to be subject to the Maximum Buyback Size (i.e. ₹ 169,29,00,000/- (Indian Rupees One Hundred and Sixty-Nine Lakhs Twenty-Nine Lakhs only). The Company will comply with the requirement of maintaining a minimum public shareholding of at least 25% of the total paid up equity share capital of the Company as provided under Regulation 4(v) of the SEBI Buy-Back Regulations and Regulation 38 of the SEBI Listing Regulations, during the Buyback period and upon completion thereof.

1.3. The Company shall utilize atleast 75% of the Maximum Buyback Size (i.e. ₹ 126,96,75,000/- (Indian Rupees One Hundred Twenty-Six Crores Ninety-Six Lakhs Seventy-Five Thousand only) ("Minimum Buyback Size") towards the Buyback and accordingly, based on the Maximum Buyback Price and Minimum Buyback Size, the Company will purchase an indicative minimum number of 74,25,000 (Seventy-Four Lakh Twenty-Five Thousand) Equity Shares. Further, atleast 40% of the Maximum Buyback Size (i.e. ₹ 67,71,60,000/- (Indian Rupees Sixty-Seven Crores Seventy-One Lakh Sixty Thousand only) shall be utilized within the initial half of the sixty-six Working Days from the date of the opening of the offer of Buyback.

1.4. Further, in accordance with Regulation 17(ii) of the SEBI Buy-Back Regulations, the Buyback Offer shall open within four working days from the date of the public announcement and close within sixty-six Working Days from the date of the opening of the offer of Buyback.

1.5. The Board (or the Buyback committee constituted by the Board and empowered to exercise its powers in relation to the Buyback), shall determine, at its discretion, the time frame for completion of the Buyback and may close the Buyback (which shall not be later than sixty-six Working Days from the date of opening of the Buyback or such other period as may be permitted under the Act and/or SEBI Buy-Back Regulations) or as may be directed by the appropriate authorities ("Maximum Buyback Period") after the Minimum Buyback Size has been reached and irrespective of whether the Maximum Buyback Size has or has not been reached, after giving appropriate notice for such closure and on completing all formalities in this regard, in accordance with the Act and/or SEBI Buy-Back Regulations.

1.6. The Buyback will be implemented by the Company out of its free reserves, the Securities Premium account or such other sources as may be permitted by law and in accordance with Section 68(1) of the Companies Act and Regulation 4(v) of the SEBI Buy-Back Regulations, and in accordance with Regulation 4(v)(b)(ii) and proviso to 5(i)(b) of the SEBI Buy-Back Regulations, by way of open market purchases through the Stock Exchanges, by the order matching mechanism except "all or none", order matching system as provided under the SEBI Buy-Back Regulations. Further, as required under the Companies Act and SEBI Buy-Back Regulations, the Company shall not purchase Equity Shares which are locked-in or non-transferable, in the Buyback, until the pendency of the lock-in or until the Equity Shares become transferable, as applicable. There are no partly paid up Equity Shares in the Company.

1.7. The Buyback from the shareholders, who are non-resident members, Overseas Corporate Bodies ("OCBs") and Foreign Institutional Investors ("FIIs") / Foreign Portfolio Investors ("FPIs"), and members of foreign nationality, if any, is subject to such approvals as may be required including approvals from the Reserve Bank of India under the Foreign Exchange Management Act, 1999 and the rules, regulations framed thereunder, if any, and such approvals shall be required to be taken by such shareholders.

1.8. The Equity Shares of the Company are frequently traded shares.

1.9. A copy of this Public Announcement is available on the Company's website (www.maninfra.com) and is expected to be available on the website of SEBI (www.sebi.gov.in), website of NSE (www.nseindia.com), website of BSE (www.bseindia.com) and website of the Manager to the Buyback (www.cumulativecapital.com) during the period of the Buyback.

1.10. In addition to publication of this Public Announcement and its availability on the websites of the Company, SEBI and the Stock Exchanges, the Company shall disseminate information regarding the Buyback to all shareholders of the Company through electronic means, within the timeline prescribed under the SEBI Buy-Back Regulations.

2. NECESSITY FOR THE BUYBACK AND DETAILS THEREOF

2.1. The Buyback is being undertaken after due consideration of the Company's present and medium-term strategic, operational and financial requirements, with the objective of optimising the utilisation of its surplus cash and returning excess

capital to its shareholders. The Buyback may result in a reduction in the number of outstanding Equity Shares, thereby potentially improving earnings per Equity Share and enhancing return on invested capital. The Buyback is not expected to adversely affect the Company's ability to pursue its growth opportunities or meet its working capital and other cash requirements for its business operations, including its ongoing and future capital investment needs, as and when required.

2.2. The Buyback will help the Company achieve the following objects:

- Efficient Utilization of Surplus Cash:** The Buyback provides the Company with an effective mechanism for deployment of its surplus cash and enables the Company to return surplus funds to its shareholders through the Buyback;
- Enhancement of Shareholder Value:** The Buyback may result in a reduction in the outstanding Equity Shares of the Company and the equity capital base, which may, in turn, contribute to an improvement in earnings per Equity Share, return on equity and other relevant financial parameters, thereby supporting long-term shareholder value;
- Flexibility to Shareholders:** The Buyback provides shareholders with the flexibility to participate in the Buyback and receive cash consideration for Equity Shares acquired under the Buyback, or to continue holding their Equity Shares and, consequently, benefit from a potential increase in their percentage shareholding in the Company following completion of the Buyback, without making any additional investment;
- Optimal Capital Structure and Capital Allocation:** The Buyback enables the Company to optimize its capital structure and utilize its available financial resources in a manner that is consistent with its present and medium-term strategic, operational and financial requirements, while retaining adequate resources to pursue its growth plans; and

(v) **No Adverse Impact on Business Operations:** The Buyback is not expected to adversely affect the Company's ability to pursue its growth opportunities or meet its working capital, operational and other cash requirements, including its ongoing and future capital investment requirements, as and when required.

3. MAXIMUM AMOUNT REQUIRED UNDER THE BUYBACK AND ITS PERCENTAGE OF THE TOTAL PAID UP CAPITAL AND FREE RESERVES

3.1. The maximum amount of funds required for the Buyback will aggregate up to ₹ 169,29,00,000/- (Indian Rupees One Hundred and Sixty-Nine Lakhs Twenty-Nine Lakhs only), being 8.66% and 7.99% of the aggregate of the total paid up share capital and free reserves of the Company, which is not more than 10% of the aggregate of the total paid up share capital and free reserves of the Company based on the lower of the latest audited financial statements of the Company as at March 31, 2026 on a standalone and consolidated basis respectively.

3.2. The Maximum Buyback Size does not include any expenses or transaction costs incurred or to be incurred for the Buyback, such as brokerage, advisor's fees, intermediaries' fees, public announcement publication fees, filing fees, printing and dispatch expenses, turnover charges, applicable taxes such as tax on distributed income on buyback, securities transaction tax, goods and services tax, income tax, stamp duty and other incidental and related expenses, etc.

3.3. The funds for the implementation of the proposed Buyback (including the Transaction Costs) will be sourced out of internal accruals of the Company including free reserves, and/or such other sources as may be permitted by the SEBI Buy-Back Regulations or the Companies Act as on the date of Board Meeting. Borrowed funds from banks and financial institutions, if any, will not be used for the Buyback.

3.4. The Company shall transfer from its free reserves a sum equal to the face value of the Equity Shares bought back through the Buyback to the Capital Redemption Reserve Account and the details of such transfer shall be disclosed in its subsequent audited financial statements.

4. MAXIMUM NUMBER OF EQUITY SHARES THAT THE COMPANY PROPOSES TO BUYBACK

4.1. The indicative maximum number of Equity Shares at the Maximum Buyback Price and the Maximum Buyback Size bought back would be 99,00,000 (Ninety-Nine Lakhs) Equity Shares, representing approximately 2.45% which is less than 25% of the total number of Equity Shares in the total paid up equity share capital of the Company as of March 31, 2026. If the Equity Shares are bought back at a price below the Maximum Buyback Price, the actual number of Equity Shares bought back could exceed the Maximum Buyback Size but will always be subject to the Maximum Buyback Size.

4.2. The Company shall utilize at least 75% of the Maximum Buyback Size for the Buyback (i.e. ₹ 126,96,75,000/- (Indian Rupees One Hundred and Sixty-Six Crores Ninety-Six Lakhs Seventy-Five Thousand only) (excluding Transaction Costs) ("Minimum Buyback Size"). Based on the Minimum Buyback Size and Maximum Buyback Price, the Company would purchase a minimum of 74,25,000 (Seventy-Four Lakh Twenty-Five Thousand) Equity Shares.

4.3. The Company shall utilize a minimum of 40% of the amount earmarked for the Buyback (i.e. ₹ 67,71,60,000/- (Indian Rupees Sixty-Seven Crores Seventy-One Lakh Sixty Thousand only) within the initial half of the sixty-six Working Days from the date of the opening of the Buyback.

5. MAXIMUM PRICE FOR BUYBACK OF THE EQUITY SHARES & BASIS FOR ARRIVING AT THE MAXIMUM BUYBACK PRICE

5.1. The Equity Shares of the Company are proposed to be bought back at a price not exceeding ₹ 171/- (Indian Rupees One Hundred and Seventy-One only) per Equity Share. The Maximum Buyback Price has been arrived at after considering various factors including, but not limited to, the historical trend in the volume weighted average price and closing price of the Equity Shares on BSE & NSE where the Equity Shares of the Company are listed, impact on other financial parameters and possible impact of Buyback on the earnings per equity share.

5.2. The Maximum Buyback Price of ₹ 171/- (Indian Rupees One Hundred and Seventy-One only) per Equity Share represents:

- a premium of 56.82% and 56.12% over the volume weighted average market price of the Equity Shares on BSE and NSE, respectively, for three (3) months prior to the date of intimation to BSE and NSE of the Board Meeting to consider the proposal of the Buyback, i.e. August 26, 2026;
- a premium of 57.33% and 56.88% over the volume weighted average market price of the Equity Shares on BSE and NSE, respectively for two (2) weeks prior to the date of intimation to BSE and NSE for the Board Meeting to consider the proposal of the Buyback, i.e. August 26, 2026;
- a premium of 56.61% and 55.85% over the volume weighted average market price of the Equity Shares on BSE and NSE, respectively for one (1) month preceding prior to the date of intimation to BSE and NSE of the Board Meeting to consider the proposal of the Buyback, i.e. August 26, 2026; and
- a premium of 50.18% and 50.18% over the closing market price of the Equity Shares on BSE and NSE, respectively as on the trading day prior to the date of intimation to BSE and NSE for the Board Meeting to consider the proposal of the Buyback, i.e. August 26, 2026.

The closing market price of the Equity Shares as on the date of the intimation to BSE and NSE was ₹ 114.61 and ₹ 114.51 and as on the date of Board Meeting was ₹ 124.25 and ₹ 124.56 on BSE and NSE respectively.

5.3. In accordance with Section 68(2)(b) of the Companies Act and Regulation 4(i) of the SEBI Buy-Back Regulations, the total amount of the aggregate of secured and unsecured debts owed by the Company after Buyback shall not be more than twice the paid up capital and free reserves based on both audited standalone and consolidated financial statements, whichever sets out a lower amount, of the Company.

6. COMPLIANCE WITH REGULATION 4 OF THE SEBI BUYBACK REGULATIONS

6.1. The Company is in compliance with Regulation 4 of the SEBI Buy-Back Regulations. In terms of the Section 68(2)(b) of the Companies Act and proviso to Regulation 5(i)(b) of the SEBI Buy-Back Regulations, the order for Buyback through the open market route cannot be made for 10% or more of the total paid up equity capital and free reserves of the Company, based on the lower of standalone and consolidated financial statements of the Company.

6.2. As per the latest audited balance sheet of the Company as at March 31, 2026, the total paid up equity capital and free reserves are as follows:

Particulars	Standalone	Consolidated
Total paid up equity capital (A)	8,073.33	8,073.33
Total Free Reserves (B)	1,87,491.09	2,03,854.52
Total paid up Equity capital and free reserves (C=A+B)	1,95,564.42	2,11,927.85

Maximum amount permissible for Buyback with the approval of Board of Directors of the Company under the Section 68(2)(b) of the Companies Act and proviso to Regulation 5(i)(b) of the SEBI Buy-Back Regulations, (10% of the aggregate total paid up capital and free reserves, based on the standalone and consolidated financial statements of the Company, whichever sets out a lower amount) is 19,556.44

Based on the above, the Maximum Buyback Size (i.e. ₹ 169,29,00,000/- (Indian Rupees One Hundred and Sixty-Nine Lakhs Twenty-Nine Lakhs only), which is not more than 10% of the aggregate total paid up capital and free reserves of the Company, based on the standalone and consolidated financial statements of the Company, whichever sets out a lower amount.

6.3. The Buyback will not result in the delisting of the Equity Shares of the Company from the Stock Exchanges.

7. METHOD TO BE ADOPTED FOR BUYBACK AS REFERRED TO IN SUB-REGULATION (iv)(b) OF REGULATION 4 AND REGULATION 16 OF THE SEBI BUYBACK REGULATIONS

- In terms of Regulation 4(i) of the SEBI Listing Regulations, except in case of transmission or transportation of securities, requests for effecting transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository. Accordingly, the Buyback is open to beneficial owners holding Equity Shares in dematerialized form ("Demat Shares").
- The Company shall not, directly or indirectly, purchase its own Equity Shares through any subsidiary company, including its own subsidiary companies, or through any investment company or group of investment companies.
- The Company shall not buy back its Equity Shares from any person through negotiated deals, whether on or off the Stock Exchanges, through spot transactions, or through any private arrangement, in the implementation of the Buyback.
- The Company shall not allow the Buyback of its Equity Shares unless the consequent reduction of its share capital is effected in accordance with the Companies Act.
- The Buyback will be implemented by the Company by way of open market purchases through the Stock Exchanges, by the order matching mechanism except "all or none" order matching system as provided under the SEBI Buy-Back Regulations and price-time priority-based order matching principle as per stock exchange rules.
- The Promoters, Promoter Group, and the Persons in Control of the Company shall not participate in the Buyback. Further, as required under the SEBI Buy-Back Regulations, the Company will not Buyback Equity Shares which are locked-in or non-transferable, until the pendency of such lock-in or until the time such Equity Shares become transferable, as applicable.
- In relation to the Buyback of Demat Shares, the execution of the order, issuance of contract note and delivery of the stock to the member and receipt of payment would be carried out by the broker, appointed by the Company, in accordance with the requirements of the Stock Exchanges and SEBI.

8. THE AGGREGATE SHAREHOLDING OF THE PROMOTERS, MEMBERS OF THE PROMOTER GROUP, DIRECTORS OF THE PROMOTER AND MEMBERS OF THE PROMOTER GROUP (WHERE THE PROMOTER OR THE MEMBERS OF THE PROMOTER GROUP IS A COMPANY), PERSONS IN CONTROL, DIRECTORS AND KEY MANAGERIAL PERSONNEL OF THE COMPANY

- Details of the aggregate shareholding of the Promoters, Members of the Promoter Group, Persons in Control of the Company, Directors and Key Managerial Personnel ("KMP") of the Company as on the date of the Board Meeting (i.e. September 1, 2026) is as below:
- The aggregate shareholding of the Promoters / Promoter group including Persons who are in Control of the Company as on the date of the Board Meeting:

Sr. No.	Name of the Shareholders	No of Equity Shares held	Percentage of Shareholding (%)
A. Promoters			
1	Parag Kishor Shah	11,99,96,405	29.73
2	Mansi Parag Shah	5,97,60,308	14.80
Total (A)		17,97,56,713	44.53
B. Promoter Group			
1	Mansi Parag Shah	3,52,77,245	8.74
2	Vatsal Parag Shah	3,49,97,069	8.67
3	Dhruvi Manan Shah	21,18,196	0.52
4	Arhan Manan Shah	2,00,000	0.05
5	Purvi Manish Shah	32,535	0.01
Total (B)		7,26,25,044	17.99
Total (A+B)		25,23,81,757	62.52

- Directors of the Promoter and Members of the Promoter Group (where the Promoter or the Members of the Promoter Group is a Company). Not Applicable since the Company does not have company as Promoter or the Member of the Promoter Group.
- The aggregate shareholding of the Directors and Key Managerial Personnel of the Company as on the date of the Board Meeting:

Sr. No.	Name	Designation	No of Equity Shares held	Percentage of Shareholding (%)
1	Parag Kishor Shah	Non-Executive Non-Independent Director & Chairman	11,99,96,405	29.73
2	Mansi Parag Shah	Managing Director (KMP)	3,52,77,245	8.74
3	Vatsal Parag Shah	Non-Executive Non-Independent Director	3,49,97,069	8.67
4	Ashok Manharlal Mehta	Whole-time Director & CFO (KMP)	68,055	0.02
5	Sivaramakrishnan Srinivasan Iyer	Independent Director	30,000	0.01
6	Durgesh Suhas Dingankar	Company Secretary (KMP)	7,925	Negligible
7	Kavita Bhaskar Upadhyay	Independent Director	2,600	Negligible
8	Kahlija Gunwantrao Wadkar	Independent Director	NIL	-
9	Rajiv Nagindas Sheth	Independent Director	NIL	-

8.2. Except as disclosed below, no Equity Shares or other specified securities in the Company were either purchased or sold by the Promoters, Members of the Promoter Group, Directors and Key Managerial Personnel, during a period of 6 (six) months preceding the date of the Board Meeting, approving the Buyback (i.e. September 1, 2026) (From March 1, 2026 to September 1, 2026):

Sr. No.	Name of the Shareholders	Aggregate number of Equity Shares purchased / Sold	Number of transactions	Minimum Price (₹)	Date of Minimum Price	Maximum Price (₹)	Date of Maximum Price
1	Parag Kishor Shah	2,50,000	Market Purchase	104.63	June 25, 2026	105.50	June 25, 2026

8.3. Except as disclosed below, no Equity Shares or other specified securities in the Company were either purchased or sold by the Promoters, Members of the Promoter Group, Directors and Key Managerial Personnel, during a period of 12 (twelve) months preceding the date of this Public Announcement (i.e. September 2, 2026) (From September 2, 2025 to September 1, 2026):

Sr. No.	Name of the Shareholders	Aggregate number of Equity Shares purchased / Sold	Number of transactions	Minimum Price (₹)	Date of Minimum Price	Maximum Price (₹)	Date of Maximum Price
1	Parag Kishor Shah	14,44,340	Market Purchase	104.63	June 25, 2025	163.45	September 3, 2025
2	Vatsal Parag Shah	(5,36,340)	Market Sale	161.09	September 4, 2025	163.50	September 3, 2025

9. INTENTION OF THE PROMOTERS, MEMBERS OF THE PROMOTER GROUP AND PERSONS IN CONTROL OF THE COMPANY TO OFFER THEIR EQUITY SHARES IN THE BUYBACK

9.1. In accordance with Regulation 16(i) of the SEBI Buy-Back Regulations, since the Buyback is being implemented by way of open market purchases through the Stock Exchanges, the Buyback shall not be made by the Company from the Promoters, members of the Promoter Group and Persons in control of the Company.

9.2. Further, as per Regulation 24(i)(a) of the SEBI Buy-Back Regulations, neither the Promoters and Promoter Group nor his / their Associates shall deal in the Equity Shares or other specified securities of the Company either through the Stock Exchanges or off-market transactions (including inter-se transfer of Equity Shares among the Promoters or Promoter group) from the date of the Board Meeting till the closing of the Buyback.

9.3. In addition to above, as per Regulation 24(i)(a)(ii) of the SEBI Buy-Back Regulations, the Equity shares held by the Promoter(s) and Promoter group including their Associates, for which the buyback is undertaken, shall remain frozen at the International Securities Identification Number (ISIN) level during the period from the date of passing

of the resolution by the Board of directors i.e. from September 1, 2026 till the closing of the offer of Buyback. The operationalisation of this ISIN-level freeze mechanism is governed by the SEBI circular dated July 21, 2026 on Operationalisation of Freezing of Holdings of Promoter and Promoter Group (including their associates) at the ISIN Level under Regulation 24(i)(a) of the SEBI Buyback Regulations, and the operational guidelines issued by the depositories pursuant thereto.

10. SUBSISTING DEFAULTS

The Company confirms that there are no defaults subsisting in the repayment of deposits accepted either before or after the commencement of Companies Act, 2013, interest payment thereon, redemption of debentures or interest payment thereon or redemption of preference shares or payment of dividend due to any shareholder, or repayment of any term loans or interest payable thereon to any financial institution or any bank. The Company further confirms that it has been in compliance with the provisions of Sections 92, 123, 127 and 129 of the Companies Act, 2013.

11. COMPLIANCE WITH SECTION 68(2) OF THE COMPANIES ACT AND REGULATION 24(i) OF THE SEBI BUYBACK REGULATIONS

The Company confirms that the proposed Buyback is in compliance with the applicable requirements and conditions prescribed under Section 68(2) of the Companies Act and Regulation 24(i) of the SEBI Buyback Regulations, as amended from time to time in relation to the Buyback.

12. CONFIRMATION BY THE BOARD OF DIRECTORS OF THE COMPANY

The Board has confirmed that it has made a full enquiry into the affairs and prospects of the Company and after taking into account the financial position of the Company and also considering all contingent liabilities, the Board has formed the opinion that:

- immediately from the date of Board Meeting held on September 1, 2026, there will be no grounds on which the Company could be found unable to pay its debts;
- regards the Company's prospects for the year immediately following the date of the Board Meeting held on September 1, 2026 approving the Buyback, and having regard to the Board's intention with respect to the management of the Company's business during that year and to the amount and character of the financial resources which will in the Board's view be available to the Company during that year, the Company will be able to meet its liabilities as and when they fall due and will not be rendered insolvent within a period of one year from that date of the Board Meeting held on September 1, 2026; and
- in forming an opinion as aforesaid, the Board has taken into account the liabilities as if the Company were being wound up under the provisions of the Companies Act or the Insolvency and Bankruptcy Code 2016 (including prospective and contingent liabilities).

13. REPORT BY THE COMPANY'S STATUTORY AUDITOR

The text of the Report dated September 1, 2026 received from G. M. Kapadia & Co., Chartered Accountants (Firm's Registration No. 104767W), the Statutory Auditors of the Company, addressed to the Board of Directors of the Company is reproduced below:

"Quote

To,
Board of Directors,
Man Infraconstruction Limited
12th Floor, Kishal Commercial Complex,
G M Road, Chembur (West),
Mumbai - 400 089,
Dear Sir/ Madam,

Re: Independent Auditor's Report in respect of the proposed buyback of equity shares by Man Infraconstruction Limited ("the Company") in terms of the provisions of the Companies Act, 2013 ("the Act") and clause (x) of Schedule I to the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended ("the SEBI Buyback Regulations")

- This Report is issued in accordance with the terms of our engagement letter dated August 27, 2026.
- The Board of Directors of the Company has approved a proposal for buyback of equity shares by the Company at its meeting held on September 1, 2026 in pursuance of Sections 68, 69 and 70 and other applicable provisions of the Act and the SEBI Buyback Regulations.
- We have been requested by the Management of the Company to provide a report on the accompanying Statement of Permissible Capital Payment based on the annual audited standalone and consolidated financial statements of the Company for the year ended and as at March 31, 2026 ("Annexure A") (hereinafter referred to as the "Statement"). This Statement has been prepared by the Management and initiated by us for identification purposes only. The Statement contains the computation of the amount of permissible capital payment towards the buyback of equity shares in accordance with Section 68(2)(b) of the Act, and read with Regulation 5(i)(b) of the SEBI Buyback Regulations, including the applicable proviso, based on the latest audited standalone and consolidated financial statements of the Company for the year ended March 31, 2026.

Management's Responsibility for the Statement

- The preparation of the Statement, including the computation of the amount of permissible capital payment, selection and application of the appropriate basis of preparation, extraction of amounts from the audited standalone and consolidated financial statements, maintenance of relevant accounting and other supporting records and documents, and design, implementation and maintenance of internal controls relevant to the preparation and presentation of the Statement, is the responsibility of the Board of Directors and Management of the Company.
- The Board of Directors is also responsible for making a full enquiry into the affairs and prospects of the Company and for forming the opinion required under clause (x) of Schedule I to the SEBI Buyback Regulations that, having regard to the Company's state of affairs, the Company will not be rendered insolvent within a period of one year from the date of passing of the Board resolution approving the proposed buyback.
- The Board of Directors and Management are also responsible for ensuring compliance with the applicable conditions and requirements of the Act and the SEBI Buyback Regulations in relation to the proposed buyback, including the Directors' declaration and solvency opinion.

Auditor's Responsibility for the Statement

- Pursuant to the requirements of clause (x) of Schedule I to the SEBI Buyback Regulations, our responsibility is to provide reasonable assurance on the matters specified below:

- whether we have inquired into the state of affairs of the Company in relation to the annual audited standalone and consolidated financial statements for the year ended and as at March 31, 2026 which were approved by the Board of Directors of the Company at its meeting held on May 13, 2026;
- whether the amount of permissible capital payment as stated in the Statement has been properly determined, in accordance with section 68(2)(b) of the Act read with Regulation 5(i)(b) of the SEBI Buyback Regulations, including the applicable proviso, based on the annual audited standalone and consolidated financial statements for the year ended and as at March 31, 2026; and
- whether the Board of Directors of the Company, at its meeting held on September 1, 2026, has formed the opinion specified in clause (x) of Schedule I to the SEBI Buyback Regulations on reasonable grounds that the Company, having regard to its state of affairs, will not be rendered insolvent within a period of one year from the date of passing of the Board resolution approving the proposed buyback.

- The annual standalone and consolidated financial statements referred to in paragraph 7 above have been audited by us, and we issued unmodified audit opinions thereon in our report dated May 13, 2026. The audit of those financial statements was conducted in accordance with the Standards on Auditing specified under section 143(10) of the Act and other applicable authoritative pronouncements issued by the Institute of Chartered Accountants of India ("ICAI"). Our present examination is a separate special-purpose engagement for reporting on the Statement and the matters specified under the SEBI Buyback Regulations.

- Our engagement involves performing procedures to obtain sufficient appropriate evidence on the above reporting. The procedures selected depend on the auditor's judgment, including the assessment of the risks associated with the above reporting. We, accordingly, performed the following procedures:

- Examined whether the amount of maximum permissible capital payment towards the proposed buyback has been computed in accordance with the applicable provisions of Section 68(2)(b) of the Act and Regulation 5(i)(b) of the SEBI Buyback Regulations, including the applicable proviso, based on the latest audited standalone and consolidated financial statements of the Company for the year ended March 31, 2026;
- Inquired into the state of affairs of the Company with reference to the audited standalone financial statements and audited consolidated financial statements as at and for the year ended March 31, 2026;
- Examined the Directors' declarations and related documentation made for the purpose of the proposed buyback, including the declaration and opinion relating to solvency;
- Involved whether the Board of Directors, at its meeting held on September 1, 2026 has formed the opinion specified in clause (x) of Schedule I to the SEBI Buyback Regulations on reasonable grounds that the Company, having regard to its state of affairs, will not be rendered insolvent within a period of one year from the date of passing of the Board resolution approving the proposed buyback;
- Traced the amounts of paid-up equity share capital and free reserves included in the Statement from the audited standalone and consolidated financial statements as at and for the year ended March 31, 2026, and considered whether the reserves included qualify as "free reserves" for this purpose.

- Examined whether the proposed buyback approved by the Board of Directors at its meeting held on September 1, 2026 is authorised by the Articles of Association of the Company;
- Examined that all the shares for buyback are fully paid-up;
- Verified the arithmetical accuracy of the amounts mentioned in the Statement;
- Obtained appropriate representations from Management of the Company;
- We conducted our examination of the Statement in accordance with the Guidance Note on Audit Reports and Certificates for Special Purposes (Revised 2018) ("Guidance Note"), issued by the Institute of Chartered Accountants of India ("ICAI") and Standards on Auditing specified under Section 143(10) of the Companies Act, 2013, in so far as applicable for the purpose of this report. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the ICAI.

- We have complied with the relevant applicable requirements of Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements, issued by the ICAI, to the extent applicable. Further, our examination was limited to the matters specified in this report and does not constitute a legal opinion on compliance with all provisions of the Act, the SEBI Buyback Regulations or other applicable laws.
- We have no responsibility to update this report for events and circumstances occurring after the date of this report.

Opinion

13. Based on inquiries conducted and our examination as above, we report that:

- We have inquired into the state of affairs of the Company in relation to its annual audited standalone and consolidated financial statements for the year ended and as at March 31, 2026, which have been approved by the Board of Directors of the Company in its meeting held on May 13, 2026.
- The amount of permissible capital payment towards the proposed buyback of equity shares, as computed in the Statement attached herewith, has, in our view, been properly determined in accordance with the applicable provisions of Section 68(2)(b) of the Act read with Regulation 5(i)(b) of the SEBI Buyback Regulations, including the applicable proviso, based on the annual audited standalone and consolidated financial statements for the year ended and as at March 31, 2026.
- The Board of Directors of the Company, at its meeting held on September 1, 2026, has formed the opinion specified in clause (x) of Schedule I to the SEBI Buyback Regulations on reasonable grounds that the Company, having regard to its state of affairs, will not be rendered insolvent within a period of one year from the date of passing of the Board resolution approving the proposed buyback.

Restriction on use

- The Report is addressed to the Board of Directors of the Company solely for the purpose of enabling compliance pursuant to the requirements of Section 68 and section 70 of the Act read with Clause (x) of Schedule I to SEBI Buyback Regulations solely to enable them to include it (a) in the public announcement to be made to the shareholders of the Company, (b) to file with the Securities and Exchange Board of India, the stock exchanges, the Registrar of Companies, the National Securities Depository Limited and the Central Depository Services (India) Limited and (c) to share with Manager to Buyback for onward submission in connection with proposed buyback. This Report should not be used by any other person or for any other purpose. Accordingly, we do not accept or assume any liability or any duty of care for any other purpose or to any other person to whom this Report is shown or into whose hands it may come without our prior consent in writing.

For G. M. Kapadia & Co.
Chartered Accountants
Firm Registration No.: 104767W
Sd/-
Atul Shah
Partner
Membership No. 033569
Mumbai UDIN: 26039566GJCNHL6075
Dated this 1st day of September, 2026

Annexure A

(₹ in Lakhs)

Computation of the amount of maximum permissible capital payment towards buyback of equity shares of Man Infraconstruction Limited in accordance with Section 68(2)(b) of the Companies Act, 2013 (the "Act") read with Regulation 5(i)(b) of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended ("SEBI Buyback Regulations"), including the applicable proviso, based on the annual audited standalone and consolidated financial statements as at March 31, 2026.

Particulars	Standalone	Consolidated
A. Paid-up Capital as at March 31, 2026	8,073.33	8,073.33
40,36,66,505 equity shares of face value ₹ 2/- each fully paid up (A)		
B. Free Reserves*		
Securities Premium Reserve	68,299.13	68,299.13
General Reserve	3,817.39	3,907.36
Retained earnings	1,16,374.57	1,31,648.03
Total Free Reserve (B)	1,87,491.09	2,03,854.52
Total of Paid-up Capital and Free Reserves (A+B)	1,95,564.42	2,11,927.85
Maximum amount of buyback that may be authorised by the Board of Directors without approval of Members under the proviso to Section 68(2)(b) of the Companies Act, 2013 read with Regulation 5(i)(b) of the SEBI Buyback Regulations, including the applicable proviso, i.e. 10% or less of the aggregate of paid-up equity capital and free reserves of the Company, computed with reference to the lower of the corresponding amounts determined from the audited standalone and consolidated financial statements of the Company.	19,556.44	21,192.79
Amount approved by the Board of Directors in the meeting held on September 1, 2026 approving buyback	16,929.00	
Buyback size as a percentage of total paid-up Capital and Free reserves	8.66%	7.99%

* "Free reserves" include only those reserves that qualify as "free reserves" under Section 2(45) of the Act, read with the applicable provisions of Section 68 and the SEBI Buyback Regulations. Amounts specifically excluded under applicable law, including unrealised gains, notional gains and revaluation gains, shall be excluded, as applicable.

Note:

- The amounts of paid-up equity share capital and free reserves as at March 31, 2026 have been extracted from the annual audited standalone and consolidated financial statements of the Company as at and for the year ended March 31, 2026, which were approved by the Board of Directors at its meeting held on May 13, 2026.
- The Board of Directors has made the statutory solvency assessment required under clause (x) of Schedule I to the SEBI Buyback Regulations for the period of one year from the date of passing of the Board resolution approving the proposed buyback, i.e., from September 1, 2026. While Management may consider the going-concern guidance in paragraphs 25 and 26 of Ind AS 1, Presentation of Financial Statements, the statutory solvency assessment is not limited to that accounting assessment.

For Man Infraconstruction Limited

Signed for identification

Sd/-
Aashok Mehta
Director
DIN 03099844
Place: Mumbai
Date: September 1, 2026

Sd/-
G. M. Kapadia & Co.

Unquote

14. PRIOR APPROVAL FROM LENDERS

The Company has sanctioned facilities/debt with lenders. As per Regulation 5(i)(c) of the Schedule I (xii) of the SEBI Buyback Regulations, it is confirmed that there is no breach of any covenants as per the lenders' sanction letters on the loans sanctioned taken.

PART B - DISCLOSURES IN ACCORDANCE WITH SCHEDULE IV OF THE SEBI BUYBACK REGULATIONS

1. DETAILS OF BOARD APPROVAL FOR THE BUYBACK

The Buyback has been approved by the Board in the Board Meeting held on September 1, 2026. Further, since the Maximum Buyback Size is not more than 10% of the total paid up Equity Share capital and free reserves of the Company in accordance with the proviso to Section 68(2)(b) of the Act, the approval from the shareholders of the Company is not required.

2. MINIMUM AND MAXIMUM NUMBER OF EQUITY SHARES PROPOSED TO BE BOUGHT BACK, SOURCES OF FUNDS AND COST OF FINANCING THE BUYBACK

- At the Maximum Buyback Price and for Maximum Buyback Size, the indicative maximum number of Equity Shares bought back would be 99,00,000 (Ninety-Nine Lakhs) Equity Shares. If the Equity Shares are bought back at a price below the Maximum Buyback Price, the actual number of Equity Shares bought back could

exceed the indicative Maximum Buyback Shares (assuming full deployment of Maximum Buyback Size) but will always be subject to the Maximum Buyback Size.

- The actual number of Equity Shares bought back will depend upon the actual price, excluding the Transaction Costs, paid for the Equity Shares bought back, and the aggregate consideration paid in the Buyback, subject to the Maximum Buyback Size. The actual reduction in existing number of Equity Shares would depend upon the price at which the Equity Shares of the Company are traded at the Stock Exchanges as well as the total number of Equity Shares bought back by the Company from the open market through the Stock Exchanges during the Buyback period.
- Further, the Company shall utilise at least 75% of the Maximum Buyback Size for the Buyback i.e., ₹ 126,96,75,000/- (Indian Rupees One Hundred Twenty-Six Crores Ninety-Six Lakhs Seventy-Five Thousand only) (excluding Transaction Costs) ("Minimum Buyback Size"). Further, the Company shall utilise a minimum of 40% of the amount earmarked for the Buyback i.e., ₹ 67,71,60,000/- (Indian Rupees Sixty-Seven Crore Seventy-One Lakh Sixty Thousand only) within the initial half of the sixty-six Working Days from the date of the opening of the offer of Buyback.
- Based on the Minimum Buyback Size and Maximum Buyback Price, the Company would purchase a minimum of 74,25,000 (Seventy-Four Lakh Twenty-Five Thousand) Equity Shares. If the Equity Shares are bought back at a price below the Maximum Buyback Price, the actual number of Equity Shares bought back could exceed the indicative Maximum Buyback Shares (assuming full deployment of the Maximum Buyback Size) but will always be subject to the Maximum Buyback Size. However, the Maximum Buyback Shares will not exceed 25% of the total number of Equity Shares in the total paid up equity capital of the Company.
- The funds for the implementation of the proposed Buyback (including the Transaction Costs) will be sourced out of internal accruals of the Company including free reserves, and/or such other sources as may be permitted by the SEBI Buyback Regulations or the Companies Act as on the date of Board Meeting. Borrowed funds from banks and financial institutions, if any, will not be used for the Buyback.
- The Company shall transfer from its free reserves a sum equal to the face value of the Equity Shares bought back through the Buyback to the Capital Redemption Reserve Account and the details of such transfer shall be disclosed in its subsequent audited financial statements.

3. PROPOSED TIMETABLE FOR BUYBACK

Activity	Date
Date of Board resolution approving Buyback	Tuesday, September 1, 2026
Date of publication of the Public Announcement	Thursday, September 3, 2026
Date of opening of the Buyback ("Buyback Opening Date")	On or before Wednesday, September 9, 2026
Acceptance of Equity Shares accepted in dematerialised mode	Upon the relevant pay-out by the Stock Exchanges
Extinguishment of Equity Shares	The Equity Shares (in dematerialised form) will be extinguished in the manner specified in the Securities and Exchange Board of India (Depositories and Participants) Regulations, 2018, as amended, and the bye-laws, the circulars and guidelines framed thereunder and Regulation 21 of the SEBI Buyback Regulations. The Equity Shares lying in credit in the Buyback Demat Account will be extinguished on or before the 15 th (Fifteenth) day of the succeeding month, in which the securities are bought back, provided that the Company undertakes to ensure that all Demat Shares bought back by the Company are extinguished within 7 (Seven) Working Days from the expiry of the Buyback period.
Last date for the completion of the Buyback ("Buyback Closing Date")	Earlier of: (a) sixty-six Working Days from the date of the opening of the Buyback i.e. Wednesday, December 16, 2026; or (b) when the Company completes the Buyback by deploying the amount equivalent to the Maximum Buyback Size; or (c) at such earlier date as may be determined by the Board (including a committee thereof, constituted by the Board or persons nominated by the Board / committee to exercise its powers, and / or the powers conferred by the Board resolution in relation to the Buyback), after giving notice of such earlier closure, subject to the Company having deployed an amount equivalent to the Minimum Buyback Size (even if the Maximum Buyback Size has not been reached) or the Maximum Buyback Shares have not been bought back), however, that all payment obligations relating to the Buyback shall be completed before the last date for the Buyback.

4. PROCESS AND METHODOLOGY TO BE ADOPTED FOR THE BUYBACK

- The Buyback is open to all shareholders of the Company holding Equity Shares in dematerialised form. Shareholders holding shares in physical form can participate in the Buyback after such Equity Shares are dematerialized by approaching depository participant. However, as per Regulation 16(i) of the SEBI Buyback Regulations, the Buyback shall not be made from the Promoter and members of the Promoter Group and Persons in Control of the Company.
- Further, as required under the Companies Act and SEBI Buyback Regulations, the Company will not Buyback Equity Shares which are partly paid up, the Equity Shares with call-in arrears, locked-in Equity Shares or non-transferable Equity Shares, until they become fully paid up, or until the pendency of such lock-in, or until the time such Equity Shares become freely transferable, as applicable.
- The Buyback will be implemented by the Company by way of open market purchases through the Stock Exchanges, by the order matching mechanism except "all or none" order matching system, as provided under the SEBI Buyback Regulations and price-time priority-based order matching principle, as provided under stock exchange circulars and in accordance with the SEBI circular SEBI/HO/CFD/POD-2/P/CIR/2023/35 dated March 08, 2023, Operational Guidance - Amendment to Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as may be amended from time to time.
- For the implementation of the Buyback, the Company has appointed Nirmal Bang Securities Private Limited as the registered broker ("Company's Broker") through whom the purchases and settlements on account of the Buyback would be made by the Company. The contact details of the Company's Broker are as follows:
Nirmal Bang Securities Private Limited
CIN: U99999MH1997PTC110059
Address: B-2 302, Marathon Innova,
Ganpatrao Kadam Marg, Lower Parel (West),
Mumbai, Maharashtra 400013
Contact Person: Mr. Sanjay Kamdar
SEBI Registration No.: INZ000202536
Website: www.nirmalbang.com
Email: sanjay.kamdar@nirmalbang.com
Tel.: +91 22 6273 3995 / 6273 9396
- The Equity Shares are traded in dematerialised mode under the trading codes MAINFRA & NSE and MAINFRA1 / 533169 at BSE. The ISIN of the Equity Shares of the Company is INE949H01023.
- The Company shall, commencing from September 9, 2026 (i.e., the date of opening of the Buyback), place "buy" orders on the Stock Exchanges on the normal trading segment under BO series to Buyback the Equity Shares through the Company's Broker, in such quantity and at such price which will be in accordance with SEBI circular SEBI/HO/CFD/POD-2/P/CIR/2023/35 dated March 08, 2023, Operational Guidance - Amendment to Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as may be amended from time to time and stock exchange circulars, not exceeding the Maximum Buyback Price of ₹ 171/- (Indian Rupees One Hundred and Seventy-One only) per Equity Share as it may deem fit.
- Procedure for Buyback of Demat Shares:** Equity Shareholders / Beneficial owners holding Demat Shares who desire to sell their Equity Shares in the Buyback, would have to do so through their stock broker, who is a registered member of either of the Stock Exchanges by indicating to their broker the details of the Equity Shares they intend to sell whenever the Company has placed a "buy" order for Buyback of the Equity Shares. The Company shall place a "buy" order for Buyback of Demat Shares, by indicating to the Company's Broker, the number of Equity Shares it intends to buy along with a price for the same. The trade would be executed at the price at which the order matches the price offered by the Equity Shareholders / Beneficial owners and that price would be the Buyback price for that Equity Shareholders / Beneficial owners. The execution of the order, issuance of contract note and receipt of payment to the respective Equity Shareholders / Beneficial owners will be made by their respective brokers, who would have placed the order with the Company's Broker will be placing the order on the Stock Exchanges platform. The settlement of payment will be in accordance with the Stock Exchanges settlement mechanism and payment will be made directly into the bank account of the Equity Shareholders / Beneficial owners by the clearing corporations of the respective Stock Exchanges. Orders for Equity Shares can be placed on the trading days of the Stock Exchanges.

The Company is under no obligation to place "buy" order on a daily basis. The orders for buying back the Equity Shares will be placed on normal trading segment of Stock Exchanges at least once a week.

- 4.8 It may be noted that a uniform price would not be paid to all the shareholders / beneficial owners pursuant to the Buyback and that the same would depend on the price at which the trade with that particular shareholder / beneficial owner was executed on the Stock Exchanges.

- 4.9 **Procedure for Physical Shares:** As per the proviso to Regulation 40(1) of SEBI Listing Regulations read with master circular for compliance with the provisions of the SEBI Listing Regulations by listed entities dated January 30, 2026, transfers of securities shall not be processed unless the securities are held in the dematerialized form with a depository ("LODR Amendment"). In light of the LODR Amendment, the Company shall not accept the Equity Shares offered under the Buyback unless such Equity Shares are in dematerialized form.

ACCORDINGLY, ALL SHAREHOLDERS OF THE COMPANY HOLDING EQUITY SHARES IN PHYSICAL FORM AND DESIROUS OF OFFERING THEIR EQUITY SHARES IN THE BUYBACK ARE ADVISED TO APPROACH THE CONCERNED DEPOSITORY PARTICIPANT TO HAVE THEIR EQUITY SHARES DEMATERIALIZED, IN CASE ANY ELIGIBLE SHAREHOLDER HAS SUBMITTED EQUITY SHARES IN PHYSICAL FORM FOR DEMATERIALIZATION. SUCH ELIGIBLE SHAREHOLDERS SHOULD ENSURE THAT THE PROCESS OF DEMATERIALIZATION IS COMPLETED WELL IN TIME SO THAT THEY CAN PARTICIPATE IN THE BUYBACK BEFORE BUYBACK CLOSING DATE.

- 4.10 Shareholders are requested to get in touch with the Company or the Company's Broker or the Registrar to an Issue and Share Transfer Agent of the Company to clarify any doubts in the process.

- 4.11 Subject to the Company purchasing Equity Shares for an amount equivalent to the Minimum Buyback Size, nothing contained herein shall create any obligation on the part of the Company or the Board to Buyback any additional Equity Shares or confer any right on the part of any shareholder to have any Equity Shares bought back, even if the Maximum Buyback Size has not been reached, and / or impair any power of the Company or the Board to terminate any process in relation to the Buyback, to the extent permissible by law. The Company is under no obligation to utilize the entire amount of Maximum Buyback Size or buy all the Maximum Buyback Shares. However, if the Company is not able to complete the Buyback equivalent to the Minimum Buyback Size or is not able to utilize a minimum of 40% of the amount earmarked for the Buyback i.e. ₹ 67,71,60,000/- (Indian Rupees Sixty-Seven Crore Seventy-One Lakh Sixty Thousand only) within the initial half of the sixty-six Working Days from the date of the opening of the Buyback, except for the reasons mentioned in the SEBI Buyback Regulations, the amount held in the escrow account (up to a maximum of 2.5% of the Maximum Buyback Size), shall be liable to be forfeited and deposited in the Investor Protection and Education Fund of SEBI or as directed by SEBI in accordance with the SEBI Buyback Regulations.

- 4.12 The Company shall submit the information regarding the Equity Shares bought back by it to the Stock Exchanges on a daily basis in accordance with the SEBI Buyback Regulations. The Company shall also upload the information regarding the Equity Shares bought back by it on its website (www.maninfra.com) on a daily basis.

- 4.13 Eligible shareholders who intend to participate in the Buyback should consult their respective tax advisors for applicable taxes.

5. METHOD OF SETTLEMENT

- 5.1 **Settlement of Demat Shares:** The Company will pay consideration for the Buyback to the Company's Broker on or before every pay-in date for each settlement, as applicable to the respective Stock Exchanges where the transaction is executed. The Company has opened a depository account style "Man Infrastructure Limited – Buyback Demat Account" with National Securities Private Limited ("Buy Back Demat Account"). Equity Shares bought back by the Company will be transferred into the Buy Back Demat Account by the Company's Broker, on receipt of such Equity Shares and after completion of the clearing and settlement obligations of the Stock Exchanges. The Equity Shareholders / Beneficial owners holding Equity Shares will be required to transfer the number of such Equity Shares sold to the Company pursuant to the Buyback, in favour of their stock broker through whom the trade was executed, by tendering the delivery instruction slip to their respective depository participant ("DP") for debiting their beneficiary account maintained with the DP and crediting the same to the broker's pool account for making an settlement to the clearing corporations of the Stock Exchanges, as per procedure applicable to normal secondary market transactions. The Equity Shareholders / beneficial owners would also be required to provide to the Company's Broker, copies of all statutory consents and approvals required to be obtained by them for the transfer of their Equity Shares to the Company, as applicable.

- 5.2 **Extinguishment of Demat Shares:** The Demat Shares bought back by the Company shall be extinguished and destroyed in the manner specified in the Securities and Exchange Board of India (Depository and Participants) Regulations, 2018 and the by-laws, the circulars, and guidelines framed thereunder, each as amended from time to time, in the manner specified in the SEBI Buyback Regulations and the Companies Act, 1956 as "Man Construction Private Limited" pursuant to a Certificate of Incorporation dated August 16, 2002. The Company became a public limited company and its name was changed to "Man Construction Limited" on July 15, 2004. The name was changed to "Man Infrastructure Limited" on November 3, 2006. The Company is listed on Stock Exchanges on March 11, 2010. The CIN is L70200MH2002PLC136849.

- 5.3 Consideration for the Equity Shares bought back by the Company shall be paid only by way of cash through normal banking channel.

6. BRIEF INFORMATION ABOUT THE COMPANY

- 6.1 The Company was incorporated at Mumbai as a private limited company under the Companies Act, 1956 as "Man Construction Private Limited" pursuant to a Certificate of Incorporation dated August 16, 2002. The Company became a public limited company and its name was changed to "Man Construction Limited" on July 15, 2004. The name was changed to "Man Infrastructure Limited" on November 3, 2006. The Company is listed on Stock Exchanges on March 11, 2010. The CIN is L70200MH2002PLC136849.
- 6.2 The Company is engaged in the business of Engineering, Procurement and Construction and Real Estate Development. The Company has extensive experience in civil construction and infrastructure development, with expertise across port infrastructure, residential, commercial, institutional, industrial and road construction. The Company has also undertaken development and redevelopment of residential real estate projects, primarily in and around Mumbai. Through its integrated capabilities and execution expertise, the Company undertakes construction and real estate development projects with a focus on quality, timely delivery and customer satisfaction.

7. BRIEF FINANCIAL INFORMATION ABOUT THE COMPANY

- 7.1 The selected financial information of the Company on standalone basis, as extracted from the standalone unaudited financial results for the three months ended June 30, 2026 subjected to limited review and the standalone audited financial statements for the years ended March 31, 2026 and March 31, 2024, is set out below:

₹ in Lakhs, except per share data					
Particulars	For three months period ended on June 30, 2026	For the year ended March 31, 2026	For the year ended March 31, 2025	For the year ended March 31, 2024	
	Unaudited – Limited Review	Audited	Audited	Audited	
Months	3	12	12	12	
Revenue from Operations	10,271.64	28,555.19	39,473.06	70,833.01	
Other Income	1,157.58	15,220.39	12,336.15	9,846.76	
Total Income	11,429.22	43,775.58	51,809.21	80,679.77	
Total Expenses (excluding finance cost and depreciation, amortization, Tax and Exceptional Items)	3,169.36	22,304.38	30,398.03	54,853.11	
Profit/(Loss) before Tax (after exceptional items)	7,947.08	20,103.33	20,250.00	24,430.42	
Provision for Tax (including Deferred Tax and MAT Credit)	1,990.81	4,620.26	4,570.26	4,884.68	
Profit/(Loss) after Tax	5,956.27	15,483.07	15,679.74	19,545.74	
Other Comprehensive Income/ (Loss) for the year net of tax	0.01	71.59	(3.10)	14.56	
Total Comprehensive income for the period	5,956.28	15,554.66	15,676.64	19,560.30	
Equity Share capital	8,073.33	8,073.33	7,505.79	7,425.01	
Other Equity	-	2,01,991.82	1,58,136.64	1,32,552.31	
Net worth/ Shareholders Fund	-	2,10,062.82	1,63,624.92	1,26,394.63	
Total Debt	-	-	-	855.56	

Key Ratios	For three months period ended on June 30, 2026	For the year ended March 31, 2026	For the year ended March 31, 2025	For the year ended March 31, 2024
Earnings Per Share (₹) (Basic)	1.48*	3.91	4.21	5.26
Earnings Per Share (₹) (Diluted)	1.48*	3.91	4.21	5.24
Return on Net Worth (%)	-*	7.37	10.21	15.46
Book Value Per Share (₹)	-*	52.04	40.94	34.05
Debt-Equity Ratio	-*	-	-	0.01
* If not annualized				
* The Unaudited Consolidated and Standalone Financial Results of the Company for the quarter ended June 30, 2026 have been considered based on the Limited Review Report dated August 12, 2026 issued by M/s. G. M. Kapadia & Co., Chartered Accountants, Statutory Auditors of the Company, and filed by the Company with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended. However, the aforesaid financial results do not separately disclose/provide the amount of Other Equity, Net Worth/Shareholders' Funds and Total Debt for the quarter ended June 30, 2026. Hence, the same have not been presented in the above table.				
The key financial ratios, mentioned herein above, have been computed as under:				
Net worth/ Shareholders Fund	Net worth/Shareholders Fund is calculated as the aggregate value of the paid up share capital and all reserves created out of the profits and securities premium account, after deducting the aggregate value of the accumulated losses, deferred expenditure and miscellaneous expenditure not written off, as per the audited financial statements, but does not include money received against share warrants and reserves created out of revaluation of assets, write-back of depreciation and amalgamation			
Earning Per Share (Basic)	Profit / (Loss) for the period attributable to Equity Shareholders / Weighted Number of Equity Shares outstanding			
Earning Per Share (Diluted)	Profit / (Loss) for the period attributable to equity shareholders, adjusted for the effect of dilutive potential equity shares, if any / Weighted average number of equity shares outstanding adjusted for the effect of dilutive potential equity shares, if any			
Book Value per share	Net worth / Number of Equity Shares outstanding at year end			
Debt-Equity Ratio	Total Debt/ Net Worth			
Return on Net Worth (%)	Profit / (Loss) for the period / Net worth			

- 7.2 The selected financial information of the Company on consolidated basis, as extracted from the consolidated unaudited financial results for the three months ended June 30, 2026 subjected to limited review and the consolidated audited financial statements for the years ended March 31, 2026, March 31, 2025 and March 31, 2024, is set out below:

₹ in Lakhs, except per share data				
Particulars	For three months period ended on June 30, 2026	For the year ended March 31, 2026	For the year ended March 31, 2025	For the year ended March 31, 2024
	Unaudited – Limited Review	Audited	Audited	Audited
Months	3	12	12	12
Revenue from Operations	21,831.33	63,046.14	1,10,806.85	1,26,345.49
Other Income	1,660.06	16,155.85	12,316.01	9,676.57
Total Income	23,491.39	79,201.99	1,23,122.86	1,36,022.06
Total Expenses (excluding finance cost and depreciation, amortization, Tax and Exceptional Items)	14,679.07	50,158.61	78,387.78	93,708.45
Finance Cost	531.25	1,018.46	1,474.35	3,512.23
Depreciation and amortization Expense	312.43	1,240.62	831.63	995.22
Exceptional Items	-	-	-	-
Share of (Loss) associate	492.99	1,708.16	(2,362.64)	1,915.34
Profit/(Loss) before Tax (after exceptional items)	8,462.13	28,492.46	40,066.46	39,721.50
Provision for Tax (including Deferred Tax and MAT Credit)	2,187.79	7,392.10	8,785.37	9,387.36
Profit/(Loss) after Tax	6,274.34	21,100.36	31,281.09	30,334.14
Profit attributable to:				
Owner of the Company	7,164.16	20,058.10	28,271.85	30,030.41
Non-controlling Interest	(889.82)	1,042.26	3,009.24	294.73
Other Comprehensive Income/ (Loss) for the year net of tax	(52.66)	1,313.88	400.37	222.73
Total Comprehensive income for the period	6,221.68	22,414.24	31,681.46	30,556.87
Equity Share capital	8,073.33	8,073.33	7,505.79	7,425.01
Other Equity	-	2,18,570.47	1,68,838.73	1,38,919.17
Net worth/ Shareholders Fund	-	2,26,286.87	1,63,972.41	1,32,406.89
Total Debt	-	5,785.65	3,560.08	13,084.71

Key Ratios	For three months period ended on June 30, 2026	For the year ended March 31, 2026	For the year ended March 31, 2025	For the year ended March 31, 2024
Earnings Per Share (₹) (Basic)	1.77*	5.07	7.59	8.09
Earnings Per Share (₹) (Diluted)	1.77*	5.07	7.59	8.06
Return on Net Worth (%)	-*	8.86	17.24	22.69
Book Value Per Share (₹)	-*	56.06	43.69	35.67
Debt-Equity Ratio	-*	0.03	0.02	0.10
* If not annualized				
* The Unaudited Consolidated and Standalone Financial Results of the Company for the quarter ended June 30, 2026 have been considered based on the Limited Review Report dated August 12, 2026 issued by M/s. G. M. Kapadia & Co., Chartered Accountants, Statutory Auditors of the Company, and filed by the Company with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended. However, the aforesaid financial results do not separately disclose/provide the amount of Other Equity, Net Worth/Shareholders' Funds and Total Debt for the quarter ended June 30, 2026. Hence, the same have not been presented in the above table.				
The key financial ratios, mentioned herein above, have been computed as under:				
Net worth/ Shareholders Fund	Net worth/Shareholders Fund is calculated as the aggregate value of the paid up share capital and all reserves created out of the profits and securities premium account, after deducting the aggregate value of the accumulated losses, deferred expenditure and miscellaneous expenditure not written off, as per the audited financial statements, but does not include money received against share warrants and reserves created out of revaluation of assets, write-back of depreciation and amalgamation			
Earning Per Share (Basic)	Profit / (Loss) for the period attributable to Equity Shareholders / Weighted Number of Equity Shares outstanding			
Earning Per Share (Diluted)	Profit / (Loss) for the period attributable to owners/equity shareholders of the Company, adjusted for the effect of dilutive potential equity shares, if any / Weighted average number of equity shares outstanding adjusted for the effect of dilutive potential equity shares, if any			

Book Value per share	Net worth / Number of Equity Shares outstanding at year end
Debt-Equity Ratio	Total Debt/ Net Worth
Return on Net Worth (%)	Profit / (Loss) for the period / Net worth

8. DETAILS OF ESCROW ACCOUNT OPENED AND THE AMOUNT DEPOSITED THEREIN

- 8.1 In accordance with Regulation 20 of the SEBI Buyback Regulations and towards security for performance of its obligations under the SEBI Buyback Regulations, the Company has entered into an escrow agreement dated September 1, 2026 ("Escrow Agreement") with the Manager to the Buyback and ICICI Bank Limited who has been appointed as escrow banker ("Escrow Bank"). The Company has opened an escrow account "Man Infrastructure Construction Limited - Buyback 2026 Escrow Account" ("Escrow Account"). The Company has authorized Cumulative Capital Private Limited ("Manager to the Buyback") to operate the Escrow Account in compliance with the Escrow Agreement and SEBI Buyback Regulations.
- 8.2 The Company shall deposit cash in the Escrow Account aggregating to ₹ 42,32,25,000/- (Indian Rupees Forty-Two Crore Thirty-Two Lakh Twenty-Five Thousand only) being 25% of the Maximum Buyback Size ("Cash Escrow") in accordance with the SEBI Buyback Regulations.
- 8.3 The balance lying to the credit of the Escrow Account will be released to the Company on completion of all obligations in accordance with the SEBI Buyback Regulations.
- 8.4 If the Company is not able to complete the Buyback equivalent to the Minimum Buyback Size i.e. ₹ 126,90,75,000/- (Indian Rupees One Hundred Twenty-Six Crores Ninety-Six Lakhs Seventy-Five Thousand only) or is not able to utilize a minimum of 40% of the amount earmarked for the Buyback i.e. ₹ 67,71,60,000/- (Indian Rupees Sixty-Seven Crore Seventy-One Lakh Sixty Thousand only) within the initial half of the sixty-six Working Days from the date of opening of offer of Buyback, except for the reasons mentioned in the SEBI Buyback Regulations, the amount held in the Escrow Account (up to a maximum of 2.5% of the Maximum Buyback Size), shall be liable to be forfeited and deposited in the Investor Protection and Education Fund of SEBI or as directed by SEBI in accordance with the SEBI Buyback Regulations.

9. LISTING DETAILS AND STOCK MARKET DATA

- 9.1 The Company's Equity Shares are listed on the Stock Exchanges.

- 9.2 The high, low and weighted average prices for the last three years and the monthly high, low and weighted average prices for the six months preceding this Public Announcement and the corresponding volumes on BSE and NSE where Equity Shares of the Company are listed and traded are as follows:

BSE

Period	High (₹)	Date of High	No. of equity shares traded on that day	Low (₹)	Date of Low	No. of equity shares traded on that day	Weighted Average Price (₹)	Total volume traded in that period (No. of Equity Shares)
Last three Financial Years (F.Y.)								
FY 2026	191.90	July 7, 2025	70,160	77.75	March 30, 2026	1,28,806	144.86	1,16,48,932
FY 2025	262.50	December 30, 2024	2,40,080	135.05	March 17, 2025	80,762	202.40	1,87,48,885
FY 2024	249.40	February 5, 2024	1,73,094	68.00	April 3, 2023	35,656	144.08	4,41,54,811
Preceding Six months								
August - 2026	123.50	August 31, 2026	98,254	98.97	August 3, 2026	51,608	111.92	35,66,183
July - 2026	108.15	July 31, 2026	1,50,261	95.65	July 31, 2026	48,522	102.66	22,40,688
June - 2026	120.50	June 30, 2026	1,28,153	103.05	June 29, 2026	3,36,502	111.02	41,83,339
May - 2026	138.65	May 8, 2026	1,83,533	114.00	May 29, 2026	2,30,687	123.91	39,04,644
April - 2026	124.60	April 29, 2026	2,25,220	80.59	April 2, 2026	26,189	108.17	20,98,887
March - 2026	104.25	March 30, 2026	31,612	77.75	March 30, 2026	1,26,806	88.08	19,88,576

Source: www.bseindia.com

*High and low prices are based on the high and low of the daily prices. Further, in case where the same price is reflected for more than one date during the relevant periods mentioned above, the date on which the volume was high is being considered for the purposes of disclosure in the above table.

** Weighted Average Price (Total Turnover / Total Traded Quantity) for all trading days during the period

NSE

Period	High (₹)	Date of High	No. of equity shares traded on that day	Low (₹)	Date of Low	No. of equity shares traded on that day	Weighted Average Price (₹)	Total volume traded in that period (No. of Equity Shares)
Last three Financial Years (F.Y.)								
FY 2026	190.83	July 4, 2025	14,52,391	77.12	March 30, 2026	18,24,059	146.43	16,07,75,587
FY 2025	262.80	December 30, 2024	42,19,081	135.10	March 17, 2025	8,60,473	207.36	26,91,37,181
FY 2024	249.30	February 5, 2024	44,70,814	68.60	April 3, 2023	2,79,704	156.85	41,14,38,823
Preceding Six months								
August - 2026	123.90	August 31, 2026	25,92,923	98.60	August 3, 2026	12,80,728	112.44	5,88,37,884
July - 2026	108.00	July 31, 2026	14,92,624	95.52	July 24, 2026	7,58,346	102.95	2,21,15,188
June - 2026	120.95	June 30, 2026	14,85,997	102.75	June 29, 2026	21,69,848	111.04	4,95,37,699
May - 2026	138.69	May 8, 2026	39,98,025	113.35	May 29, 2026	14,75,016	125.45	6,28,30,257
April - 2026	124.48	April 29, 2026	75,40,163	80.30	April 2, 2026	18,17,500	108.94	41,91,498
March - 2026	104.93	March 2, 2026	2,54,758	77.12	March 30, 2026	18,24,059	88.92	1,66,79,141

Source: www.nseindia.com

*High and low prices are based on the high and low of the daily prices. Further, in case where the same price is reflected for more than one date during the relevant periods mentioned above, the date on which the volume was high is being considered for the purposes of disclosure in the above table.

** Weighted Average Price (Total Turnover / Total Traded Quantity) for all trading days during the period

- 9.3 The stock prices on the Stock Exchanges on relevant dates are:

Date	Description	BSE			NSE		
		High (₹)	Low (₹)	Closing (₹)	High (₹)	Low (₹)	Closing (₹)
August 25, 2026	Day prior to notice of Board Meeting to consider proposal of Buyback was given to the Stock Exchanges	114.22	112.21	113.86	114.47	112.14	113.86
August 26, 2026	Date on which notice Board Meeting to Consider proposal of Buyback was given to the Stock Exchanges	115.11	113.41	114.61	115.39	113.22	114.51
September 1, 2026	Board Meeting day	126.30	121.60	124.25	126.44	121.57	124.56
September 2, 2026	First trading day post Board Meeting day	125.85	119.35	123.30	125.08	119.11	123.27

